BEFORE THE NATIONAL GREEN TRIBUNAL
O.A. No. 57/2024
CENTRAL ZONE BENCH, BHOPAL

IN THE MATTER OF:

RASHID NOOR KHAN .....APPLICANT

VERSUS

INDORE MUNICIPAL CORPORATION & ORS. .....RESPONDENT

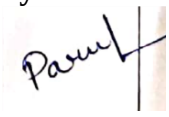
INDEX

SR.	PARTICULARS	Annexure	PAGE
1.	Joint Committee Report		1-10
2.	Photograph taken during inspection.		11-13
3.	Panchnama for inspection conducted on dated 13/04/2024	Annexure- 1	14
4.	Google map of the Sirpur Lake (Lover & Upper)	Annexure- 2	15
5.	Photograph of STPs	Annexure -3	16
6.	Information submitted by Indore Municipal Corporation to the Joint Committee	Annexure- 4	17-116
7.	Rule-4 of the Wetland (Conservation & Management) Rules 2017	Annexure- 5	117-130
8.	Vakalatnama		131

Date: 15.06.2024

Place: Bhopal

Submitted by MPPCB:-



through Counsel
Adv. Parul Bhadoria
Ph. No.: (+91)-8085977111;
Email: parul.bhadoria04@gmail.com

Joint Committee Report

Report in the Matter of OA No. 57/2024 (CZ) (Rashid Noor Khan &OrsV/s Indore Municipal Corporation& Ors) in compliance of the order issued by Hon'ble NGT, Central Bench, Bhopal on dated 14/03/2024

Hon'ble NGT has issued following Order in the matter of OA No. 57/2024 (CZ) (Rashid Noor Khan & Ors V/s Indore Municipal Corporation & Ors) on dated 14/03/2024 :-

1. *Applicant Issue raised in this application is encroachment and permanent construction over the Sirpur Wetland, a Ramsar site, Indore (M.P.) by the Indore Municipal Corporation, in violation of provisions of Environment (Protection) Act, 1986 and Wetland (Conservation & Management) Rules, 2017. The Sirpur Wetland is recognized as a Ramsar site on August 3, 2022. The said construction comes under the Full Tank Level (FTL) and the construction is taking place within 50 meters of FTL level. For the said construction at first the concrete wall is raised and thereafter the concrete pillars are raised which are adversely affecting the Wetland site and its, ecology and bio-diversity. Such constructions over the wetland site will also disturb the flood water, Rain water drains, natural valleys, buffer area, agriculture etc. which will be severely affected. It will also affect the natural sloing matter and natural hydrology of the area. A letter was addressed to the competent authorities/respondents but no action has been taken by the respondents.*

Hon'ble NGT has constituted a Joint Committee via aforesaid order consisting of following Officers of different departments:

i. One representative fromtheCollector, Indore(M.P.)
ii. One representative from the State Wetland Authority (M.P.)
iii. One representative from the Environmental Planning and Coordination Organization (M.P.)
iv. One representative from the StatePollution Control Board (M.P.)

The Joint Committee has been directed to submit the factual and action taken report within six weeks.

In compliance of aforesaid directions of the Hon'ble NGT, following Officers have been nominated from the concerned departments to visit the site and submit the report:

1	Representative of Collector Indore	Shri Om Narayan Singh Badkul, SDM, Malharganj, Indore
2	Representative of the MP State Wetland Authority, Bhopal	Dr. Dinesh Damde, Assistant Scientific Officer
3	Representative of the Environmental Planning and Coordination Organization, Bhopal	Dr. Manoj Vishwakarma, Assistant Scientific Officer
4	Representative of M.P. Pollution Control Board, Bhopal	Shri S.N. Dwivedi, Regional Officer, Indore

As per the directions of Hon'ble NGT, Joint Committee has visited the sites on dated 13/04/2024.Following Officers of the JointCommittee and other concern Department's Officers were present:-

i. Shri Om Narayan Singh Badkul, SDM, Malharganj, Representative District Collector Indore

ii. Dr. Dinesh Damde, Assistant Scientific Officer, Representative MP State Wetland Authority, Bhopal

iii. Dr. Manoj Vishwakarma, Assistant Scientific Officer, Representative Environmental Planning and Coordination Organization, Bhopal

iv. Shri S.N. Dwivedi Regional Officer, MPPCB Indore, Representative of M.P. Pollution Control Board, Bhopal

v. Shri Sanjay Kumar Jain, Scientist, M.P. Pollution Control Board, Indore

vi. Shri Sunil Gupta, Executive Engineer, Water Works & Drainage Department, Indore Municipal Corporation

vii. Shri R.S. Devda, Assistant Engineer, Water Works & Drainage Department, Indore Municipal Corporation

viii. Shri Akash Jain, Sub Engineer, Water Works & Drainage Department, Indore Municipal Corporation

It is also submitted that the Applicant Shri Rashid Noor Khan was also informed to present during inspection on dated 13/04/2024 but he was not present, however he had sent Shri Bhupendra Yadav as his representative.

Panchnama for inspection conducted on dated 13/04/2024 were prepared and copy of the Panchnama are enclosed as **Annexure-1**

1.0 Main issues raised in the Original Application:

1. Encroachment and permanent construction over the Sirpur Wetland a Ramsar Site Indore by Indore Municipal Corporation within 50 meters of FTL level.

2. Construction of concrete wall and pillars adversely affecting the wetland site and its ecology and bio-diversity, disturb the flood water, Rain water drains, natural valleys, buffer area, agriculture etc.

3. Violating the provision of the Environment (Protection) Act 1986, Water (Prevention & Control of Pollution) Act 1974, Air (Prevention & Control of Pollution) Act 1981 and Wetland (Conservation and Management) Rule 2017 and Articles Ramsar Convention and Notification.

2.0 Background:

1. Sirpur wetland is located on Indore-Dhar Road in Indore city of Madhya Pradesh. The total area of the lake and its surrounding protected region is about 800 acres (around 3.6 square km) and it comes under the jurisdiction of the Indore Municipal Corporation.

2. The Sirpur wetland at present is separated by an earthen bund which divides Sirpur Lake into in two parts viz. Upper Sirpur and Lower Sirpur. It was built

by the Holkars, the erstwhile ruler of Indore State in the early 20th century to fulfill multi-objectives especially drinking water supply. After the construction of bigger drinking resources like Yashwant Sagar, Bilawali tank,later on the water supply being made from river Narmada, the dependency on Sirpur wetland for drinking water decreased gradually and now water is not being used for potable purpose.

3. The potential of the wetland as a significant bird habitat was recognized by the Holkars. With the passage of time, religious sites started mushrooming around the lake and over the years its surrounding land was encroached upon by the people living in its vicinity. Activities like fishing, poaching, cattle grazing, waste dumping, etc., threatened the ecology of the lake. With the joint efforts of citizens and governments to restore lake ecology and develop it as an ideal birding site, MoEF&CC included this wetland in the list of priority wetlands of India, first in the year 2010 and later on in 2019.

4. The conservation and management action plan was sanctioned under National Plan for Conservation of Aquatic Ecosystems (NPCA) by the Ministry on annual basis. A total of around 130 bird species (water/terrestrial/migratory/local migratory/local residents etc.) are listed in the book "The Birds of Sirpur". The Sirpur wetland avian fauna includes both resident & migratory and provides breeding ground for many local migrants. The lake was recognized by Bird Life International as one of the 19 important bird areas (IBAs) of Madhya Pradesh in 2015.

5. Sirpur Wetland has been preserved with the help of Government and others civil society groups like The Nature Volunteers (TNV) and other institutions. Presently ecological integrity of Sirpur wetland has not only been restored but has been enhanced to a great extent and is now home to many avian species and started attracting migratory birds, including Ruddy shelduck, which migrates from Mongolia and Siberia for wintering at Sirpur. An interpretation centre is also being established with an outlay of Rs. 2.5 crores for educating the people and the visitors about the ecology of Sirpur wetland.

6. The Sirpur wetland fulfills the IBA criterion of being a home for around seven near threatened species like Ferruginous Pochard. The wetland also qualifies the criterion of being a home of over 20,000 water birds.

7. The Sirpur wetland has been designated as Ramsar site in 2022 by Ramsar convention, Switzerland.

8. The Applicant has mentioned in application regarding permanent construction under the Full Tank Level (FTL) and the construction within 50 meters of FTL without proper scientific studies and analysis of the site is take in place. The applicant also mentioned about encroachment, damage exploitation and adverse effect on bio-diversity and habitat of species and birds.

9. Hon'ble NGT has directed to submit fact and action taken report on the application made by the Applicant with respect to permanent construction within 50 meters of FTL of Sirpur Lake, the Ramsar Site Wetland.

3.0 Observations:

1. The Joint Committee has visited the Sirpur Lakeand the area where Sewage Treatment Plant (STP) is under construction by the Indore Municipal Corporation (IMC).

2. Google map of the Sirpur Lake (Lover & Upper) is enclosed as **Annexure-2**.

3. Prajapat Nagar Colony is just adjacent to the Sirpur Lake and houses of the Colony on other side of the road are old and constructed many years before. Other Colonies like Sai Baba Nagar, GondwaleDham, Shraddhapuri Colony, Dwarkapuri, Ashish Nagar, Akash Nagar, Kundan Nagar, Shri Ram Nagar, Ahirkhedi, Sukhniwas, Vidur Nagar, Digvijay Nagar, R.R. Cat, Pariwahan Nagar, Shraddha Saburi Colony, Rishi Nagar, Futikothi Area are located upstream in catchment of the Sirpur Lake. Location of Sirpur Lake with respect to residential colonies may be observed in Google map in Annexure-2.

4. Devi Ahilya Sarovar Udhyan (Garden)has been developed by IMC after removing encroachments on the land of lake towards Prajapat Nagar. Location of gardens may also be observed in the Google map in Annexure-2.

5. STP is also under construction on bank of the lower lake for treatment of sewage generated from the colonies, which are located in the catchment of the lake. Presently sewage from the colonies meeting to the lower Sirpur Lake through nallah and overflow of lower Sirpur Lakeflows to Piliyakhal nallah, which ultimately joins to Kanh River. The Kanh River meets to Kshipra River at Triveni at Ujjain. Therefore,

discharge of sewage in Kanh River affects water quality of Kshipra River at Ujjain also.

6. A photograph of Sewage Treatment Plant (STP), which is under construction at Sirpur Lake, is enclosed as **Annexure-3**. Location of the STP within 50 meters of present water line of the lake, which is within 50 meters from FTL of the lake.

7. IMC has provided chronological information regardingsanction; tendering and construction of STP at Sirpur Lake vide their letter no. 1484 dated 25/04/2024, which is enclosed as **Annexure-4**. As per the information provided by IMC, it is pertinent to mention here that procedure for installation of STP was started in October-2021 and administrative and financial approvals and tendering etc. were completed in first half of the year 2022. The main content of information provided by IMC are as follows :

   (i) IMC has proposed to trap sewage before mixing into River/water body for that they have proposed de-centralized sewage treatment plant.

   (ii) There are so many colonies located in catchment area of Sirpur Lake i.e. Prajapat Nagar, Sai Baba Nagar, GondwaleDham, Shraddhapuri Colony, Dwarkapuri, Ashish Nagar, Akash Nagar, Kundan Nagar, Shri Ram Nagar, Ahirkhedi, Sukhniwas, Vidur Nagar, Digvijay Nagar, R.R. Cat, Pariwahan Nagar, Shraddha Saburi Colony, Rishi Nagar, Futikothi Area, the wastewater from these colonies are coming in Sirpur Lake, which cause pollution in Sirpur Lake and the water quality of lake deteriorate.

   (iii) As mention above IMC has proposed STP of 20 MLD capacity, for that proposal has been prepared by consultant M/s DRA including installation of sewerage line network for abetment of pollution in Sirpur Lake. The project contains mainly construction of STP and laying of sewerage network in above colonies. Present sewerage network is under capacity and hence back flow of sewerage network is meeting into the Sirpur Lake. Due to discharge of domestic wastewater into the Sirpur Lake, water quality of the lake got affected and development of water hyacinth may be observed. Therefore, installation of STP is necessary to improve water quality of the lake.

(iv) Executive Director, EPCO and Member Secretary, State Wetland Authority Bhopal and Member Secretary, M.P. Pollution Control Board has also directed to control pollution in Sirpur Lake.Accordingly IMC has taken steps to prevent pollution in Sirpur Lake by providing sewerage system of adequate capacity and installation of STP. As per the information submitted by IMC, no government land was found available in up-stream area of the lake; therefore, keeping in view the gradient of the sewerage system and availability of land, the STP site at Sirpur Lake was selected in 2021.

(v) The Project has been prepared on 19/10/2021 and sent to Principal Secretary and Director General, Environment Department EPCO, Government of M.P. on dated 01/11/2021 for financial assistance.

(vi) IMC had invited tender on dated 09/11/2021 and financial bid was opened on 24/01/2022. LOA no. 80 dated 22/04/2022 was issued to M/s Seema Lab-HJCC Infra Solutions (JV) for agreement. Similarly correspondences for financial aid with State Government and Central Government is being conducted in 2022 time to time. M/s Seema Lab-HJCC Infra Solutions (JV) was given letter for proceed no. 144 dated 10/05/2022 to start the construction work.

8. In view of above the Sirpur Lake has been declared as Ramsar site wetland in August 2022 and it has been observed that most of the constructions in the colonies located in catchment area of the lake are old and prior to August 2022. Project preparation, financial sanctions, tendering and work order for construction of STP have been taken place prior to August-2022 i.e. declaration of Ramsar Site. However, STP construction work at the site started in 2023.

9. The Applicant has mentioned construction of concrete wall and pillars within FTL take in place, which seems related to construction of STP.

10. The IMC is constructing STP for prevention and control of pollution in Sirpur Lake. As per the IMC, no other government land is available in the area except the area where STP is being constructed and that area is within 50 meters of FTL of the lake.

11. At the time of visit of the Joint Committee,Indore Municipal Corporation(IMC) officials informed that there was massive infestation of water hyacinth in the lower lake because of raw sewage finding entry into the lake. IMC officials informed that Government of India, MoEF&CC chosen Sirpur wetland as the venue for celebration of World Wetland Day 2024. A National event was organized which was graced by Secretary General of Ramsar Convention and prior to the convention water hyacinth from lake was removed by the IMC.

    The removal of water hyacinth infestation was a big challenge for IMC before the event on 2nd February 2024. With the help of MP State Wetland Authority IMC made special efforts to remove the weed. It is a common knowledge that water hyacinth and other weeds grow in the wetlands if sewage is allowed to mix with the water of wetlands. In order to prevent repetition of similar situation of weed infestation, it is of utmost importance to construction STPs and stop mixing raw sewage into the lake.

4.0 Action Taken Report

1. The IMC has started construction of STP without taking Consent to Establish (CTE) from M.P. Pollution Control Board (MPPCB). MPPCB has issued notice to the IMC to obtain CTE.

2. The IMC has made online application to MPPCB, which is under consideration.

3. The IMC has been requested to demarcate FTL of the Sirpur Lower & Upper lake and ensure compliance of the provisions of the Rule-4 of the Wetland (Conservation & Management) Rules 2017 issued by the Ministry of Forest & Climate Change regarding during inspection. Copy of the Rules is enclosed as **Annexure-5**. As per the Rule-4 of the rules :

    "4. Restrictions of activities in wetlands.-(1) The wetlands shall be conserved and managed in accordance with the principle of 'wise use' as determined by the Wetlands Authority.
    (2) The following activities shall be prohibited within the wetlands, namely,-
    (i) conversion for non-wetland uses including encroachment of any kind;

(ii) setting up of any industry and expansion of existing indularies;
(iii) manufacture or handling or storage or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management. Handling and Transboundary Movement) Rules, 2008; electronic waste covered under the E-Waste (Management) Rules, 2016;
(iv) solid waste dumping;
(v) Discharge of untreated wastes and effluents from industries, cities, towns, villages and other human settlements;
(vi) any construction of a permanent nature except for boat jetties within fifty meters from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,
(vii) Poaching.

The IMC has been requested to prevent discharge of sewage and solid wastes in the Lake and to comply the provisions of above said rule.

4.0 Conclusion &Recommendation:

1. Construction of STP has been found adjacent to the Sirpur Lower Lake within 50 meter of FTL.

2. Devi Ahilya Sarovar Udhyan (Garden)has been constructed on free land from encroachments; Prajapat Nagar and other construction have been established prior to declaration of Ramsar site of the Sirpur Lake.
3. The IMC may be directed to compliance the provisions of Wetlands (Conservation & Management) Rules 2017 for future constructions.

4. The IMC may be directed to remove encroachments and illegal new concrete constructions located within 50 meters from FTL of the Lake after due field survey and submit report to Hon'ble NGT.

5. The IMC may be directed to install aeration system in the Sirpur Lower Lake for improvement of water quality.

6. The IMC may be directed to prevent discharge of sewage into the Sirpur Lower Lake and regular removal of water hyacinth from the Lake.

7. The IMC may be directed to provide Online Continuous Water Quality Monitoring System in the Sirpur Lake for improvement in water quality of the Lake.

Enclosed: Annexure 1 to 5 & Photographs taken during inspection.

(Sanjay Jain)
Scientist
MPPCB, Indore

(Dr. Manoj Vishwakarma)
Assistant Scientific Officer
MPSWA

(Dr. Dinesh Damde)
Assistant Scientific Officer
MPSWA

(S.N. Dwivedi)
Regional Officer,
MPPCB, Indore

(Om Narayan Singh Badkul)
SDM, Malharganj,
District-Indore
अनुविभागीय दण्डाधिकारी
अनुभाग मल्हारगंज

Photographs taken during inspection

in the Matter of OA No. 57/2024 (CZ) (Rashid Noor Khan & Ors V/s Indore Municipal Corporation & Ors)

Meeting of Committed Members	Inspection of Site by Committee Members
Inspection of Site by Committee Members	Inspection of Site by Committee Members
View of Under Construction Sewage Treatment Plant	View of Under Construction Sewage Treatment Plant

Photographs taken during inspection

in the Matter of OA No. 57/2024 (CZ) (Rashid Noor Khan & Ors V/s Indore Municipal Corporation & Ors)

View of Sewage Treatment Plant

View of Sewage Treatment Plant

Marking of FTL at Sirpur Lake

Temporary Construction at STP Site

Temporary Construction at STP Site

Pathway of Sirpur Lake

Photographs taken during inspection

in the Matter of OA No. 57/2024 (CZ) (Rashid Noor Khan & Ors V/s Indore Municipal Corporation & Ors)

View of Garden Constructed at Near Sirpur Lake	View of Garden Constructed at Near Sirpur Lake
View of Garden Constructed at Near Sirpur Lake	View of Garden Constructed at Near Sirpur Lake
View of Garden Constructed at Near Sirpur Lake	View of Garden Constructed at Near Sirpur Lake

Annexure-1

Date 13/04/2024

पंचनामा

राष्ट्रीय हरित अधिकरण, सेन्ट्रल बेंच भोपाल में प्रकरण क्र. 57/2024 (शहजाद-उर रहमान विरुद्ध नगर पालिक निगम इंदौर एवं अन्य) में दिनांक 14.3.2024 को दिये गये निर्देश के पालनार्थ गठित समिति के सदस्यों द्वारा स्थल विजिट कर तालाब व उसके आस पास के क्षेत्र का निरीक्षण/अवलोकन किया गया दिनांक 13-04-2024 को किया गया है।

(i) डॉ विनेश दामड़े, सहा० वैज्ञानिक अधिकारी सदस्य - राज्य वेटलैण्ड प्राधिकरण

(ii) डॉ मनोज विश्वकर्मा - सहा० वैज्ञानिक अधिकारी - एको (सदस्य - मा० NGT OA 57/2024

(III) अजेन्द्र सिंह, 55, अग्निशेत्री कन्याउं (पुलिया) धार रोड लिपु (इंदौर राशीदनूर की ओर से अधिकृत 9754945552

(IV) आर. पी. रेवड़े - ग. पानि, इंदौर 7440443352

(V) सुनील कुमार गुप्ता ~~सह~~ कार्यपालन यंत्री म.प्र.वि.मं. इंदौर 7440443347

(VI) ओमनारायण सिंह पंडुल ग्राम मल्हारगंज इंदौर

(VII) संजय कुमार जोन जोनल, म.प्र. प्रदूषण नियंत्रण बोर्ड इंदौर 13/4/24

(VIII) एस. एस. द्विवेदी. क्षेत्रीय अधिकारी. म.प्र. प्रदूषण नियंत्रण बोर्ड इंदौर. Dwivedi 13/4/24

Annexure-2

Google Map showing location of Sirpur Lake, under construction STP and Residential Colonies

Indore- Dhar Road

Residential Colonies

Upper Sirpur Lake

Under Construction STP

Lower Sirpur Lake

Devi Ahilya Sarovar Udyan

Annexure-3

Photographs of Sewage Treatment Plant

in the Matter of OA No. 57/2024 (CZ) (Rashid Noor Khan & Ors V/s Indore Municipal Corporation & Ors)

View of Under Construction Sewage Treatment Plant

View of Under Construction Sewage Treatment Plant

Inspection of Site by Committee Members

Inspection of Site by Committee Members

Annexure-4

नगर पालिक निगम, इंदौर
जलयंत्रालय एवं ड्रेनेज

क्रमांक – 1484 /24–25/इन्दौर दिनांक 25/04/2024

प्रति,

क्षेत्रीय अधिकारी
म.प्र. प्रदूषण नियंत्रण बोर्ड,
स्कीम नं. 78/सी, पार्ट 2, अरण्य, विजय नगर, इन्दौर

विषयः–माननीय राष्ट्रीय हरित अधिकरण, झोनल बेंच भोपाल में प्रचलित प्रकरण क्रमांक 57/2024 (राशिद नूर खान एवं अन्य विरूद्ध इन्दौर नगर पालिक निगम एवं अन्य) में सिरपुर तालाब के किनारे पर निर्माणाधीन सीवेज ट्रीटमेंट प्लांट में सिरपुर तालाब की भूमि पर अतिक्रमण की जानकारी उपलब्ध कराने बाबद्।

संदर्भ :– आपका पत्र पृष्ठांकन क्रं. 1181 एवं 1193 दिनांक 03.04.2024।

विषयांतर्गत संदर्भित पत्रों के क्रम में लेख है कि सिरपुर तालाब के समीप निर्माणाधीन 20 एम.एल.डी. एस.टी.पी. से संबंधित बिन्दूवार जानकारी निम्नानुसार है :–

1. माननीय एन.जी.टी. के आदेश क्रं. OA No. 593 दिनांक 28.08.2019 के अनुसार किसी भी नदी/नाले/जल स्त्रोत में सीवरेज प्रवाहित होना निषेध है, ऐसा पाये जाने पर अर्थदण्ड का प्रावधान है (ध्वज–"ए" अवलोकनार्थ)। उपरोक्त आदेश के क्रम में माननीय एन.जी.टी. द्वारा नगर पालिक निगम, इन्दौर पर अर्थदण्ड भी प्रस्तावित किया गया था।
2. निगम द्वारा नदी/नाले/जल स्त्रोत में मिलने वाले सीवर को ट्रेप करने हेतु समय–समय पर डिसेन्ट्रलाईज सीवेज ट्रीटमेंट प्लांट्स निर्माण कार्य किया जाना प्रस्तावित किया गया, जिससे शहर के विभिन्न क्षेत्रों के सीवर को ट्रेप कर सीवर लाईनों के माध्यम से समीप के एस.टी.पी. तक पहुँचाया जाकर उपचारण कर, उपचारित जल का गैर घरेलू कार्यो में अधिक से अधिक उपयोग किया जा सके।
3. सिरपुर तालाब के अपस्ट्रीम क्षेत्र में निरन्तर जनसंख्या वृद्धि के कारण सीवर उत्पादन की निरन्तर वृद्धि हो रही है। सिरपुर तालाब के छोटे व बड़े तालाब से लगभग 05–15 मीटर की उंचाई पर स्थित विभिन्न कालोनियॉं जैसे प्रजापत नगर, सांई बाबा नगर, गोंदवले धाम, श्रद्धापुरी कालोनी, द्वारकापुरी, आशीष नगर, आकाश नगर, कुंदन नगर, श्रीराम नगर, अहीरखेड़ी, सुखनिवास, विदुर नगर, दिग्विजय नगर आर.आर. केट, परिवहन नगर, श्रद्धा–सबुरी कालोनी, ऋषि नगर, फुटीकोठी क्षेत्र के आस–पास की कालोनियों में आबादी के बढ़ते घनत्व के कारण उत्सर्जित सीवरेज की मात्रा लगातार बढ़ने से पुरानी सीवर लाईन में फ्लो के अधिक दबाव के कारण उक्त क्षेत्रों में पूर्व से स्थापित प्रायमरी सीवर लाईन जो कि काफी पुरानी है तथा इस लाईन से सीवर कबीटखेड़ी स्थित 245 एमएलडी एसटीपी तक का पहुँच मार्ग लगभग 22 किमी. होने से लाईन में चौकिंग होने पर आये दिन सीवर ओवर फ्लो होने की समस्या बनी रहती है, जिससे लगभग 10 एमएलडी सीवर बेक फ्लो होकर सिरपुर तालाब में मिलता है। सिरपुर तालाब में सीवर की मात्रा बढ़ने से यूट्रोफिकेशन की समस्या बढ़ रही है एवं तालाब के पानी की गुणवत्ता के मापदण्ड निर्धारित मानकों से अधिक पाया जाता है, जोकि जलीय वनस्पति, जीवों व मछलियों के जलीय जीवन में बाधक है व सिरपुर तालाब में प्रवाहित होने वाले सीवर से तालाब की एक्वेटिक लाईफ एवं वनस्पतियों पर विपरीत प्रभाव पड़ने से असंतुलित स्थितियॉं उत्पन्न हो रही है। अधिक मात्रा में सीवर सिरपुर तालाब में मिलने के कारण वर्षभर जलकुंभी की समस्या बनी रहती है, जिसके कारण तालाब के पानी में डिजाल्व ऑक्सीजन की मात्रा में कमी पाई जाती है एवं तालाब की मछलियों के जीवन पर भी विपरित प्रभाव पड़ता है।

अविरत–2

4. उल्लेखनीय है कि, सिरपुर तालाब का ओवरफ्लो पिलियाखाल नाले के माध्यम से कान्ह नदी में मिलता है। कान्ह नदी शुद्धिकरण हेतु सिरपुर तालाब में मिलने वाले सीवर की रोकथाम किया जाना अतिआवश्यक है।

5. उपरोक्त के दृष्टिगत निगम द्वारा कंसलटेंट मेसर्स डीआरए से दिनांक 19.10.2021 को तालाब के समीप 20 एमएलडी क्षमता का आधुनिक तकनीक के एसटीपी निर्माण एवं अन्य कार्य का प्रस्ताव तैयार कराया गया। प्रस्ताव में इन क्षेत्रों में सीवरेज लाईन का नेटवर्क प्लानिंग के साथ बिछाना एवं मुख्य सेकण्डरी लाईन बिछाकर पूर्व से स्थापित टर्शरी सीवरेज लाईन व नवीन लाईनों को जोड़कर नवीनतम एसबीआर तकनीक का एसटीपी निर्माण कार्य सम्मिलित किया गया, जिससे तालाब में मिल रहे सीवरेज को रोका जायेगा एवं उक्त क्षेत्र से उत्सर्जित सम्पूर्ण सीवर का उपचारण किया जायेगा। तकनीकी तौर पर सीवरेज नेटवर्क ग्रेवेटी फ्लो के अनुसार बिछाया जाता है एवं एसटीपी का निर्माण क्षेत्र के न्यूनतम लेवल पर किया जाता है, जिसके अनुसार सिरपुर तालाब ही क्षेत्र के न्यूनतम लेवल पर है, इस तकनीकी दृष्टिगत 20 एम.एल.डी. एस.टी.पी. का निर्माण सिरपुर तालाब के समीप किया जाना प्रस्तावित किया गया। उक्त कार्य के उपरान्त एस.टी.पी. से सीवर का उपचारण माननीय एन. जी.टी. एवं सी.पी.सी.बी. के निर्धारित मानकों के अनुसार किया जायेगा एवं उपचारित जल को तालाब में छोड़ा जायेगा, जिससे सिरपुर तालाब का अगले 30 वर्ष तक जल स्तर मेन्टेन किया जा सकेगा।

6. उक्त क्षेत्र में अन्य स्थान पर शासकीय भूमि उपलब्ध न होने के कारण सिरपुर तालाब के समीप शासकीय भूमि का चयन एस.टी.पी. निर्माण हेतु किया गया। उक्त क्षेत्र में सम्पूर्ण सीवर नेटवर्क ग्रेविटी लाईन के माध्यम् से बिछाये जाने के कारण सिरपुर तालाब के समीप निचले क्षेत्र में एस.टी. पी. के निर्माण हेतु भूमि का चयन किया गया।

7. उक्त प्रस्ताव में निगम द्वारा तालाब के संबंध में आवश्यक निर्देशों का समावेश करते हुए आधुनिक संयंत्रों का प्रावधान रखा गया, मुख्य रूप से एसटीपी में बायोलाजीकल प्रोसेस हेतु टर्बो ब्लोअर का प्रावधान किया गया है।

8. उल्लेखनीय है कि, निगम द्वारा पत्र क्रं. 452/एमसी/21 दिनांक 01.11.2021 के माध्यम से प्रमुख सचिव एवं महानिदेशक, पर्यावरण विभाग, पर्यावरण नियोजन तथा समन्वय संगठन, भोपाल म.प्र. को उक्त एसटीपी निर्माण हेतु वित्तीय सहायता के लिये प्रस्ताव (डीपीआर) प्रेषित की गई (ध्वज–"बी" अवलोकनार्थ)।

9. निगम द्वारा 20 एमएलडी एसटीपी निर्माण, सीवर नेटवर्क, रियूज नेटवर्क व 10 वर्ष संचालन–संधारण कार्य हेतु दिनांक 09.11.2021 को निविदा आमंत्रित की गई, जिसकी पुष्टि प्रशासक प्रस्ताव क्रं. 57 दिनांक 17.12.2021 द्वारा की गई (ध्वज–"सी" अवलोकनार्थ)।

10. कार्यपालन संचालक एप्को एवं सदस्य सचिव, राज्य वेटलेण्ड प्राधिकरण, भोपाल द्वारा पत्र क्रं. 2325 दिनांक 17.11.2021 के माध्यम से निगम को सिरपुर तालाब के जल में हो रहे प्रदूषण की रोकथाम हेतु पत्र प्रेषित किया गया।

11. निगम द्वारा सिरपुर तालाब के समीप एसटीपी निर्माण व अन्य संबंधित कार्यो हेतु आर्थिक सहायता उपलब्ध कराने हेतु आयुक्त, नगरीय प्रशासन एवं विकास विभाग, भोपाल को पत्र क्रं. 1501 दिनांक 17.01.2022 प्रेषित किया गया।

12. निगम द्वारा सिरपुर तालाब के समीप एसटीपी निर्माण व अन्य संबंधित कार्यो की वित्तीय निविदा दिनांक 24.01.2022 को खोली गई।

13. निगम द्वारा सिरपुर तालाब के समीप एसटीपी निर्माण व अन्य संबंधित कार्यो हेतु आर्थिक सहायता उपलब्ध कराने हेतु संचालक नमामि गंगे परियोजना, नई दिल्ली को पत्र क्रं. 1603 दिनांक 10.03.2022 प्रेषित किया गया।

अविरत–3

14. निगम द्वारा सिरपुर तालाब के समीप एसटीपी निर्माण व अन्य संबंधित कार्यो हेतु वित्तीय व अनुबंध करने की स्वीकृति हेतु सचिव, नगर पालिक निगम, इन्दौर को पत्र क्रं. 77 दिनांक 21.04.2022 प्रेषित किया गया, जिसकी पुष्टि प्रशासक प्रस्ताव क्रं. 67 दिनांक 30.05.2022 द्वारा की गई तथा प्रथम न्यूनतम निविदादाता फर्म मेसर्स सीमा लेब–एचजेसीसी इंफ्रा सोल्यूशंस (जेवी) को निर्माण कार्य हेतु परफार्मेंस सिक्यूरिटी राशि रू. 2,00,76,170/– व 10 वर्ष संचालन–संधारण कार्य हेतु परफार्मेंस सिक्यूरिटी राशि रू. 44,00,000/– की बैंक ग्यारंटी एवं अनुबंध करने हेतु एल.ओ.ए. क्रं. 80 दिनांक 22.04.2022 जारी किया गया।

15. निगम द्वारा सिरपुर तालाब के समीप एसटीपी निर्माण व अन्य संबंधित कार्यो हेतु आर्थिक सहायता उपलब्ध कराने हेतु प्रमुख अभियंता, नगरीय प्रशासन एवं विकास, भोपाल को पत्र क्रं. 35 दिनांक 27.04.2022 प्रेषित किया गया तथा न्यूनतम निविदादाता फर्म मेसर्स सीमा लेब–एचजेसीसी इंफ्रा सोल्यूशंस (जेवी) को निर्माण कार्य प्रारम्भ करने हेतु लेटर टू प्रोसिड पत्र क्रं. 144 दिनांक 10.05.2022 जारी किया गया।

16. सदस्य सचिव, म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल द्वारा पत्र क्रं. 2325 दिनांक 12.05.2022 के माध्यम से दिनांक 09.04.2022 को सिरपुर तालाब में मछलियों के मरने से दिनांक 12.04.2022 को किये गये निरीक्षण में तालाब में सीवरेज मिलना पाया गया होने से आवश्यक कार्यवाही हेतु पत्र प्रेषित किया गया।

17. सिरपुर तालाब में मिल रहे सीवर की रोकथाम हेतु सिरपुर तालाब के समीप एसटीपी निर्माण व अन्य संबंधित कार्यो हेतु प्रथम न्यूनतम निविदादाता फर्म मेसर्स सीमा लेब–एचजेसीसी इंफ्रा सोल्यूशंस (जेवी) से अनुबंध क्रं. 19 दिनांक 03.08.2022 को निष्पादन एवं जलकुंभी हटाने की कार्यवाही से सदस्य सचिव, म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल को पत्र क्रं. 2325 दिनांक 12.05.2022 के तारतम्य में निगम के पत्र क्रं. 319 दिनांक 08.08.2022 प्रेषित कर अवगत कराया गया।

18. कार्यपालन संचालक एप्को एवं सदस्य सचिव, राज्य वेटलेण्ड प्राधिकरण, भोपाल द्वारा पत्र क्रं. 3026 दिनांक 16.08.2022 के माध्यम से सिरपुर तालाब को रामसर साईट घोषित किये जाने के संबंध सूचित करते हुए आवश्यक कार्यवाही के साथ–साथ तालाब में मिल रहे सीवरेज को रोकने हेतु निर्देशित किया गया।

19. सदस्य सचिव, म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल द्वारा पत्र क्रं. 4063 दिनांक 02.12.2022 के माध्यम से सिरपुर तालाब में मिल रहे सीवरेज की रोकथाम हेतु निर्देशित किया गया।

20. सिरपुर तालाब को रामसर साईट घोषित होने एवं एन.जी.टी. के निर्देशों के परिपालन में नियमानुसार निगम द्वारा सिरपुर तालाब के समीप तालाब के जल भराव (फुल टैंक लेवल) को छोड़कर तालाब के समीप खसरा क्रं.–429 की रिक्त भूमि पर न्यूनतम टैंक लेवल पर 20 एम.एल. डी. एस.टी.पी. का निर्माण किया जा रहा है।

21. निगम द्वारा वर्तमान समय तक एसटीपी तक पहुॅचने वाले सीवर नेटवर्क का कार्य 95 प्रतिशत एवं एसटीपी का निर्माण कार्य 60 प्रतिशत पूर्ण हो गया है तथा उक्त एसटीपी में लगने वाली मशीनरी व पम्प इत्यादि का क्रय कर लिया गया है, जिसका भुगतान संबंधित ठेकेदार फर्म को किया गया है। निगम की वित्तीय स्थिति की विकट परिस्थितियों उपरांत सीवरेज को तालाब में मिलने से रोकने, ट्रीटेड वाटर के रियूज एवं पर्यावरण संरक्षण के दृष्टिगत उक्त कार्य किया जाना प्रस्तावित किया गया था।

अविरत–4

22. निगम द्वारा उक्त एसटीपी निर्माण एवं अन्य संबंधित कार्य नदी/नाले/जल स्त्रोत में मिलने वाले सीवर को ट्रेप करने हेतु किये जा रहे निरंतर प्रयासों के अंतर्गत एक रेग्यूलर प्रक्रिया के तहत किया जा रहा है। उक्त एसटीपी की सुरक्षा के दृष्टिगत निगम द्वारा एसटीपी के चारों ओर रिटेनिंग वॉल के निर्माण कार्य हेतु अनुबंध क्रं. 28 दिनांक 17.08.2023 निष्पादित किया गया था, किन्तु सिरपुर तालाब रामसर साईट घोषित होने पर उक्त कार्य के अनुबंध को निरस्त कर अर्थबण्ड का निर्माण किया जा रहा है।

23. यहॉ यह उल्लेखनीय है कि, सिरपुर तालाब के समीप एसटीपी निर्माण व अन्य संबंधित कार्यो हेतु अनुबंध निष्पादन पश्चात केन्द्र सरकार द्वारा सिरपुर तालाब को रामसर साईट घोषित किया गया है।

24. उपरोक्तानुसार रामसर साईट सिरपुर तालाब का एफटीएल मेप, खसरा नक्शा, कैचमेंट एरिये का विस्तृत विवरण, फार्म बी–2, सिरपुर तालाब के सम्पूर्ण क्षेत्र का मेप, निर्माणाधीन 20 एमएलडी एसटीपी का जीएडी (ले–आउट प्लान), सिरपुर तालाब में आ रहे सीवर फलो एवं कालोनियों की जानकारी, सिरपुर क्षेत्र का टोपोग्राफिक सर्वे प्लान, सिरपुर रामसर साईट के ब्रीफ डाक्यूमेंट एवं अन्य सम्बन्धित दस्तावेज संलग्न है।

अतः उपरोक्तानुसार सिरपुर तालाब के समीप निर्माणाधीन एस.टी.पी. की अद्यतन जानकारी एवं दस्तावेज संलग्न प्रेषित है।

संलग्न :– उपरोक्तानुसार।(37 पृष्ठ)

आयुक्त
नगर पालिक निगम, इन्दौर

क्रमांक – /24–25/इन्दौर दिनांक.....

प्रतिलिपि :–

1. कलेक्टर, जिला इन्दौर, की ओर सादर सूचनार्थ प्रेषित।
2. कार्यपालक संचालक, एम्को, भोपाल की ओर सादर सूचनार्थ प्रेषित।

आयुक्त
नगर पालिक निगम, इन्दौर

Item No. 02 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 593/2017
(arising from W.P. (Civil) No. 375/2012 on the file of the Hon'ble Supreme Court)

Paryavaran Suraksha Samiti & Anr. Applicant(s)

Versus

Union of India & Ors. Respondent(s)

Date of hearing: 28.08.2019

CORAM: **HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON**
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

For Respondent (s): Mr. Shlok Chandra, Advocate for CPCB

ORDER

Issue for consideration- Remedial action against water pollution in absence of ETPs/CETPs/STPs

1. The issue for consideration is establishment and functioning of ETPs/CETPs/STPs to prevent untreated sewage/effluents being discharged in water bodies, including rivers and canals meeting such rivers or otherwise. The magnitude of the problem is well acknowledged. In the year 1962 GoI set up a Committee for prevention of water pollution. The recommendations led to enactment of the Water (Prevention and Control of Pollution) Act, 1974 ("Water Act") in pursuance of Article 252 of the Constitution. The Water Act provides for the constitution of a Central Board and

(2)

State Boards/Committees. No polluted matter can be discharged into a stream or well or on land, and no industry, operation or process can be established and no out-let for discharge of sewage used without consent of the State Board. The Water Act provides powers to give directions for closing any such activity as well as for prosecution. Power to give directions implicitly includes recovery of compensation on 'Polluter Pays' principle.

2. Inspite of above statutory regime we are faced with serious problem of water pollution. The Hon'ble Supreme Court noted[1] that the water pollution caused serious diseases, including Cholera and Typhoid. Water pollution could not be ignored and adequate measures for prevention and control are necessary. Polluting industries were directed to be shifted on 'Precautionary' principle. It is not necessary to refer to all the judgments of the Hon'ble Supreme Court dealing with the significance of water and need to prevent pollution of water. We may only refer to the observations that everyone has right to have access to drinking water in quantum and equality equal to the basic needs. This is fundamental to life and part of Article 21.[2]

3. As per CPCB's report 2016[3], it has been estimated that 61,948 million liters per day (mld) sewage is generated from the urban areas of which treatment capacity of 23,277 mld is currently

---

[1] (1988) 1 SCC 471

[2] APPCB vs. Prof. M.V Nayudu (2001) 2 SCC 62 at para 3, 4, State of Orissa Vs. Government of India (2009) 5 SCC 492, at para 58 "Rivers in India are drying up, groundwater is being rapidly depleted, and canals are polluted. Yamuna in Delhi looks like a black drain. Several perennial rivers like Ganga and Brahmaputra are rapidly becoming seasonal. Rivers are dying or declining, and aquifers are getting overpumped. Industries, hotels, etc. are pumping out groundwater at an alarming rate, causing sharp decline in the groundwater levels."

[3] http://www.sulabhenvis.nic.in/Database/STST_wastewater_2090.aspx July 16, updated on December 6, 2016

existent in India. Thereby the deficit in capacity of waste treatment is of 62%. There is no data available with regard to generation of sewage in the rural areas.

4. We may note that discharge of untreated effluents and sewage is the principal cause of water pollution in the country as noted in cases relating to pollution of rivers.[4] Similarly, in the case of 100 polluted industrial clusters being dealt with by this Tribunal[5], water pollution is one of the factors polluting the said industrial clusters. As already noted, official data of CPCB is to the effect that 351 river stretches in the Country are polluted. The Tribunal held that remedial action for restoration of the said river stretches is necessary [6] In the said order, it was observed:

> *"As already noted, well known causes of pollution of rivers are dumping of untreated sewage and industrial waste, garbage, plastic waste, e-waste, bio-medical waste, municipal solid waste, diversion of river waters, encroachments of catchment areas and floodplains, over drawl of groundwater, river bank erosion on account of illegal sand mining. In spite of directions to install Effluent Treatment Plants (ETPs), Common Effluent Treatment Plants (CETPs), Sewage Treatment Plants (STPs), and adopting other anti-pollution measures, satisfactory situation has not been achieved. Tough governance is the need of the hour. If pollution does not stop, the industry has to be stopped. If sewage dumping does not stop, local bodies have to be made accountable and their heads are to be prosecuted. Steps have to be taken for awareness and public involvement."*

---

[4] O.A No. 673 of 2018 this Tribunal is considering remedial action to rejuvenate 351 polluted river stretches. Therein, other cases of river pollution are mentioned thus "This Tribunal also considered the issue of pollution of river Yamuna, in Manoj Mishra Vs. Union of India, river Ganga in M.C. Mehta Vs. Union of India, river Ramganga which is a tributary of river Ganga in Mahendra Pandey Vs. Union of India & Ors., rivers Sutlej and Beas in the case of Sobha Singh & Ors. Vs. State of Punjab & Ors., river Son in Nityanand Mishra Vs. State of M.P. & Ors., river Ghaggar in Stench Grips Mansa's Sacred Ghaggar River (Suo-Moto Case)", river Hindon in Doaba Paryavaran Samiti Vs. State of U.P. & Ors., river Kasardi in Arvind Pundalik Mhatre Vs. Ministry of Environment, Forest and Climate Change & Ors., River Ami, Tapti, Rohani and Ramgarh lake in Meera Shukla Vs. Municipal Corporation, Gorakhpur & Ors., rivers Chenab and Tawi in the case of Amresh Singh Vs. Union of India & Ors. and Subarnarekha in Sudarsan Das Vs. State of West Bengal & Ors. and issued directions from time to time"

[5] O.A No. 1038/2018

[6] O. A No.673/2018, order dated 08.04.2019

(4)

5. All the States and UTs where polluted river stretches exist are required to constitute River Rejuvenation Committees to prepare actions plans for restoration (which are to be reviewed by the highest authority in the States, i.e Chief Secretary) to be monitored by CPCB and thereafter to be further monitored by this Tribunal. Accordingly, the action plans have been prepared which broadly envisage action to prevent discharge of untreated effluent/sewage. The same are being monitored by the CPCB and by this Tribunal and the matter is now listed for hearing on 29.11.2019. In O.A 606/2018 while dealing with the compliance of Solid Waste Management Rules, 2016, this Tribunal vide order dated 16.01.2019 directed personal appearance of all the Chief Secretaries with their monitoring reports on major environment issues including the rejuvenation of polluted river stretches. The Chief Secretaries of all States/UTs have accordingly appeared and furnished their reports which envisages steps for setting up of ETPs/CETPs/STPs to prevent water pollution. The Chief Secretaries have to appear before this Tribunal with further progress reports on the subjects.

6. Further, control of pollution of river Ganga is being monitored by this Tribunal in O. A No. 200/2014 after transfer from the Hon'ble Supreme Court. Therein timelines have been prescribed to the effect that STPs be set up in time bound manner and no a drop of pollution be discharged in the river. The Tribunal observed

> *"Bioremediation and/or phytoremediation or any other remediation measures may start as an interim measure positively from 01.11.2019, failing which the State may be liable to pay compensation of Rs. 5 Lakhs per month per drain to be deposited with the CPCB. This however, is not to be taken as an excuse to*

delay the installation of STPs. For delay of the work, the Chief Secretary must identify the officers responsible and assign specific responsibilities. Wherever there are violations, adverse entries in the ACRs must be made in respect of such identified officers. For delay in setting up of STPs and sewerage network beyond prescribed timelines, State may be liable to pay Rs. 10 Lakhs per month per STP and its network. It will be open to the State to recover the said amount from the erring officers/contractors.

With regard to works under construction, after 01.07.2020, direction for payment of environmental compensation of Rs. 10 lakhs per month to CPCB for discharging untreated sewage in any drain connected to river Ganga or its tributaries and Rs. 10 lakhs per month to CPCB per incomplete STP and its sewerage network will apply. Further with regard to the sectors where STP and sewerage network works have not yet started, the State has to pay an Environmental Compensation of Rs. 10 lakhs per month after 31.12.2020. The NMCG will also be equally liable for its failure to the extent of 50% of the amount to be paid. Till such compliance, bioremediation or any other appropriate interim measure may start from 01.11.2019."

Background of the present case before this Tribunal

7. The Hon'ble Supreme Court vide order dated 22.02.2017 in Paryavaran Suraksha Samiti Vs. Union of India[7] transferred the matter for monitoring by this Tribunal in the light of the directions of the Hon'ble Supreme Court requiring establishment and functioning of requisite ETPs/CETPs/STPs and in default to close industrial activities discharging effluents without treatment and to take action against local bodies for failing to install STPs and discharging sewage without treatment. Some of the observations in the judgment of the Hon'ble Supreme Court are:

> " **7.** *Having effectuated the directions recorded in the foregoing paragraphs, the next step would be, to set up common effluent treatment plants. We are informed, that for the aforesaid purpose, the financial contribution of the Central Government is to the extent of 50%, that of the State Government concerned (including the Union Territory concerned) is 25%. The balance 25%, is to be arranged by way of loans from banks. The above loans, are to be repaid, by the industrial areas, and/or*

[7] (2017) 5 SCC 326

(6)

industrial clusters. We are also informed that the setting up of a common effluent treatment plant, would ordinarily take approximately two years (in cases where the process has yet to be commenced). The reason for the above prolonged period, for setting up "common effluent treatment plants", according to the learned counsel, is not only financial, but also, the requirement of land acquisition, for the same.

10. *Given the responsibility vested in municipalities under Article 243-W of the Constitution, as also, in Item 6 of Schedule XII, wherein the aforesaid obligation, pointedly extends to "public health, sanitation conservancy and solid waste management", we are of the view that the onus to operate the existing common effluent treatment plants, rests on municipalities (and/or local bodies). Given the aforesaid responsibility, the municipalities (and/or local bodies) concerned, cannot be permitted to shy away from discharging this onerous duty. In case there are further financial constraints, the remedy lies in Articles 243-X and 243-Y of the Constitution. It will be open to the municipalities (and/or local bodies) concerned, to evolve norms to recover funds, for the purpose of generating finances to install and run all the "common effluent treatment plants", within the purview of the provisions referred to hereinabove. Needless to mention that such norms as may be evolved for generating financial resources, may include all or any of the commercial, industrial and domestic beneficiaries, of the facility. The process of evolving the above norms, shall be supervised by the State Government (Union Territory) concerned, through the Secretaries, Urban Development and Local Bodies, respectively (depending on the location of the respective common effluent treatment plant).* ***The norms for generating funds for setting up and/or operating the "common effluent treatment plant" shall be finalised, on or before 31-3-2017, so as to be implemented with effect from the next financial year. In case, such norms are not in place, before the commencement of the next financial year, the State Governments (or the Union Territories) concerned, shall cater to the financial requirements, of running the "common effluent treatment plants", which are presently dysfunctional, from their own financial resources.***

11. *Just in the manner suggested hereinabove, for the purpose of setting up of "common effluent treatment plants", the State Governments concerned (including, the Union Territories concerned) will prioritise such cities, towns and villages, which discharge* ***industrial pollutants and sewer, directly into rivers and water bodies.***

> 12. *We are of the view that in the manner suggested above, **the malady of sewer treatment, should also be dealt with simultaneously.** We, therefore, hereby direct that "sewage treatment plants" shall also be set up and made functional, within the timelines and the format, expressed hereinabove.*
>
> 13. ***We are of the view that mere directions are inconsequential, unless a rigid implementation mechanism is laid down.** We, therefore, hereby provide that the directions pertaining to continuation of industrial activity only when there is in place a functional "primary effluent treatment plants", and the setting up of functional "common effluent treatment plants" within the timelines, expressed above, shall be of the Member Secretaries of the Pollution Control Boards concerned. **The Secretary of the Department of Environment, of the State Government concerned (and the Union Territory concerned), shall be answerable in case of default.** The Secretaries to the Government concerned shall be responsible for monitoring the progress and issuing necessary directions to the Pollution Control Board concerned, as may be required, for the implementation of the above directions. They shall be also responsible for collecting and maintaining records of data, in respect of the directions contained in this order. The said data shall be furnished to the Central Ground Water Authority, which shall evaluate the data and shall furnish the same to the Bench of the jurisdictional National Green Tribunal.*
>
> 14. *To supervise complaints of non-implementation of the instant directions, the Benches concerned of the National Green Tribunal, will maintain running and numbered case files, by dividing the jurisdictional area into units. The abovementioned case files will be listed periodically. **The Pollution Control Board concerned is also hereby directed to initiate such civil or criminal action, as may be permissible in law, against all or any of the defaulters.**"*

8. Accordingly, on 25.05.2017, notice was issued to the Central Pollution Control Board (CPCB), the State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs) and the Ministry of Environment, Forest and Climate Change (MoEF&CC). They filed their status reports showing gaps in waste generated and treatment capacity. It was further stated that action had been initiated to remedy the situation. After considering the status

(8)

report, the Tribunal, vide orders dated 04.07.2017, 18.09.2017 and 11.10.2017, sought information about the steps taken by the SPCBs/PCCs.

9. Vide order dated 03.08.2018, the matter was reviewed and after noting that in absence of functional ETPs/CETPs/STPs, untreated effluents were being discharged in water bodies leading to contamination of surface and ground water which causes various diseases and also has adverse consequence on aquatic organism due to decreased level of oxygen. The Tribunal directed the CPCB to prepare an action plan. Direction was also given for monitoring by a Committee of two officers – one each representing MoEF&CC and CPCB at least once in every month. CPCB was required to place the progress report every three months on the website and take penal action for failure by way of recovery of compensation for damage to the environment, apart from other steps.

10. Vide order dated 19.02.2019, after considering the status report furnished by the CPCB, based on the reports furnished by the States/UTs, this Tribunal after referring to orders passed in O.A NO. 673/2018 for remedial action in respect of 351 polluted river stretches, which had direct nexus with the steps for ETPs/CETPs/STPs and order passed in O.A No. 606/2018 requiring Chief Secretaries to monitor progress *inter alia* on the subject of control of pollution ion the river stretches, directed that the Chief Secretaries may look into the subject of setting up and proper functioning of ETPs/CETPs/STPs in their respective States/ UTs. Further direction issued was to prepare a report on

assessment of compensation on account of discharge of untreated sewage and dumping of solid waste, loss to ecological services due to illegal mining, deforestation, after taking inputs from expert bodies. The Tribunal also directed the CPCB to compile its monitoring report with regard to 97 CETPs (assuming the total number of CETPs in the country to be 97) installed in different States. CPCB was also directed to furnish its report in *O.A. No. 95/2018, Aryavart Foundation Vs. M/s Vapi Green Enviro Ltd. & Ors.* which concerned the issue of inadequate functioning CETP leading to water pollution.

Reports filed by the CPCB

11. Accordingly, two reports filed by CPCB, have been put up for consideration today :-

(i) Report dated 30.05.2019, updated on 19.07.2019, giving status of setting up of ETPs/CETPs/STPs and methodology for assessing environment compensation for discharge of pollutants in water bodies.

(ii) Report dated 14.08.2019 with regard to monitoring of CETPs.

12. We proceed to consider the above reports.

I. <u>Report dated 30.05.2019 updated on 19.07.2019</u>

13. According to updated report dated19.07.2019, out of 62,897 number of industries requiring ETPs, 60,944 industries are operating with functional ETPs and 1949 industries are operating without ETPs. 59,258 industries are complying with environmental standards and 1,524 industries are noncomplying. There are total 192 CETPs, out of which 133 CETPs are complying with

(10)

environmental standards and 59 CETPs are non-complying. There are total 13,709 STPs (Municipal and other than municipal), out of which, 13,113 STPs are complying with environmental standards and 637 STPs are non-complying 73 CETPs in construction/proposal stage, whereas, for STPs, 1164 projects (municipal and non-municipal) are under construction/proposal stage.

14. A report has also been prepared on the scale of environmental compensation to be recovered from individual/authorities for causing pollution or failure for preventing causing pollution, apart from illegal extraction of ground water, failure to implement Solid waste Management Rules, damage to environment by mining and steps taken to explore preparation of an annual environmental plan for the country. Extracts from the report which are considered significant for this order are:

> **"I. Environment Compensation to be levied on Industrial Units**
>
> ***Recommendations***
> *The Committee made following recommendations:*
>
> *1.5.1 To begin with, Environmental Compensation may be levied by CPCB only when CPCB has issued the directions under the Environment (Protection) Act, 1986. In case of a, band c, Environmental Compensation may be calculated based on the formula "EC= Pl x N x Rx S x LF", wherein, Pl may be taken as 80, 50 and 30 for red, orange and green category of industries, respectively, and R may be taken as 250. Sand LF may be taken as prescribed in the preceding paragraphs*
>
> *1.5.2 In case of d, e and f, the Environmental Compensation may be levied based on the detailed investigations by Expert Institutions/Organizations.*
>
> *1.5.3 The Hon'ble Supreme Court in its order dated 22.02.2017 in the matter of Paryavaran Suraksha Samiti and another v/s Union of India and others {Writ Petition (Civil) No. 375 of 2012), directed that all running industrial units which require "consent to operate" from concerned State Pollution Control Board, have a primary effluent*

(11)

treatment plant in place. Therefore, no industry requiring ETP, shall be allowed to operate without ETP.
1.5.4 EC is not a substitute for taking actions under EP Act, Water Act or Air Act. In fact, units found polluting should be closed/prosecuted as per the Acts and Rules.

II. Environmental Compensation to be levied on all violations of Graded Response Action Plan (GRAP) in NCR.

Table No. 2.1: Environmental Compensation to be levied on all violations of Graded Response Action Plan (GRAP) in Delhi-NCR.

Activity	*State Of Air Quality*	*Environmental Compensation ()*
Industrial Emissions	*Severe +/Emergency*	*Rs 1.0 Crore*
	Severe	*Rs 50 Lakh*
	Very Poor	*Rs 25 Lakh*
	Moderate to Poor	*Rs 10 Lakh*
Vapour Recovery System (VRS) at Outlets of Oil Companies		
i. Not installed	*Target Date*	*Rs 1.0 Crore*
ii. Non functional	*Very poor to Severe +*	*Rs 50.0 Lakh*
	Moderate to Poor	*Rs 25.0 Lakh*
Construction sites (Offending plot more than 20,000 Sq.m.)	*Severe +/Emergency*	*Rs 1.0 Crore*
	Severe	*Rs 50 Lakh*
	Very Poor	*Rs 25 Lakh*
	Moderate to Poor	*Rs 10 Lakh*
Solid waste/ garbage dumping in Industrial Estates	*Very poor to Severe +*	*Rs 25.0 Lakh*
	Moderate to Poor	*Rs 10.0 Lakh*
Failure to water sprinkling on unpaved roads		
a) Hot-spots	*Very poor to Severe +*	*Rs 25.0 Lakh*
b) Other than Hot-spots	*Very poor to Severe +*	*Rs 10.0 Lakh*

III. Environmental Compensation to be levied in case of failure of preventing the pollutants being discharged in water bodies and failure to implement waste management rules:

Table No. 3.3: Minimum and Maximum EC to be levied for untreated/partially treated sewage discharge

Class of the City/Town	*Mega-City*	*Million-plus City*	*Class-I City/Town and others*
Minimum and Maximum values of EC (Total Capital Cost Component)	*Min. 2000*	*Min. 1000*	*Min. 100*

recommended by the Committee (Lacs Rs.)	*Max. 20000*	*Max. 10000*	*Max. 1000*
Minimum and Maximum values of EC (O&M Cost Component) recommended by the Committee (Lacs Rs./day)	*Min. 2* *Max. 20*	*Min. 1* *Max. 10*	*Min. 0.5* *Max. 5*

Table No. 3.4: Minimum and Maximum EC to be levied for improper municipal solid waste management

Class of the City/Town	***Mega-City***	***Million-plus City***	***Class-I City/Town and others***
Minimum and Maximum values of EC (Capital Cost Component) recommended by the Committee (Lacs Rs.)	*Min. 1000* *Max. 10000*	*Min. 500* *Max. 5000*	*Min. 100* *Max. 1000*
Minimum and Maximum values of EC (O&M Cost Component) recommended by the Committee (Lacs Rs./day)	*Min. 1.0* *Max. 10.0*	*Min. 0.5* *Max. 5.0*	*Min. 0.1* *Max. 1.0*

3.3 Environment Compensation for Discharge of Untreated/Partially Treated Sewage by Concerned Individual/ Authority:

BIS 15-1172:1993 suggests that for communities with population above 100,000, minimum of 150 to 200 lpcd of water demand is to be supplied. Further, 85% of return rate (CPHEEO Manual on Sewerage and Sewage Treatment Systems, 2013), may be considered for calculation of total sewage generation in a city. CPCB Report on "Performance evaluation of sewage treatment plants under NRCD, 2013", describes that the capital cost for 1 MLD STP ranges from 0.63 Cr. to 3 Cr. and O&M cost is around Rs. 30,000 per month. After detail deliberations, the Committee suggested to assume capital cost for STPs as Rs. 1.75 Cr/MLD (marginal average cost). Further, expected cost for conveyance system is assumed as Rs. 5.55 Cr./MLD (marginal average cost) and annual O&M cost as 10% of the combined capital cost. Population of the city may be taken as per the latest Census of India. Based on these assumptions, Environmental Compensation to be levied on concerned ULB may be calculated with the following formula:

EC= Capital Cost Factor x [Marginal Average Capital Cost for Treatment Facility x (Total

Generation-Installed Capacity) + Marginal Average Capital Cost for Conveyance Facility x (Total Generation -Operational Capacity)]+ O&M Cost Factor x Marginal Average O&M Cost *x (Total Generation- Operational Capacity) x No. of Days for which facility was not available*
+ Environmental Externality x No. of Days for which facility was not available

Alternatively;

EC (Lacs Rs.)= [17.S{Total Sewage Generation - Installed Treatment Capacity)+ 55.S{Total Sewage Generation-Operational Capacity)] + 0.2{Sewage Generation-Operational Capacity) x N + Marginal Cost of Environmental Externality x (Total Sewage Generation-Operational Capacity) X N

Where; N= Number of days from the date of direction of CPCB/ SPCB/ PCC till the required capacity systems are provided by the concerned authority

Quantity of Sewage is in MLD

Table No. 3.5: Sample calculation for EC to be levied for discharge of untreated/partial treated Sewage

City	Delhi	Agra	Gurugram	Ambala
Population (2011)	1,63,49,831	17,60,285	8,76,969	5,00,774
Class	Mega-City	Million-plus City	Class-I Town	Class-I Town
Sewage Generation (MLD) *(as per the latest data available with CPCB)*	4195	381	486	37
Installed Treatment Capacity (MLD) (as per the latest data available with CPCB)	2500	220	404	45.5
Operational Capacity (MLD) (as per the latest data available with CPCB)	1900	140	300	24.5
Treatment Capacity Gap (MID)	2295	241	186	12.5
Calculated EC (capital cost component for STPs) in Lacs Rs.	29662.50	2817.50	1435.00	0.00

Calculated EC (capital cost component for Conveyance System) in Lacs. Rs.	127372.50	13375.50	10323.00	693.75
Calculated EC (Total capital cost component) in Lacs Rs.	157035.00	16193.00	11758.00	693.75
Minimum and Maximum values of EC (Total Capital Cost Component) recommended by the Committee (Lacs Rs.)	Min. 2000 Max. 20000	Min. 1000 Max. 10000	Min. 100 Max. 1000	Min. 100 Max. 1000
Final EC (Total Capital Cost Component) in Lacs Rs.	**20000.00**	**10000.00**	**1000.00**	**693.75**
Calculated EC (O&M Component in Lacs Rs./day	459.00	48.20	37.20	2.50
Minimum and Maximum values of EC (O&M Cost Component) recommended by the Committee (Lacs Rs./day)	Min. 2 Max. 20	Min. 1 Max. 10	Min. 0.5 Max. 5	Min. 0.5 Max. 5
Final EC (O&M Component) in Lacs. Rs./Day	**20.00**	**10.00**	**5.00**	**2.50**
Calculated Environmental Externality (Lacs Rs .Per Day)	2.0655	0.2049	0.1395	0.0094
Minimum and Maximum value of Environmental Externality recommended by the Committee (Lacs Rs. Per Day)	Min. 0.60 Max. 0.80	Min. 0.25 Max. 0.35	Min. 0.05 Max. 0.10	Min. 0.05 Max. 0.10
Final Environmental Externality (Lacs Rs. Per day)	**0.80**	**0.25**	**0.10**	**0.05**

3.4 Environment Compensation to be Levied on Concerned Individual/Authority for Improper Solid Waste Management:

Environmental Compensation to be levied on concerned ULB may be calculated with the following formula:

EC = Capital Cost Factor x Marginal Average Cost for Waste Management x (Per day waste generation-Per

day waste disposed as per the Rules) + O&M Cost Factor x Marginal Average O&M Cost x (Per day waste generation-Per day waste disposed as per the Rules) x Number of days violation took place + Environmental Externality x N

Where;

Waste Quantity in tons per day (TPD)

N= Number of days from the date of direction of CPCB/ SPCB/ PCC till the required capacity systems are provided by the concerned authority

Simplifying;

EC (Lacs Rs.) = 2.4(Waste Generation - Waste Disposed as per the Rules) +0.02 (Waste Generation Waste Disposed as per the Rules) x N + Marginal Cost of Environmental Externality x (Waste Generation - Waste Disposed as per the Rules) x N

Table No. 3.6: Sample calculation for EC to be levied for improper management of Municipal Solid Waste

City	Delhi	Agra	Gurugram	Ambala
Population (2011)	1,63,49,831	17,60,285	8,76,969	5,00,774
Class	Mega-City	Million-plus City	Class-I Town	Class-I Town
Waste Generation (kg. per person per day)	0.6	0.5	0.4	0.4
Waste Generation (TPD)	9809.90	880.14	350.79	200.31
Waste Disposal as per Rules (TPD) *(assumed as 25% of waste generation for sample calculation)*	2452.47	220.04	87.70	50.08
Waste Management Capacity Gap (TPD)	7357.42	660.11	263.09	150.23
Calculated EC (capital cost component) in Lacs. Rs.	17657.82	1584.26	631.42	360.56
Minimum and Maximum values of EC (Capital Cost Component) recommended by the Committee (Lacs Rs.)	Min. 1000 Max. 10000	Min. 500 Max. 5000	Min. 100 Max. 1000	Min. 100 Max. 1000

Final EC (capital cost component) in Lacs. Rs.	10000.00	1584.26	631.42	360.56
Calculated EC (O&M Component) in Lacs. Rs./Day	147.15	13.20	5.26	3.00
Minimum and Maximum values of EC (O&M Cost Component) recommended by the Committee (Lacs Rs./Day)	Min. 1.0 Max. 10.0	Min. 0.5 Max. 5.0	Min. 0.1 Max. 1.0	Min. 0.1 Max. 1.0
Final EC (O&M Component) in Lacs. Rs./Day	10.00	5.00	1.00	1.00
Calculated Environmental Externality (Lacs Rs. Per Day)	2.58	0.18	0.03	0.02
Minimum and Maximum value of Environmental Externality recommended by the Committee (Lacs Rs. per day)	Max. 0.80	Min. 0.25 Max. 0.35	Min. 0.01 Max. 0.05	Min. 0.01 Max. 0.05
Final Environmental Externality (Lacs Rs. per day)	0.80	0.25	0.03	0.02

ompensation in Case of Illegal Extraction of Ground Water

4.5 Formula for Environmental Compensation for illegal extraction of ground water

The committee decided that the formula should be based on water consumption (Pump Yield & Time duration) and rates for imposing Environmental Compensation for violation of illegal abstraction of ground water. The committee has proposed following formula for calculation of Environmental Compensation (EC_{GW}):

EC_{GW} = Water Consumption per Day x No. of Days x Environmental Compensation Rate for illegal extraction of ground water (ECR_{GW})

Where water Consumption is in m^3/day and ECRGw in Rs./m^3

Yield of the pump varies based on the capacity/power of pump, water head etc. For reference purpose, yield of the pump may be assumed as given in ***Annexure-VI.***

Time duration will be the period from which pump is operated illegally.

In case of illegal extraction of ground water, quantity of discharge as per the meter reading or as calculated with assumptions of yield and time may be used for calculation of EC_{Gw}.

4.6 Environmental Compensation Rate (ECRGw) for illegal use of Ground Water:

The committee decided that the Environmental Compensation Rate (ECR_{Gw}) for illegal extraction of ground water should increase with increase in water consumption as well as water scarcity in the area. Further, ECR_{Gw} are kept relaxed for drinking and domestic use as compared to other uses, considering the basic need of human being.

As per CGWB, safe, semi-critical, critical and over-exploited areas are categorized from the ground water resources point of view (CGWB, 2017). List of safe, semi-critical, critical and over-exploited areas are available on the website of CGWB and can be accessed from- http://cgwa-noc.gov.in/LandingPage/NotifiedAreas/CategorizationOfAssessmentUnits.pdf#ZOOM=150.

Environmental Compensation Rates (ECR_{Gw}) for illegal use of ground water (ECR_{Gw}) for various purposes such as drinking/domestic use, packaging units, mining and industrial sectors as finalized by the committee are given in tables below:

4.6.1 ECRGw for Drinking and Domestic use:

Drinking and Domestic use means uses of ground water in households, institutional activity, hospitals, commercial complexes, townships etc.

Sl. No.	Area Category	Water Consumption (m^3/day)			
		<2	2 to <5	5 to <25	25 & above
		Environmental Compensation Rate (ECRGw) in Rs./m^3			
1	Safe	4	6	8	10
2	Semi Critical	12	14	16	20
3	Critical	22	24	26	30
4	Over-Exploited	32	34	36	40
Minimum EC_{Gw}=Rs 10,000/- (for households) and Rs. 50,000 (for institutional activity, commercial complexes, townships etc.)					

4.6.2 ECRGw for Packaged drinking water units:

Sl. No.	Area Category	Water Consumption (m^3/day)			
		<200	200 to <1000	1000 to <5000	5000 &
		Environmental Compensation Rate (ECR_{Gw}) in Rs./m^3			
1	Safe	12	18	24	30
2	Semi critical	24	36	48	60
3	Critical	36	48	66	90
4	Over-exploited	48	72	96	120

Minimum EC_{GW}=Rs 1,00,000/-

4.6.3 ECR_{Gw} for Mining, Infrastructure and Dewatering Projects

Sl. No	Area Category	Water Consumption (m^3/day)			
		<200	200 to <1000	1000 to <5000	5000 &
		Environmental Compensation Rate (ECR_{Gw}) in Rs./m^3			
1	Safe	15	21	30	40
2	Semi critical	30	45	60	75
3	Critical	45	60	85	115
4	Over-exploited	60	90	120	150
Minimum EC_{GW}=Rs 1,00,000/-					

4.6.4 ECRGw for Industrial Units:

Sl. No.	Area Category	Water Consumption (m^3/day)			
		<200	200 to <1000	1000 to <5000	5000 &
		Environmental Compensation Rate (ECRGw) in			
1	Safe	20	30	40	50
2	Semi critical	40	60	80	100
3	Critical	60	80	110	150
4	Over-exploited	80	120	160	200
Minimum EC_{Gw} = Rs 1,00,000/-					

4.8 Recommendations

The committee has given following recommendations:

- The minimum Environmental Compensation for illegal extraction of ground water for domestic purpose will be Rs. 10,000, for institutional/commercial use will be 50,000 and for other uses will be 1,00,000.
- In case of fixation of liability, it always lies with current owner of the premises where illegal extraction is taking place.
- Time duration may be assumed to be one year in case where no evidence for period of installation of bore well could be established.
- For Drinking and Domestic use, where metering is not present but storage tank facility is available, minimum water consumption per day may be assumed as similar to the storage capacity of the tank.
- For industrial ground water use, where metering is not available, water consumption may be assumed as per the consent conditions. Further, where in case industry is operating without consent, water consumption may be calculated based on the plant capacity (on the

recommendation of SPCB/PCC, if required). SPCB/PCC may bring the issue of illegal extraction of ground water in industries in to the notice of CGWA for appropriate action by CGWA.

- *Authorities assigned for levy EC and taking penal action are listed below:*

S. No.	Actions	Authority
1.	To seal the illegal bore-well/tube-well to stop extraction of water and further closure of project	District Collector
2.	To levy EC_{Gw} as per prescribed method	District Collector,
3.	To levy EC on water pollution, as per the method prescribed in report of CPCB- "EC on industrial pollution"	CPCB/SPCB/PCC
4.	Prosecution of violator	CGWA under EP Act
		SPCB/PCC under Air and Water Act

- *CGWA may maintain a separate account for collection and utilization of fund, collected through the prescribed methodology in this report."*

Discussion on the report dated 30.05.2019 updated on 19.07.2019

15. It is clear from the order of the Hon'ble Supreme Court[8] that the responsibility of operating STPs under Article 243W and item 6 of Schedule XII to the Constitution is of local bodies who have to evolve norms to recover funds for the purpose which is to be supervised by the States/UTs. The norms were to be finalized upto 31.03.2017 to be implemented from the next year, i.e 01.04.2018. In absence thereof, the States/UTs have to cater to the financial requirement from its own resources. The States/UTs are to prioritize the cities, towns, villages discharging effluents/sewage directly into the water bodies. Industrial activity without proper treatment plants (ETPs and CETPs) is not to be allowed by the State PCBs and the Secretaries, Environment of the States/UTs are

[8] Para 10-13 in *Paryavaran Suraksha Samiti Vs. Union of India, Supra*

(20)

to be answerable. Thus, the source for financial resources for the STPs, stands finalized under the binding judgment of the Hon'ble Supreme Court. Authorities and persons accountable are identified. Rigid implementation has been laid down. This Tribunal has been required to monitor compliance of the directions and timelines.

16. It is in this background that the present report needs to be appraised and further directions given. As regards the Environmental compensation regime fixed for industrial units, GRAP, solid waste, sewage and ground water is accepted as an interim measure. With regard to setting up of STPs, while we appreciate the extensive work of the CPCB based on information furnished by States/UTs, the challenge remains about verification of the said data on the one hand and analysis of the steps taken and required on the other. There is already a database available with the CPCB with regard to ETPs, CETPs, STPs, MSW facilities, Legacy Waste sites. This needs to be collated and river basinwise macro picture needs to be prepared by the CPCB in terms of need for interventions, existing infrastructure and gaps therein. The States have given timelines which need to be effectively monitored both by the CPCB and the Chief Secretaries in terms of its execution.

17. As already noted, prevention of pollution of water is directly linked to access to potable water as well as food safety. Restoration of pristine glory of rivers is also of cultural and ecological significance. This necessitates effective steps to ensure that no pollution is

discharged in water bodies. Doing so is a criminal offence under the Water Act and is harmful to the environment and public health. 'Precautionary' principle of environmental law is to be enforced. Thus, the mandate of law is that there must be 100% treatment of sewage as well as trade effluents. This Tribunal has already directed in the case of river Ganga that timelines laid down therein be adhered to for setting up of STPs and till then, interim measures be taken for treatment of sewage. There is no reason why this direction be not followed, so as to control pollution of all the river stretches in the country. The issue of ETPs/CETPs is being dealt with by an appropriate action against polluting industries. Setting up of STPs and MSW facilities is the responsibility of Local Bodies and in case of their default, of the States. Their failure on the subject has to be adequately monitored. Recovery of compensation on 'Polluter Pays' principle is a part of enforcement strategy but not a substitute for compliance. It is thus necessary to issue directions to all the States/UTs to enforce the compensation regime, latest with effect from 01.04.2020. We may not be taken to be condoning any past violations. The States/UTs have to enforce recovery of compensation from 01.04.2020 from the defaulting local bodies. On failure of the States/UTs, the States/UTs themselves have to pay the requisite amount of compensation to be deposited with the CPCB for restoration of environment. The Chief Secretaries of all the States may furnish their respective compliance reports as per directions already issued in *O.A. No. 606/2018.*

II. **Report dated 14.08.2019 with regard to monitoring of CETPs**

(22)

18. The Committee inspected 127 CETPs in 14 States. Figure of CETP assumed to be 97 was not correct. 66 CETPs were found to be non-compliant. CPCB directed SPCBs to take following steps:

> *"1. SPCBs shall direct non-complying CETPs to take immediate corrective actions to comply with the environmental standards.*
> *2. CETP should be directed to take action as per the recommendations provided at Annexure A-N within a time frame.*
> *3. In case of non-complying CETPs, action as deemed fit including levying of environmental compensation may be taken.*
> *4. In case, OCEMS are not connected with CPCB & SPCB servers, ensure a robust system of physical inspections to verify compliance by drawing samples."*

Discussion on the report dated 14.08.2019

19. We accept the recommendation of the CPCB and direct the Chief Secretaries, State Governments, Union Territories and the SPCBs/PCCs to take further action accordingly and furnish an action taken report accordingly. The CPCB to meanwhile compile and collate information with regard to ETPs, CETPs, STPs, MSW Facilities, Legacy Waste dump sites and complete the pending task on the subject before the next date and furnish a report.

20. The environmental compensation regime for CETP not meeting the prescribed norms need to be evolved by the CPCB.

Directions

21. We may now sum up our directions:

(i) The Environmental compensation regime fixed for industrial units, GRAP, solid waste, sewage and ground water in the report dated 30.05.2019 is accepted and the same may be acted upon as an interim measure.

(ii) SPCBs/PCCs may ensure remedial action against non-compliant CETPs or individual industries in terms of not having ETPs/fully compliant ETPs or operating without consent or in violation of consent conditions. This may be overseen by the CPCB. CPCB may continue to compile information on this subject and furnish quarterly reports to this Tribunal which may also be uploaded on its website.

(iii) All the Local Bodies and or the concerned departments of the State Government have to ensure 100% treatment of the generated sewage and in default to pay compensation which is to be recovered by the States/UTs, with effect from 01.04.2020. In default of such collection, the States/UTs are liable to pay such compensation. The CPCB is to collect the same and utilize for restoration of the environment.

(iv) The CPCB needs to collate the available data base with regard to ETPs, CETPs, STPs, MSW facilities, Legacy Waste sites and prepare a river basinwise macro picture in terms of gaps and needed interventions.

(v) The Chief Secretaries of all the States/UTs may furnish their respective compliance reports on this subject also in *O.A. No. 606/2018.*

List for further consideration on 21.05.2020, unless required earlier. A copy of this order be placed on the file of O.A. No. 606/2018 relating to all States/UTs and be sent to Chief Secretaries of all States/UTs, Secretary MoEF&CC, Secretary Jal Shakti and Secretary, MoHUA.

(24)

Adarsh Kumar Goel, CP

S.P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

August 28, 2019
Original Application No. 593/2017
(W.P.(Civil) No. 375/2012)
DV

25

Gmail

Sunil Gupta <eestpindore@gmail.com>

20 mld STP draft tender document & report

1 message

Ritesh Rangari <rangari@dra.net.in> Tue, Oct 19, 2021 at 2:29 PM
To: eestpindore@gmail.com, ramadharsinghdevra10@gmail.com, ABHISHEK SHARMA <acm1civilpkg14@gmail.com>, ABHILASH K S <acm1mechanicalpkg5@gmail.com>

Sir,
Please find the attached 20 mld STP draft tender document & report.
with Regards,

Ritesh Rangari,
GM (Tech)
DRA CONSULTANTS LTD.
58, Ingole Nagar,
Behind hotel pride, Wardha Road,
Nagpur -440005 (M.S.), India.
Contact No. : +91-99229-54933
Write: rangari@dra.net.in
URL: www.dra.net.in

4 attachments

- Draft Tender Documents for sirpur Proposed STP (20MLD).pdf
  6079K
- Draft Tender Documents for sirpur Proposed STP (20MLD).doc
  7369K
- Report for STP construction at sirpur 20 MLD _14-08-2021.pdf
  4805K
- STP combine sirpur.xlsx
  140K

नगर पालिक निगम, इन्दौर (म.प्र.)

क्रमांक 452/mc/21 इन्दौर दिनांक 01/11/21

प्रति,

प्रमुख सचिव एवं महानिदेशक,
पर्यावरण विभाग एवं
पर्यावरण नियोजन एवं समन्वय संगठन,
भोपाल, मध्य प्रदेश

विषयः— नगर पालिक निगम, इन्दौर की सीमा के अन्तर्गत सिरपुर वेटलैन्ड के समीप एस.टी.पी. के निर्माण के सम्बन्ध में।

उपरोक्त विषयान्तर्गत लेख है, कि नगर पालिक निगम, इन्दौर द्वारा सिरपुर वेटलैन्ड का विभिन्न परियोजनाओं के अन्तर्गत विकास कार्य किया जा रहा है। निगम द्वारा वेटलैन्ड के समीप इंटरपिटेशन सेन्टर एवं अमृत परियोजना के अन्तर्गत तालाब के जीर्णोद्धार एवं विकास कार्य प्रगतिरत हैं। सिरपुर तालाब के कैचमेन्ट एरिया एवं आस–पास में आबादी का घनत्व बढ़ने के कारण घरों से निकलने वाले सीवरेज की मात्रा में वृद्धि होने से सीवरेज ट्रीटमेन्ट प्लांट की आवश्यकता है।

उक्त आवश्यकता को दृष्टिगत रखते हुये सिरपुर तालाब के समीप 20 एम.एल.डी. क्षमता के एस.टी.पी. का निर्माण करने का निर्णय लिया गया है। सीवेज ट्रीटमेन्ट प्लांट के साथ ही सीवरेज नेटवर्क, उपचारित जल के पुर्नउपयोग हेतु ओवर हैड टैंक, ग्राउण्ड सर्विस रिजर्वायर एवं रि–यूज नेटवर्क का कार्य भी प्रस्तावित है। उक्त कार्य के सम्पादित होने से उपचारित जल का प्रवाह तालाब में निरन्तर होने से तालाब का जल स्तर रक्षित रहेगा एवं तालाब में दूषित जल तालाब में मिलने से रोका जा सकेगा। उक्त एस.टी.पी. के निर्माण में वनस्पति एवं जीवों के संरक्षण को संज्ञान में रखते हुये वायु, जल एवं ध्वनी प्रदूषण के मापदण्डों को निर्धारित सीमा के अन्तर्गत रखा जावेगा।

उल्लेखनीय है, कि एस.टी.पी. के निर्माण, सीवरेज नेटवर्क एवं रि–यूज नेटवर्क के क्रियान्वयन हेतु राशि रू. 37,38,57,919/– का व्यय होना सम्भावित है। परियोजना की आवश्यकता एवं वेटलैन्ड के सतत् विकास को दृष्टिगत रखते हुये उक्त परियोजना का वित्त पोषण पर्यावरण नियोजन एवं समन्वय संगठन (EPCO) के माध्यम से कराये जाने का अनुरोध है।

संलग्नः— परियोजना की डी.पी.आर

(प्रतिभा पाल)
आयुक्त
नगर पालिक निगम, इंदौर

पृ. क्रमांक. 453/mc/21 इन्दौर दिनांक 01/11/21

प्रतिलिपिः—

प्रशासक महोदय, नगर पालिक निगम, इन्दौर की ओर सूचनार्थ प्रेषित।

मुख्य पत्रसरीज बोर्ड-2-11-2021
प्रशासक महोदय का पत्र क्रमांक 453 dt.

आयुक्त
नगर पालिक निगम, इंदौर

INDORE MUNICIPAL CORPORATION, INDORE

(Water Works & Drainage Cell)

(email- eestpindore@gmail.com)

NIT. NO. 17/EE/STP/E-TENDER/2021-22 Date: 09.11.2021

" NOTICE INVITING TENDERS"

Online **LUMPSUM** rate bid on behalf of Commissioner Indore Municipal Corporation for the following works are invited for registered and post-qualified contractors / firms of repute fulfilling eligibility criteria:

G. No	Tender No.	Description.	Estimated cost in Rs.	Earnest Money Deposit (Rs.)	Cost of Tender form (Rs.)	Applicable SOR	Time Period
1	2021_UAD _167140	Survey, Investigation, Engineering, procurement, construction, testing & commissioning of 20 MLD STP at sirpur lake including . SCADA, Online Continuous Emission Monitoring System, Sewerage network and reuse of effluent of Proposed STP by constructing OHT & GSR and pipe line network i/c all electro mechanical works & allied works etc. complete plus ten years operation & maintenance of above overall works.	37,38,57,919/-	18,69,300/-	50,000/-	MPUADD SOR Dated 02.08.2021 Sanctioned Non-SOR Rate	18 months of construction + 10 Year O&M

Important Dated for Tender processing is as under:-

1. The Bid Document can be purchased only Online from 09.11.2021, 05:30 pm to 09.12.2021, 05:30 pm.
2. Pre-Bid Meeting : 18.11.2021, 3:00 pm
3. Earnest Money and Technical bid will be opened online on : 13.12.2021, after 5:35 pm

Website - http:/www.mptenders.gov.in

(Sunil Gupta)
Executive Engineer
Water Works & Drainage Cell
Indore Municipal Corporation, Indore

प्रशासक, नगर पालिक निगम, इन्दौर प्रस्ताव क्रमांक 57 दिनांक 17.12.2021

सिरपुर तालाब के समीप 20 एम.एल.डी. क्षमता का सीवेज ट्रीटमेंट प्लांट का निर्माण, सीवरेज नेटवर्क एवं ट्रीटेज वॉटर के रि–यूज नेटवर्क एवं 10 वर्ष के संचालन–संधारण के कार्य की तकनीकी, प्रशासकीय एवं निविदा आमंत्रण करने की स्वीकृति/पुष्टि के संबंध में आयुक्त का पत्र क्रमांक 15 दिनांक 02.11.2021 पर विचार किया गया।

3 विचारोपरान्त आयुक्त के पत्र एवं संक्षेपिका में दर्शाई स्थिति एवं अनुशंसा के प्रकाश में सदर कार्य हेतु प्रस्तावित राशि रूपये 37,38,57,919/– (जी.एस.टी. अतिरिक्त) के कार्य की तकनीकी, प्रशासकीय एवं निविदा आमंत्रण करने की स्वीकृति विभागीय प्रस्ताव अनुसार दी जाती है। इसमें होने वाला व्यय बजट मद क्रमांक 4103125 "expenditure on construction of De-Centralized STP" में से होगा।

आयुक्त नियमानुसार आवश्यक कार्यवाही करें ।

(ह)डॉ. पवन कुमार शर्मा
प्रशासक
नगर पालिक निगम, इंदौर
दिनांक 17/12/21

पृष्ठांकन क्रमांक 113
प्रतिलिपि :–

1. आयुक्त, नगर पालिक निगम, इंदौर
2. सहायक संचालक, रेसीडेंट ऑडिट

की ओर जानकारी एवं आवश्यक कार्यवाही हेतु प्रेषित ।

सचिव,
नगर पालिक निगम, इन्दौर

अपर आयुक्त (ड्रेनेज)
स्वीकृति के आलोक में नियमतः ही निगमस्तर की कार्यवाही उठाई जावे।

आयुक्त
इन्दौर नगर पालिक निगम

नगर पालिक निगम इन्दौर
67
दि. 10-01-2022
आयुक्त कार्यालय

5330
19/1/22

pre wip
Sub Eg/ o.s.
19.1.2022

(29)

Speed post

मध्य प्रदेश राज्य वेटलैण्ड प्राधिकरण
(पर्यावरण विभाग, म.प्र. शासन)
पर्यावरण नियोजन एवं समन्वय संगठन एम्को
पर्यावरण परिसर, ई-5, अरेरा कालोनी
भोपाल-462016
फोन : (0755) 2464318, 2466970
फैक्स : (0755) 2462136
वेबसाईट : www.swa.mp.gov.in

पत्र क्र. 2325 /MPSWA/एम्को/2021
दिनांक : 17/11/21

कार्यपालन संचालक (WA)

1-12-21
9663
Akhadi, INDORE

प्रति,

आयुक्त
नगर पालिक निगम
इन्दौर (म.प्र.)

अपर आयुक्त (जोन-सिंध)
नगर पालिक निगम, इन्दौर

विषय- सिरपुर वेटलैण्ड, इन्दौर संरक्षण एवं प्रबंधन प्लान 2019-20

संदर्भ: 1. समाचार पत्र नई दुनिया में प्रकाशित खबर (छायाप्रति संलग्न)
2. समाचार पत्र प्रभातकिरण (20.10.2021) में प्रकाशित खबर (छायाप्रति संलग्न)

संदर्भित समाचार पत्रों में सिरपुर वेटलैण्ड, इन्दौर के संबंध में प्रकाशित खबरों का अवलोकन करना चाहेंगे। समाचार पत्र सदर्भ 1 में प्रकाशित खबर के अनुसार सिरपुर वेटलैण्ड में जलकुम्भी के बारे मे है। किसी वेटलैण्ड / तालाब में जलकुम्भी का अधिक मात्रा में होना जल प्रदूषण की स्थिति को दर्शाता है तथा दीर्घकाल मे तालाब के पारिस्थितिकीय तंत्र के लिए प्रतिकूल है।

आयुक्त
नगर पालिक निगम

जैसा विदित है कि सिरपुर वेटलैण्ड माननीय मुख्यमंत्री म. प्र. शासन के अनुमोदन उपरांत अंतर्राष्ट्रीय महत्व की रामसर साइट Designate करने का प्रस्ताव भारत शासन को प्रेषित किया गया है।

इस संदर्भ में राज्य वेटलैण्ड प्राधिकरण, एम्को के वैज्ञानिक दल ने अक्टूबर 2021 में भ्रमण कर जल-कुम्भी (Weeds) निकालने एवं संरक्षण संबंधी अन्य सुझाव दिए थे। सिरपुर वेटलैण्ड संरक्षण एवं प्रबंधन प्लान 2019-20 भी क्रियान्वित किया जा रहा है जिसके अंतर्गत जलकुम्भी (weeds) निकालने हेतु (मैनुअल एवं मैकेनिकल) प्रावधान अनुसार रु. 80 लाख की राशि विमुक्त की गयी है।

संदर्भ 2 में समाचार पत्र की खबर अनुसार सिरपुर वेटलैण्ड के अंतर्गत निर्माणाधीन वेटलैण्ड इन्टरप्रिटेशन सेन्टर के रख-रखाव से संबंधित है। सिरपुर वेटलैण्ड संरक्षण एवं प्रबंधन प्लान 2018-19 के अंतर्गत इन्टर प्रिटेशन सेन्टर हेतु राशि रु. 69.91 लाख विमुक्त की गयी थी, परन्तु यह निर्माण कार्य अभी अधूरा है।

अत: निवेदन है कि उक्त दोनों प्रकरणों पर आवश्यक कार्यवाही करते हुए समाचार पत्रों मे प्रकाशित खबर के संबंध में स्थल निरीक्षण पर आधारित तथ्यात्मक वस्तुस्थिति प्रतिवेदन एव की गई कार्यवाही से राज्य वेटलैण्ड प्राधिकरण, एम्को को अविलम्ब अवगत कराने का कष्ट करें।

संलग्न - उपरोक्तानुसार

नगर पालिक निगम, इन्दौर
आयुक्त कार्यालय
आवक क्रमांक.....13329.....
दिनांक.....23-11-2021

2776
25/11/21

/ /2021 दिनांक

(श्रीमन् शुक्ला)
कार्यपालन संचालक एम्को एवं
सदस्य सचिव, राज्य वेटलैण्ड प्राधिकरण

प्रतिलिपि:

1. आयुक्त, नगरीय प्रशासन एवं विकास, संचालनालय, भोपाल को सूचनार्थ प्रेषित
2. कलेक्टर, जिला इन्दौर को सूचनार्थ प्रेषित

1572
2-12-21

1229
SC/ES/TS/OA/I C/SAC/A 3-12-21

कार्यपालन संचालक, एम्को एवं
सदस्य सचिव, राज्य वेटलैण्ड प्राधिकरण

(30)

कार्यालय नगर पालिक निगम, इन्दौर

कमांक 1501 दिनांक 17/01/2022

प्रति,

आयुक्त,
नगरीय प्रशासन एवं विकास विभाग,
भोपाल (म.प्र.)

विषयः— गंगा नदी की सहायक कान्ह नदी के जीर्णोद्धार (Rejuvenation) के अन्तर्गत सीवरेज सिस्टम को अत्याधिक उन्नत करने के लिए अतिरिक्त सीवेज ट्रीटमेन्ट प्लाट निर्माण एवं सम्बन्धित अन्य कार्यो हेतु आर्थिक सहायता प्रदान करने के सम्बन्ध में।

विषयान्तर्गत निवेदन है, कि गंगा की सहायक कान्ह नदी इन्दौर जिले के असरावद खुर्द से प्रारम्भ होकर उज्जैन में क्षिप्रा व अन्य नदियों में मिलते हुये अन्त में गंगा नदी में मिलती है। कान्ह नदी अपने उदगम स्थल से उज्जैन जिले की सीमा तक 52 किमी. में प्रवाहित होती है, जिसमें से 22 किमी. इन्दौर नगर पालिक निगम की सीमा में प्रवाहित होती है।

गंगा एक्शन प्लान के तहत नगर पालिक निगम, इन्दौर द्वारा कान्ह नदी शुद्धिकरण के क्रम में विभिन्न योजनाओं के अन्तर्गत 170 किमी. प्राईमरी लाईन प्राईमरी लाईन बिछाने पर 442.00 करोड़, 12 एम.एल.डी. 78 एम.एल.डी. एवं 245 एम.एल.डी. क्षमता के एस.टी.पी. निर्माण पर 236 करोड़ व्यय हुआ है। सिहस्थ 2016 एवं अमृत योजनान्तर्गत 300 किमी. मुख्य सेकेण्ड्री लाईन बिछायी गयी एवं 07 डिसेन्ट्रलाईन एस.टी.पी. का निर्माण किया गया, जिस पर राशि रू. 370 करोड़ व्यय हुआ है। निगम स्तर से 1750 किमी. का सेकेण्ड्री लाईनों का नेटवर्क बिछाया गया, शहर सीमा में कुल 2220 किमी. सीवरेज लाईनें एवं नेटवर्क बिछाया गया जाकर कान्ह व सरस्वती नदियों एवं प्रमुख नालों में मिलने वाले सीवरेज के 1746 मुख्य एवं 5624 घरेलू आउटफॉल कुल 7368 आउटफॉल्स ट्रेप कर 100 प्रतिशत सीवरेज उक्त लाईनों के माध्यम से सेन्ट्रलाईज एवं डिसेन्ट्रलाईज एस.टी.पी. तक पहुँचाया जाकर उपचारित किया जा रहा है।

वर्तमान में इन्दौर शहर में स्थापित 10 एस.टी.पी. जिनकी क्षमता 412.5 एम.एल.डी. है, जिनसे शहर में उत्पन्न लगभग 360 एम.एल.डी. सीवरेज को उपचारित किया जा रहा है, इस उपचारित जल का 30 प्रतिशत जल का पुर्नउपयोग विभिन्न गैर घरेलू कार्यो में उद्यानों में सिंचाई, सड़कों की सफाई, वाहनों की धुलाई, कृषि सिंचाई एवं निर्माण कार्यो मे उचित सिस्टम के माध्यम से उपयोग किया जा रहा है एवं शेष 70 प्रतिशत उपचारित जल को नदियों मे प्रवाहित किया जा रहा है।

निगम द्वारा किये गये उक्त कार्यों से नदियां सीवर मुक्त हो गयी हैं तथा इनमें उपचारित जल प्रवाहित किये जाने से नदियां अपने प्राकृतिक स्वरूप में आ गयी है. इससे जलीय जीवन फिर से उत्पन्न हो गया है। उक्तानुसार इन्दौर शहर में दूषित जल को उपाचारित करने हेतु सीवरेज सिस्टम के उत्कृष्ट कार्यों के लिए भारत सरकार द्वारा नगर पालिक निगम, इन्दौर को प्रथम वॉटर प्लस शहर घोषित किया गया, जिसके लिए माननीय प्रधानमंत्री महोदय द्वारा भी सराहना की गयी।

इन्दौर शहर एक उद्योगिक नगरी है, इस कारण यहॉ जनसंख्या की ग्रोथ बहुत अधिक है तथा शहर के आस–पास के 29 गांव नगर सीमा में जुडे है तथा निगम द्वारा अमृत परियोजना में किये गये वॉटर राप्लाय के कार्यो के माध्यम से 24X7 सिस्टम पर जलप्रदाय किया जाना है। उक्त तथ्यों के आधार पर जनरेटेड सीवरेज की मात्रा बढ़ने के दृष्टिगत शहर के सीवरेज सिस्टम को सुदृढ एवं उन्नत करने हेतु अतिरिक्त कार्य के अंतर्गत (1) लक्ष्मी मेमोरियल हास्पीटल के समीप 35 एमएलडी, (2) सिरपुर तालाब के समीप 20 एम.एल.डी. एवं (3) लक्ष्मीबाई प्रतिमा किला मैदान के समीप 35 एमएलडी क्षमता के एसटीपी का निर्माण एवं अन्य सम्बन्धित कार्य प्रस्तावित है जिस पर कुल राशि रू. 125.48 करोड़ (जीएसटी सहित) व्यय होना है।

अतः निवेदन है कि, कान्ह नदी शुद्धिकरण एवं इन्दौर शहर के सीवरेज सिस्टम को और अधिक उन्नत करने हेतु उक्त कार्यो के लिए राशि रू. 125.48 करोड़ (जीएसटी सहित) की सहायता प्रदान करने का अनुरोध है।

संलग्न :– डीपीआर।

आयुक्त
नगर पालिक निगम, इन्दौर

(32)

कार्यालय आयुक्त इन्दौर संभाग, इन्दौर

कमांक 1603 दिनांक 10-3-2022

प्रति,

संचालक,
नमामि गंगे परियोजना,
नई दिल्ली

विषयः— गंगा नदी की सहायक कान्ह नदी के जीर्णोद्धार (Rejuvenation) के अन्तर्गत सीवरेज सिस्टम को अत्याधिक उन्नत करने के लिए अतिरिक्त सीवेज ट्रीटमन्ट प्लाट निर्माण एवं सम्बन्धित अन्य कार्यों हेतु आर्थिक सहायता प्रदान करने के सम्बन्ध में।

विषयान्तर्गत निवेदन है, कि गंगा की सहायक कान्ह नदी इन्दौर जिले के असरावद ग्राम से प्रारम्भ होकर उज्जैन में क्षिप्रा व अन्य नदियों में मिलते हुये अन्त में गंगा नदी में गिरती है। कान्ह नदी अपने उदगम स्थल से उज्जैन जिले की सीमा तक 52 किमी. में प्रवाहित होती है जिसमें से 22 किमी. इन्दौर नगर पालिक निगम की सीमा में प्रवाहित होती है।

गंगा एक्शन प्लान के तहत नगर पालिक निगम इन्दौर द्वारा कान्ह नदी शुद्धिकरण के क्रम में विभिन्न योजनाओं के अन्तर्गत 170 किमी. प्राईमरी लाईन प्राईमरी लाईन बिछाने पर 442.00 करोड, 12 एम.एल.डी. 78 एम.एल.डी. एवं 245 एम.एल.डी. क्षमता के एस.टी.पी. निर्माण पर 236 करोड व्यय हुआ है। सिंहस्थ 2016 एवं अमृत योजनान्तर्गत 300 किमी. मुख्य सेकेण्ड्री लाईन बिछायी गयी एवं 07 डिसेन्ट्रलाईन एस.टी.पी. का निर्माण किया गया जिस पर राशि रू. 370 करोड व्यय हुआ है। निगम स्तर से 1750 किमी. का सेकेण्ड्री लाईनों का नेटवर्क बिछाया गया, शहर शेष में कुल 2220 किमी. सीवरेज लाईनें एवं नेटवर्क बिछाया गया जाकर कान्ह व सरस्वती नदियों एवं प्रमुख नालों में मिलने वाले सीवरेज के 1746 मुख्य एवं 5624 घरेलू आउटफॉल कुल 7368 आउटफॉल्स ट्रेप कर 100 प्रतिशत सीवरेज उक्त लाईनों के माध्यम से सेन्ट्रलाईज एवं डिसेन्ट्रलाईज एस.टी.पी. तक पहुँचाया जाकर उपचारित किया जा रहा है।

वर्तमान में इन्दौर शहर में स्थापित 10 एस.टी.पी. जिनकी क्षमता 412.5 एम.एल.डी. है जिनसे शहर में उत्पन्न लगभग 360 एम.एल.डी. सीवरेज को उपचारित किया जा रहा है, इस उपचारित जल का 30 प्रतिशत जल का पुर्नउपयोग विभिन्न गैर घरेलू कार्यों में उद्यानों में सिंचाई, सड़कों की सफाई, वाहनों की धुलाई, कृषि सिंचाई एवं निर्माण कार्यों में उचित सिस्टम के माध्यम से उपयोग किया जा रहा है एवं शेष 70 प्रतिशत उपचारित जल को नदियों में प्रवाहित किया जा रहा है।

निगम द्वारा किये गये उक्त कार्यों से नदिया सीवर मुक्त हो गयी है तथा इनमे उपचारित जल प्रवाहित किये जाने से नदियां अपने प्राकृतिक स्वरूप में आ गयी है, इससे जलीय जीवन पुन: से उत्पन्न हो गया है। उक्तानुसार इन्दौर शहर में दूषित जल को उपचारित करने हेतु सीवरेज सिस्टम के उत्कृष्ट कार्यों के लिए भारत सरकार द्वारा नगर पालिक निगम इन्दौर को प्रथम वॉटर प्लस शहर घोषित किया गया, जिसके लिए माननीय प्रधानमंत्री महोदय द्वारा भी सम्मानित किया गया।

इन्दौर शहर एक उद्योगिक नगरी है, इस कारण यहाँ जनसंख्या की गति बहुत अधिक है तथा शहर के आस-पास के 29 गांव नगर सीमा में जुडे है तथा निगम द्वारा अमृत परियोजना मे किये गये वॉटर सप्लाय के कार्यो के माध्यम से 24X7 सिस्टम पर जलप्रदाय किया जाना है। उक्त तथ्यों के आधार पर जनरेटेड सीवरेज की मात्रा बढ़ने के दृष्टिगत शहर के सीवरेज सिस्टम को सुदृढ एवं उन्नत करने हेतु आवश्यक अन्य कार्यो के अंतर्गत (1) लक्ष्मी ममोरियल हास्पीटल के समीप 35 एमएलडी, (2) सिरपुर तालाब के समीप 20 एम.एल.डी. एवं (3) लक्ष्मीबाई प्रतिमा किला मैदान के समीप 35 एमएलडी क्षमता के एसटीपी का निर्माण एव अन्य सम्बन्धित कार्य प्रस्तावित है, जिस पर कुल राशि रू. 125.48 करोड (जीएसटी सहित) व्यय होना है।

अतः निवेदन है, कि नमामि गगे परियोजना के अन्तर्गत कान्ह नदी शुद्धिकरण एवं इन्दौर शहर के सीवरेज सिस्टम को और अधिक उन्नत करने हेतु उक्त कार्यो के लिए कुल रू. 125.48 करोड (जीएसटी सहित) की सहायता प्रदान करने का अनुरोध है।

संलग्न :- डीपीआर।

आयुक्त
इन्दौर संभाग, इन्दौर
मध्यप्रदेश

INDORE MUNICIPAL CORPORATION, INDORE

(34)

(Sewage Treatment Plant)

(email- eestpindore@gmail.com)

No. 80 /EE/STP/project cell/IMC/INDORE Dated- 22/04/2022

LETTER OF ACCEPTANCE (LOA)

To,

M/s SIMA Labs Pvt. Ltd.- HJCC Infra solutions (JV)
A-3/7, Mayapuri Industrial Area, Phase-II,
New Delhi
Pin-110064
E.mail.-aseem@simalab.co.in
E.mail-tendercell@simalab.co.in

Sub: - Survey, Investigation, Engineering, procurement, construction, testing & commissioning of 20 MLD STP at sirpur lake including SCADA, Online Continuous Emission Monitoring System & Sewerage, Network, Treated Water reuse Network of Proposed STP by constructing OHT & GSR and pipe line network i/c all electro mechanical works & allied works etc. complete plus 10 years operation & maintenance of above overall works. **Regarding- Submission of Bank Guarantee.**

Ref:- Your bid to this office NIT no. 17 date 09.11.2021

Dear Sir,

Your bid for the work mentioned above has been accepted on behalf of the Indore Municipal Corporation, Indore at your bided Percentage rate offer as per scope of work given therein.

You are requested to submit within 15 (Fifteen) days from the date of issue of this letter:

a- The performance security of Rs. 2,00,76,170.00 (Rupees Two Crore Seventy Six Thousand One Hundred and Seventy only) for Capital Work valid up to Contract period plus 3 months in prescribed format as per annexure-M. The performance security shall be in the shape of F.D.R./Bank Guarantee of any nationalized / schedule commercial bank.

b- The performance security of Rs. 44,00,000.00 (Rupees Forty Four Lacs only) for Operation and Maintenance valid up to 3 months beyond the O&M period, to be submitted at the time of commissioning of project. The performance security shall be in the shape of F.D.R./Bank Guarantee of any nationalized / schedule commercial bank.

c- Sign the contract agreement.

Please note that the time allowed for carrying out the work as entered in the bid is minimum 18 months shall be reckoned from the date of signing the contract agreement.

Signing the contract agreement shall be reckoned as intimation to commencement of work and no separate letter for commencement of work is required. Therefore, after signing of the agreement, you are directed to contact Engineer-in-charge for taking the possession of site and necessary instructions to start the work.

(Sunil Gupta)
Executive Engineer
Sewerage Treatment Plant
IMC, Indore

Endt No. 81 /EE/STP/project cell/IMC/INDORE Dated- 22/04/2022

Copy to:-

1. Secretary, Indore Municipal Corporation for information to Hon'ble Administrator sir, Indore Municipal Corporation.
2. Additional Commissioner, Indore Municipal Corporation, Indore for information.

Executive Engineer
Sewerage Treatment Plant
IMC, Indore

E/C

कार्यालय नगर पालिक निगम, इन्दौर

(35)

कार्यालय : 0731–2431610, 2541771 (पी.बी.एक्स) फैक्स : 0731–2434489
ई–मेल : nagarnigamindore@yahoo.com वेब साईड : www.imcindore.org

क्रमांक :–...../एम.सी/2022–23/इन्दौर 35

दिनांक :–27.4.2022

प्रति,

प्रमुख अभियंता
नगरीय प्रशासन एवं विकास
मध्यप्रदेश, भोपाल

विषयः– गंगा नदी की सहायक कान्ह नदी के जीर्णोद्धार (Rejuvenation) के अन्तर्गत सीवरेज सिस्टम को अत्याधिक उन्नत करने के लिए अतिरिक्त सीवेज ट्रीटमेन्ट प्लांट निर्माण एवं सम्बन्धित अन्य कार्यों हेतु आर्थिक सहायता प्रदान करने के सम्बन्ध में।

सन्दर्भ :– नगरीय प्रशासन एवं विकास कार्यालय में आयोजित बैठक दिनांक 23.04.2022

विषयान्तर्गत निवेदन है, कि गगा की सहायक कान्ह नदी इन्दौर जिले के असरावद खुर्द से प्रारम्भ होकर उज्जैन में क्षिप्रा व अन्य नदियों में मिलते हुये अन्त में गंगा नदी में मिलती है। कान्ह नदी अपने उदगम स्थल से उज्जैन जिले की सीमा तक 52 किमी. में प्रवाहित होती है, जिसमें से 22 किमी. इन्दौर नगर पालिक निगम की सीमा में प्रवाहित होती है।

गंगा एक्शन प्लान के तहत नगर पालिक निगम, इन्दौर द्वारा कान्ह नदी शुद्धिकरण के क्रम में विभिन्न योजनाओं के अन्तर्गत 170 किमी. प्राईमरी लाईन प्राईमरी लाईन बिछाने पर 442.00 करोड़, 12 एम.एल.डी. 78 एम.एल.डी. एवं 245 एम.एल.डी. क्षमता के एस.टी.पी. निर्माण पर 236 करोड़ व्यय हुआ है। सिंहस्थ 2016 एवं अमृत योजनान्तर्गत 300 किमी. मुख्य सेकेण्ड्री लाईन बिछायी गयी एवं 07 डिसेन्ट्रलाईन एस.टी.पी. का निर्माण किया गया, जिस पर राशि रू. 370 करोड़ व्यय हुआ है। निगम स्तर से 1750 किमी. का सेकेण्ड्री लाईनों का नेटवर्क बिछाया गया, शहर सीमा में कुल 2220 किमी. सीवरेज लाईनें एवं नेटवर्क बिछाया जाकर कान्ह व सरस्वती नदियों एवं प्रमुख नालों में मिलने वाले सीवरेज के 1746 मुख्य एवं 5624 घरेलू आउटफॉल कुल 7368 आउटफॉल्स ट्रेप कर 100 प्रतिशत सीवरेज उक्त लाईनों के माध्यम से सेन्ट्रलाईज एवं डिसेन्ट्रलाईज एस.टी.पी. तक पहुँचाया जाकर उपचारित किया जा रहा है।

अविरत.....2

वर्तमान में इन्दौर शहर में स्थापित 10 एस.टी.पी. जिनकी क्षमता 412.5 एम.एल.डी. है, जिनसे शहर में उत्पन्न लगभग 360 एम.एल.डी. सीवरेज को उपचारित किया जा रहा है, इस उपचारित जल का 30 प्रतिशत जल का पुर्नउपयोग विभिन्न गैर घरेलू कार्यों में उद्यानों में सिंचाई सड़कों की सफाई, वाहनों की धुलाई कृषि सिंचाई एवं निर्माण कार्यों में उचित सिस्टम उपयोग किया जा रहा है एवं शेष 70 प्रतिशत उपचारित जल को नदियों में प्रवाहित किया जा रहा है।

निगम द्वारा किये गये उक्त कार्यों से नदियां सीवर मुक्त हो गयी हैं तथा इनमें उपचारित जल प्रवाहित किये जाने से नदियां अपने प्राकृतिक स्वरूप में आ गयी है, इससे जलिय जीवन फिर से उत्पन्न हो गया है। उक्तानुसार इन्दौर शहर में दूषित जल को उपाचारित करने हेतु उचित सिस्टम के उत्कृष्ठ कार्यों के लिए भारत सरकार द्वारा नगर पालिक निगम, इन्दौर को **प्रथम वॉटर प्लस** शहर घोषित किया गया, जिसके लिए माननीय प्रधानमंत्री द्वारा भी सराहना की गयी।

उपरोक्त कार्यों के अतिरिक्त शहर के सीवर सिस्टम को सुदृढ एवं उन्नत करने हेतु 5 सिवरेज ट्रीटमेन्ट प्लांट जिनकी क्षमता 120, 80, 40, 35, 35, 35 एवं 20 एम.एल.डी. एस.टी.पी. का निर्माण एवं अन्य सम्बन्धित कार्य प्रस्तावित है जिस पर कुल राशि रू. 454.30 करोड़ (जी एस टी सहित) व्यय होना है।

Sr.No	Particulars	Amount in Cr.
1	Upgradation of existing 78 MLD & 12 MLD USAB plant to 120 MLD SBR plant to meet the norms of NGT	108.29
1	Proposed 80 MLD SBR plant near garm pipalya	86.29
1.1	I/C Divesion (4 nos.)	1.40
1.2	1800 mm dia Pipeline along the river	35.86
1.3	Pipeline for (4 I&D work 3 Km) including bridge on kanh river to tranfer Jakhya to proposed STP	4.01
2	Proposed STP Laxmi memorial 35 MLD & other works	43.29
3	Proposed STP Sirpur 20 MLD & other works	27.57
4	Proposed STP Laxmi bai 35 MLD & other works	42.56
5	Proposed STP kandiya 35 MLD & other works	47.85
5.1	I/C Divesion	0.39
6	Proposed ST 35 MLD & other works Choota bangarda primary line	43.55
	Total Amount in Cr.	441.07
	contingencies 3%	13.23
	Total Amount in Cr.	454.30

अविरत.....3

(37)

अतः निवेदन है, कि नमामि गंगे परियोजना के अन्तर्गत कान्ह नदी शुद्धिकरण एवं इन्दौर शहर के सीवरेज सिस्टम को और अधिक उन्नत करने हेतु उक्त कार्यों के लिए राशि रू. 454.30 करोड़ (जी एस टी सहित) की सहायता प्रदान करने का अनुरोध है।

संलग्न :– उपरोक्तानुसार

(प्रतिभा पाल)
आयुक्त
नगर पालिक निगम, इन्दौर

INDORE MUNICIPAL CORPORATION, INDORE (38)

(Sewage Treatment Plant)
Narayan singh Saput Marg, Shivaji Market, Indore 452007
(email- eestpindore@gmail.com)

No. 144 /EE/STP/project cell/IMC/INDORE Dated 10/05/2022

Letter to Proceed

To,

M/s SIMA Labs Pvt. Ltd.- HJCC Infra solutions (JV)
A-3/7, Mayapuri Industrial Area, Phase-II,
New Delhi
Pin-110064
E.mail.-aseem@simalab.co.in
E.mail-tendercell@simalab.co.in

Sub: Survey, Investigation, Engineering, procurement, construction, testing & commissioning of 20 MLD STP at sirpur lake including SCADA, Online Continuous Emission Monitoring System & Sewerage Network, Treated Water reuse Network of Proposed STP by constructing OHT & GSR and pipe line network i/c all electro mechanical works & allied works etc. complete plus 10 years operation & maintenance of above overall works. **Regarding– In Order to Proceed the work.**

Ref:- 1-LOA letter no 80 date 22.04.2022

With reference to above cited subject & reference Letter no. 1 as per the LOA issued to you on date 22.04.2022, you are instructed to start Survey work of STP and its network from the date of receiving of this letter with the coordination of Engineer-in-charge and respective consultant onwards.

Executive Engineer
Indore Municipal Corporation
Indore

Endt No. 145 /EE/STP/project cell/IMC/INDORE Dated 10/05/2022

Copy to:-

1. Additional Commissioner, Sewerage Project, IMC, Indore for information.
2. PMC Consultant, M/S DRA Consultant, Camp Office, Indore for Information and necessary action.

For SIMA-HJCC INFRA JV

Authorised Signatory

O/C

Executive Engineer
Indore Municipal Corporation
Indore

(39)

MADHYA PRADESH POLLUTION CONTROL BOARD

Paryawaran Parisar, E-5, Arera Colony, BHOPAL - 462 016
(0755) 2464428, 2466191, Website: www.mppcb.nic.in, E-mail: it_mppcb@rediffmail.com

2325

No. /F. No. /TS/MPPCB/2022 Bhopal, Date: 12-5-2022

To,

Smt. Pratibha Pal,
Commissioner,
Indore Municipal Corporation,
Indore (M.P.)

Sub: Direction under section 33 A of the Water (Prevention & Control of Pollution) Act, 1974.

Ref: Inspection carried out by the team of Regional office, MPPCB, Indore on dated 12.04.2022 in reference of incident of mass fish death in Chhota Sirpur talab on dated 09.04.2022.

-:-:-:-:-:-

Whereas, the M.P. Pollution Control Board is constituted u/s 4(1) of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called the Water Act) to exercise the powers conferred on and perform the functions assigned to under the said act. Further, MPPCB is entrusted with functions and responsibilities under Air (Prevention & Control of Pollution) Act, 1981(hereinafter called the Air Act); and

Whereas, you are responsible for maintaining the water qualitiy of Chhota sirpur talab as it falls in the municipal area of indore.

Whereas, inspection was carried out by the team of Regional office, MPPCB, Indore on dated 12.04.2022 in reference of incident of mass fish death in Chhota Sirpur talab on dated 09.04.2022. Shri Sunil Gupta, Executive Engineer, Indore Municipal Corporation was also present at the time of inspection. Following observations were made during the inspection.

- Water Samples were collected from north part of talab (in front of arjun's house) and from North western part (north part of View point), where the fish casuality was observed. Dissovied oxygen was found to be 0.3 mg/l and 1.5 mg/l at these places, which is less than the desired for aquatic life i.e 4.0 mg/l.
- In the northern part of the talab, large quantity of worship/ puja nirmalya/ flowers etc were found to be poured. It was also infromed by the citizens present, a large amount of waste material was immersed in the talab as mentioned during gangaur festival.
- During inspection, Water hyacinth was found to cover the 75 % part of the chhota sirpur talab, which was mainly due to the mixing of sewage and dirt in talab. The work of removing hyacinth was found to be done by Indore Municipal Corporation mainlu using 01 trace cleaner (weed harvester).
- The sewage generated from the residential areas situated near talab such as Prajapat nagar, Shraddha puri, Saibaba nagar, Vidur nagar, Kundan nagar etc was found to be discharged in to the talab. BOD was found to be 54.0 mg/l, near Aai mata temple, in front of prajapat nagar.

572
24-5-22

नगर पालिका निगम, इन्दौर क्रमांक 321 दिनांक 23/5/2022

आ. 379 दि. 30-5-22

प्राप्त 440 21-6-22

कार्यालय नगर पालिक निगम इंदौर

(40)

क्रमांक 819 दिनांक 8.8.22

प्रति ,

श्री ए. ए. मिश्रा (सदस्य सचिव)
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड
पर्यावरण परिसर , E-5 अरेरा कॉलोनी भोपाल-462016

विषय:- जल (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम 1974 की धारा 33 के संबंध मे |

संदर्भ:- आपका पत्र क्रमांक 2325/F.No./TS/MPPCB/2022 दिनांक 12.05.2022

उपरोक्त विषयान्तर्गत संदर्भित पत्र के क्रम में लेख है कि छोटा सिरपुर तालाब का मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड की क्षेत्रीय टीम , इंदौर द्वारा औचक निरीक्षण किया गया है | निरीक्षण उपरांत पत्र में उल्लेखित बिन्दुओ का निराकरण कर पालन प्रतिवेदन चाहा गया है | जो निम्नानुसार है :-

- दिनांक 09.04.2022 को अचानक मछलियाँ मरने की सूचना प्राप्त होते ही नगर निगम इंदौर द्वारा तत्काल प्रभाव से बड़े तालाब मे मोटर / पंप , प्रेशर गाड़ी इत्यादि लगाकर छोटे तालाब मे पानी ट्रान्सफर किया गया | साथ ही,छोटे तालाब मे संदर्भित स्थानो मे 03 नग फाउंटेन लगाकर 24 x 7 घंटे चलाये गए | जिससे उक्त निर्मित परिस्थिति मे नियंत्रण पा लिया गया | वर्तमान मे सदर स्थल मे लगातार फाउंटेन चलाये जा रहे है | सुलभ संदर्भ हेतु फोटोग्राफ्स संलग्न है |
- तालाब के उत्तरी भाग मे गणगौर त्योहार के कारण पाई गई पूजा सामाग्री , फूल इत्यादि को तत्काल हटा दिया गया था | साइन बोर्ड लगाने का कार्य पूर्ण हो गया है | सुलभ संदर्भ हेतु फोटोग्राफ्स संलग्न है |
- छोटे तालाब मे जलकुंभी निकालने का कार्य ट्रेश-क्लीनर (वीड हार्वेस्टर) व पोकलेन के माध्यम से निरंतर किया जा रहा है |
- तालाब से लगे रहवासी क्षेत्र प्रजापत नगर , श्रद्धापुरी , साईबाबा नगर , विदुर नगर , कुन्दन नगर इत्यादि के सीवेज ओवरफ्लो चैंबर मे पाइप डालकर अस्थायी तौर से तालाब मे सीवेज जाने से रोक दिया गया है | स्थायी निराकरण हेतु सिरपुर छोटा तालाब के पास 20 MLD सीवेरेज ट्रीटमेंट प्लांट का निर्माण कार्य जारी है | सुलभ संदर्भ हेतु फोटोग्राफ्स संलग्न है |

अपर आयुक्त
नगर पालिक निगम, इन्दौर
दिनांक 8.8.22

क्रमांक 820-3322

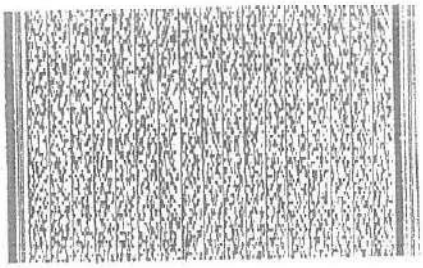
प्रतिलिपि :-

1. आयुक्त , नगरीय विकास एवं आवास विभाग , भोपाल की ओर जानकारी हेतु |
2. कलेक्टर , जिला इंदौर की ओर जानकारी हेतु |
3. क्षेत्रीय अधिकारी , मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड , प्लॉट नं. 1 स्कीम नं. 78 पार्ट –II अरण्य इंदौर – 452010 की ओर भेजकर लेख है कि सिरपुर तालाब के चिन्हित स्थानो से आवश्यक टेस्टिंग/परीक्षण कर रिपोर्ट से अवगत कराने हेतु |

अपर आयुक्त
नगर पालिक निगम, इन्दौर

Agreement No. - 19 Date 03/08/2022 (41)

Registration and Stamp Department
Madhya Pradesh



Certificate of Stamp Duty

E-Stamp Details

Stamp Code	0101171605202200718 7
Total E-Stamp Amount	25000
Govt. Stamp Duty (Rs.)	25000
Janpad Duty (Rs.)	0
Exempted Amount(Rs.)	0
E-Stamp Type	NON-JUDICIAL
Issue Date & Time	16/05/2022 17:49:18
Service Provider or Issuer Details	Gopal Porwal/SP011743001201600269
SR/SRO/DRO/HO Details	42, Biyabani, Near Chatripura Police Station, Indore (M.P.) INDORE INDORE

Municipality Duty (Rs.) 0
Upkar Amount (Rs.) 0

Deed Details

Deed Type	Agreement or Memorandum of an agreement
Deed Instrument	Work Contract, not being a Development/Construction Agreement or a Security Bond, containing an agreement to secure the due performance of a contract or due discharge of a liability Ð (i) If contract value is upto Rupees 50 lacs D Rupees 500. (ii) If contract value exceeds Rupees 50 lacs Ð 0.1 percent of contract value subject to a maximum of rupees 5 lacs.
Purpose	WORK CONTRACT

First Party Details

Organization Name	MS SIMA LABS PVT LTD HJCC INFRA SOLUTIONS JV
Address	A-3/7, MAYAPURI, INDUSTRIAL AREA, PHASE-II, NEW DELHI PIN-110064 INDORE Madhya Pradesh INDIA
Number of Persons	1

Second Party Details

Organization Name	COMMISSIONER I M C INDORE
Address	, INDORE Madhya Pradesh INDIA
Number of Persons	1

This agreement, made on the day of 03/08/ 2022 between Commissioner, Indore Municipal Corporation, Indore (hereinafter called the "Employer") and **M/s SIMA Labs Pvt. Ltd.- HJCC Infra solutions (JV), A-3/7, Mayapuri Industrial Area, Phase-II, New Delhi** (hereinafter called the "Contractor") of the other part.

Whereas the Employer is desirous that the "Survey, Investigation, Engineering, procurement, construction, testing & commissioning of 20 MLD STP at Sirpur lake including SCADA, Online Continuous Emission Monitoring System & Sewerage Network, Treated Water reuse Network of Proposed STP by constructing OHT & GSR and pipe line network i/c all electro mechanical works & allied works etc complete plus 10 years operation & maintenance of above overall works a period of 18 months of construction plus 10 Year O&M (hereinafter called the "Works") and the Employer has accepted the Bid by the Contractor for the execution and completion of such Works and the remedying of any defects therein, at a cost of construction Rs. 40,15,23,406/- (Excluding GST) (Rs. Forty Crore Fifteen Lakhs Twenty Three Thousand Four Hundred and Six Only) for which BG. No. 34300100000002 dated 23.06.2022, Rs. 2,01,00,000/-, Axis Bank ltd, Ground Floor, Shivay Plaza, Plot no. P-1, Zone 10, Brajeshwari Extension, Pipliyana Square, Indore) is submitted and for 10 Years of O&M cost Rs. 8,80,00,002/- (GST as per rule) BG for O&M work Rs. 44,00,000.00 will be required at the time of commissioning of project.

Name of Budget :- Expenditure on construction of De-Centralized STP & Maintenance of STP (Budget code 4103125 & 2808027)

Digitally signed by GOPAL
SHIVAL
Date: 2022.05.16 17:48:36
IST

For SIMA-HJCC INFRA JV

Authorised Signatory

Executive Engineer
Project Amrut (Sewerage)
Indore Municipal Corporation
Indore

NOW THIS AGREEMENT WITNESSED as follows:

1. In this Agreement, words and expression shall have the same meanings as are respectively assigned to them in the conditions of contract hereinafter referred' to and they shall be deemed to form and be read and construed as part of this Agreement.
2. In consideration of the payments to be made by the Employer to the Contractor as hereinafter mentioned, the Contractor hereby covenants with the Employer to execute and complete the Works and remedy any defects therein in conformity in all aspects with the provisions of the contract.
3. The Employer hereby covenants to pay the Contractor in consideration of the execution and completion of the Works and the remedying the defects wherein Contract Price or such other sum as may become payable under the provisions of the Contract at the times and in the manner prescribed by the Contract.
4. The following documents shall be deemed to form and be ready and construed as part of this Agreement viz.
   - i. Letter of Acceptance
   - ii. Contractor's Bid
   - iii. Condition of Contract: General and Special
   - iv. Contract Data
   - v. Bid Data
   - vi. Drawings (if any)
   - vii. Bill of Quantities and _
   - viii. Any other documents listed in the Contract Data as forming part of the Contract.

In witnessed whereof the parties there to have caused this Agreement to be executed the day and year first before written.

The Common Seal of affixed in the presence of:

Signed, Sealed and Delivered by the said in the presence of:

For SIMA-HJCC INFRA JV

Binding Signature of Contractor

Authorised Signatory
M/s SIMA Labs Pvt. Ltd.- HJCC Infra solutions (JV), A-3/7, Mayapuri Industrial Area, Phase-II, New Delhi

Binding Signature of Employer

Executive Engineer
Indore Municipal Corporation
Project Amrut (Sewerage)
Indore

Executive Engineer
Indore Municipal Corporation
Indore

Witness :

1. Akash Jain (SIE)
2. (Vaibhav Sharma)

(43)

प्रति,

आयुक्त
नगर पालिक निगम
इन्दौर

विषय – प्रमुख सचिव, पर्यावरण विभाग द्वारा सिरपुर वेटलेण्ड, इन्दौर स्थल निरीक्षण दिनांक 05.08.2022 बाबत्।

विषयांतर्गत प्रमुख सचिव, पर्यावरण विभाग, म. प्र. शासन द्वारा दिनांक 05.08.2022 को सिरपुर वेटलेण्ड, इन्दौर का स्थल भ्रमण किया गया। स्थल भ्रमण के दौरान आयुक्त, नगर निगम इन्दौर एवं सिरपुर वेटलेण्ड से संबंधित अधिकारी एवं राज्य वेटलेण्ड प्राधिकरण, प्रभारी अधिकारी सहित कि तथा विधायक इन्दौर-1 के प्रतिनिधि श्री मनोज पोन्दे उपस्थित थे। निरीक्षण के दौरान प्रमुख सचिव महोदय द्वारा निम्नलिखित निर्देश दिए गए :-

अपर आयुक्त (Drainage)
उल्लेखित बिन्दुओं के आलोक में निगम/विभागों की कार्यवाही कराई जावे।

1) सिरपुर वेटलेण्ड को हाल ही में भारत शासन द्वारा रामसर साइट के रूप में घोषित किया गया है, इसकी प्रति पत्र प्राप्त होने पर प्रेषित किया जाएगा। सिरपुर वेटलेण्ड रामसर साइट घोषित होने के पश्चात भारत शासन के पर्यावरण संरक्षण अधिनियम 1986 के अंतर्गत जारी वेटलेण्ड नियम 2017 के कंडिका 3 के अनुसार सिरपुर वेटलेण्ड पर वेटलेण्ड नियम 2017 अब पूर्णतः प्रभावी है। अतः भविष्य में कृपया सिरपुर वेटलेण्ड एवं उसके कैचमेंट क्षेत्र में होने वाली समस्त गतिविधियों का नियमन वेटलेण्ड नियम 2017 के प्रावधानों के अनुरूप ही हो यह कड़ाई से सुनिश्चित किया जाए।

2) प्रमुख सचिव महोदय द्वारा निर्देश दिए कि भारत शासन द्वारा NPCA के अंतर्गत वार्षिक प्लान के रूप कार्य दिसम्बर 2022 तक जैसा कि कलेक्टर, इन्दौर के पत्र के माध्यम से सूचित किया गया है को आवश्यक रूप से पूर्ण कर उपयोगिता प्रमाण – पत्र निर्धारित प्रपत्र में भेजना सुनिश्चित करें, अन्यथा भविष्य में सिरपुर वेटलेण्ड को भारत शासन द्वारा NPCA अथवा अन्य योजना के अंतर्गत राशि स्वीकृत नहीं की जा सकेगी।

आयुक्त
नगर पालिक निगम
इन्दौर

EE (ड्रेनेज)

3) प्रमुख सचिव महोदय द्वारा सिरपुर वेटलेण्ड इन्टरप्रिटेशन सेन्टर के निर्माणाधीन भवन के निरीक्षण के दौरान सेन्टर निर्माण के कार्यों की प्रगति पर असंतोष व्यक्त किया एवं निर्देशित किया कि एफ.ए.ओ. एवं अन्य संस्थाओं से प्राप्त राशि के सदुपयोग को सुनिश्चित करने के लिए निर्माणाधीन भवन के कार्य समय पर पूर्ण किये जायें। प्रमुख सचिव महोदय द्वारा भोपाल स्थित जल तरंग वेटलेण्ड इन्टरप्रिटेशन सेन्टर का स्थल भ्रमण करने हेतु नगर निगम के वरिष्ठ अधिकारियों को भोजन हेतु निर्देशित किया एवं समय-सीमा में इन्टरप्रिटेशन का कार्य पूर्ण कर आगामी विश्व वेटलेण्ड्स दिवस 02 फरवरी 2023 के अवसर पर शुभारंभ किया जावे।

निरीक्षण के दौरान प्रमुख सचिव, महोदय ने सिरपुर तालाब के छोटे तालाब वाले हिस्से में मिल रहे सीवेज को जल्द से जल्द उपचारित करने हेतु की गयी कार्यवाही से अवगत करने के निर्देश दिए इसके साथ ही सिरपुर तालाब में अत्यधिक मात्रा में पनप रही जलकुम्भी एवं इसको उन्मूलन संबंधी कार्य के प्रति अरातोष

387

क्रमांक 1027
दि. 25/8/2022
आयुक्त कार्यालय

व्यक्त किया। परियोजना में आवश्यक प्रावधान होने के बावजूद भी इस कार्य को समय पर पूर्ण नहीं किया गया है अत: जल-कुम्भी निर्मूलन का कार्य प्राथमिकता पर किया जाए।

5) प्रमुख सचिव महोदय ने नगर निगम, इन्दौर के अधिकारियों को निर्देश दिये कि पर्यावरण एवं विशेष रूप से तालाबों के संरक्षण में सामुदायिक संस्थाओं तथा पर्यावरण के प्रति समर्पित व्यक्तियों के महत्वपूर्ण भूमिका होती है। अत: सिरपुर वेटलैण्ड को बचाने के लिए विगत 20 – 25 वर्षों से कार्यरत संस्था टीएनवी एवं अन्य गणमान्य नागरिक जो तालाब को बचाने की दिशा में प्रयासरत हैं उनसे सजीव संवाद एवं संपर्क रखा जाए एवं उनके द्वारा दर्शायी गयी चिन्ताओं एंव बिन्दुओं को गंभीरता से लेकर उन पर यथोचित कार्यवाही की जाए।

(श्रीमन् शुक्ला)
कार्यपालन संचालक, एप्को एवं
सदस्य सचिव, राज्य वेटलेण्ड प्राधिकरण

पृ. क्रं. / / 2022 दिनांक

प्रतिलिपि:-

1. प्रमुख सचिव, पर्यावरण विभाग, म. प्र. शासन, मंत्रालय, वल्लभ भवन, भोपाल को सूचनार्थ प्रेषित।
2. प्रमुख सचिव, नगरीय विकास विभाग, म. प्र. शासन, मंत्रालय, वल्लभ भवन, भोपाल को सूचनार्थ प्रेषित।
3. आयुक्त, नगरीय प्रशासन एवं विकास संचालनालय, शिवाजी नगर, भोपाल को सूचनार्थ प्रेषित।
4. कलेक्टर, जिला इन्दौर को सूचनार्थ प्रेषित।

कार्यपालन संचालक, एप्को एवं
सदस्य सचिव, राज्य वेटलेण्ड प्राधिकरण

(45)

मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड

पर्यावरण परिसर, ई–5 रोयटर, अरेरा कॉलोनी, भोपाल–462016

दूरभाष (0755)-2464478, 2466627 फैक्स # (0755) 2467562 वेबसाईट www.mppcb.mp.gov.in e-mail # mppcb@sancharnet.in

क्रमांक 4013 /तक/प्रमिबो/2022 भोपाल, दिनांक 2.12.2022

प्रति,

1. आयुक्त,
नगर पालिक निगम इन्दौर,
जिला–इन्दौर (म.प्र.)

2. आयुक्त,
संचालनालय,
नगरीय प्रशासन एवं विकास विभाग,
शिवाजी नगर, भोपाल (म.प्र.)

विषय :– जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33 'क' के अन्तर्गत निर्देश ।

संदर्भ :– क्षेत्रीय कार्यालय, मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड, इन्दौर द्वारा छोटा सिरपुर तालाब का निरीक्षण दिनांक 14/10/2022

महोदय,

यह कि, मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड का गठन जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा–4 के अंतर्गत हुआ है, साथ ही बोर्ड वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 के उत्तरदायित्व का भी निर्वहन कर रहा है।

यह कि, नगर पालिक निगम इन्दौर के आवासीय क्षेत्रों से उत्पन्न होने वाले सीवेज एवं अन्य ठोस अपशिष्टों का उपचार करना तथा इन्हें नदी, तालाब इत्यादि में मिलने से रोकने संबंधी कार्यवाही करना आपका दायित्व है।

यह कि, क्षेत्रीय कार्यालय, मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड, इन्दौर को दिनांक 09/04/2022 को छोटा सिरपुर तालाब में मछलियां मरने के संबंध में सूचना पत्र प्राप्त हुआ था। उक्त परिप्रेक्ष्य में दिनांक 14/10/2022 को क्षेत्रीय कार्यालय इन्दौर द्वारा पुनः निरीक्षण किया गया। निरीक्षण में पाई गई स्थिति का विवरण निम्नानुसार है :–

- जल कुम्भी निकालने का कार्य बन्द पाया गया एवं तालाब के सभी किनारों पर काफी मात्रा में जल कुम्भी पाई गई।
- दूषित जल के उपचार हेतु सीवेज ट्रीटमेंट प्लांट के निर्माण का कार्य, स्थल पर जल भराव होने के कारण बन्द पाया गया। प्रजापत नगर में 2 स्थानों पर सीवेज को तालाब में जाने से रोकने की व्यवस्था की गई है परन्तु तालाब से लगे रहवासी क्षेत्र से दूषित जल सीधे ही छोटा सिरपुर तालाब में विसर्जित किया जाना पाया गया।

उक्त परिप्रेक्ष्य में जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33 'क' में प्रदत्त शक्तियों व अन्य प्रावधानों का उपयोग करते हुए नगर पालिक निगम इन्दौर को निम्नलिखित निर्देश जारी किए जाते हैं :–

कार्यालय अपर आयुक्त
जावक क्र. 387
दिनांक 14/12/2022

1714 16/12/22

1878 08/12/2022

(46)

मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड

पर्यावरण परिसर, ई–5 सेक्टर, अरेरा कॉलोनी, भोपाल–462016

दूरभाष (0755)-2464626, 2466627, 2466628 फैक्स ... (0755)-2462042, वेबसाईट www.mppcb.mp.gov.in

1. कृपया यह सुनिश्चित करे कि तालाब में डिजॉल्व ऑक्सीजन की मात्रा 4 मि.ग्रा./लीटर से अधिक संधारित हो इस हेतु अतिरिक्त फाउन्टेन का संचालन किया जाये।

2. तालाब से जल कुम्भी निकालने हेतु केवल 01 वीड हारवेस्टर है जो कि अपर्याप्त है, इसकी संख्या बडा कर जल कुम्भी हटाने का कार्य पूर्ण करें।

3. प्रजापत नगर से तालाब में निस्सारित हो रहे घरेलू दूषित जल को तालाब में मिलने से रोकने हेतु तत्काल उपयुक्त व्यवस्था सुनिश्चित करे।

उपरोक्तानुसार दिये गये निर्देशों के परिपालन में आवश्यक कार्यवाही कर, समयबद्ध कार्ययोजना सहित की गई कार्यवाही से 15 दिवस में बोर्ड मुख्यालय को अवगत करावें। कृपया सूचित हों कि उपरोक्त निर्देशों का पालन नहीं करने की स्थिति में बोर्ड, नगर पालिक निगम, इन्दौर के विरुद्ध जल अधिनियम के प्रावधानों के तहत् वैधानिक कार्यवाही करने हेतु स्वतंत्र होगा।

सक्षम अधिकारी द्वारा अनुमोदित

(चन्द्रमोहन ठाकुर,IAS)
सदस्य सचिव

प्रतिलिपिः–

1. कलेक्टर, कार्यालय कलेक्टर, जिला–इन्दौर की ओर सूचनार्थ।
2. क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, म.प्र.प्रदूषण नियंत्रण बोर्ड, इन्दौर की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

सिरपुर तालाब के समीप एस.बी.आर टैक्नोलॉजी पर आधारित 20 एम.एल.डी. क्षमता के एस.टी.पी. निर्माण हेतु सर्वे, इन्वेस्टिगेशन, इंजीनियरिंग, प्राक्योरमेन्ट, निर्माण, टेस्टिंग एवं कमिशनिंग तथा स्कॉडा, ऑन लाईन मॉनिटरिंग सिस्टम, ओ.एच.टी. एवं जी.एस.आर. का निर्माण, सीवरेज नेटवर्क एवं ट्रीटेड वॉटर के रि–यूज नेटवर्क तथा अन्य इलेक्ट्रो–मेकेनिकल, पाईप लाईन एवं अन्य संबंधित कार्य तथा 10 वर्ष के संचालन–संधारण कार्य की वित्तीय व अनुबंध करने की स्वीकृति/पुष्टि के संबंध में आयुक्त का पत्र क्रमांक 77 दिनांक 21.04..2022 पर विचार किया गया।

2. विचारोपरान्त आयुक्त के पत्र के अनुलग्न संक्षेपिका में दर्शाई स्थिति एवं अनुशंसा के प्रकाश में सदर कार्य हेतु अनुमान पत्रक राशि रूपये 37,38,57,919/– के कार्य की दिनांक 24.01.2022 को प्राप्त 03 निविदाओं में निविदा समिति की अनुशंसा दिनांक 24.01.2022 अनुसार न्यूनतम निविदादरदाता मेसर्स सीमा लेब प्रा.लि., नई दिल्ली – मेसर्स एच.जे.सी.सी. इन्फ्रा सोल्यूशन, इन्दौर द्वारा प्रस्तुत न्यूनतम राशि रुपये 44,97,06,215/– (जीएसटी सहित) एवं 10 वर्ष के संचालन–संधारण हेतु राशि रुपये 8,80,00,002/– (नियमानुसार लागू जीएसटी छूट या देय होगी) के कार्य की वित्तीय एवं निविदा दर की स्वीकृति/पुष्टि विभागीय प्रस्ताव अनुसार की जाती है। इसमें होने वाले व्यय बजट मद क्रमांक "4103125 विकेन्द्रीकृत एसटीपी का निर्माण करना एवं 2308037 एसटीपी संधारण पर व्यय " मे से होगा।

3. कार्य निर्धारित मानकस्तर एवं गुणवत्ता पूर्ण व कार्य होने के प्रमाणीकरण के पश्चात ही भुगतान किया जावे।

आयुक्त नियमानुसार आवश्यक कार्यवाही करें ।

(ह) डॉ. पवन कुमार शर्मा
प्रशासक
नगर पालिक निगम, इंदौर
दिनांक 30 MAY 2022

133
पृष्ठांकन क्रमांक–134

प्रतिलिपि :–

1. आयुक्त, नगर पालिक निगम, इंदौर
2. सहायक संचालक, रेसीडेंट ऑडिट ,
   की ओर जानकारी एवं आवश्यक कार्यवाही हेतु प्रेषित ।

सचिव.
नगर पालिक निगम,इन्दौर

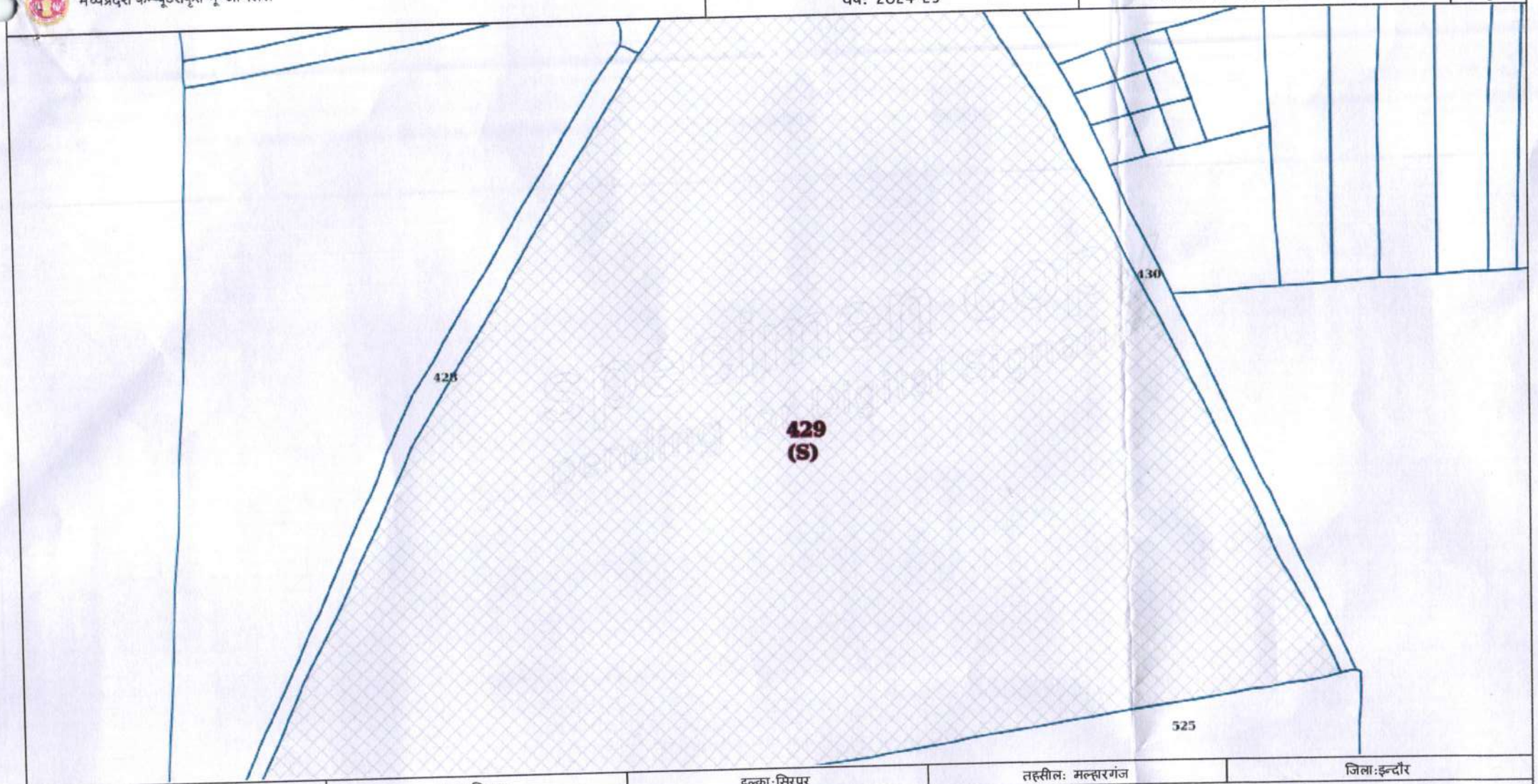
मध्यप्रदेश कम्प्यूटरीकृत भू-अभिलेख

नक़्शा की प्रतिलिपि

वर्ष: 2024-25

दिनांक: 21-04-2024 15:28:44

N
W E
S



ब्लॉक सं.:	ग्राम:सिरपुर	हल्का:सिरपूर	तहसील: मल्हारगंज	जिला:इन्दौर
सर्वेक्षण सं.: 429(S)		क्षेत्रफल:61.7940(हेक्ट.)	भू-राजस्व:0.00	

मापांक 1:4000

0 50 100 150 200m

भूस्वामी : (शासकीय) म्यूनसीपाल्टी शहर इन्दौर पता इन्दौर मध्य प्रदेश शासकीय संस्था

(हस्ताक्षर)

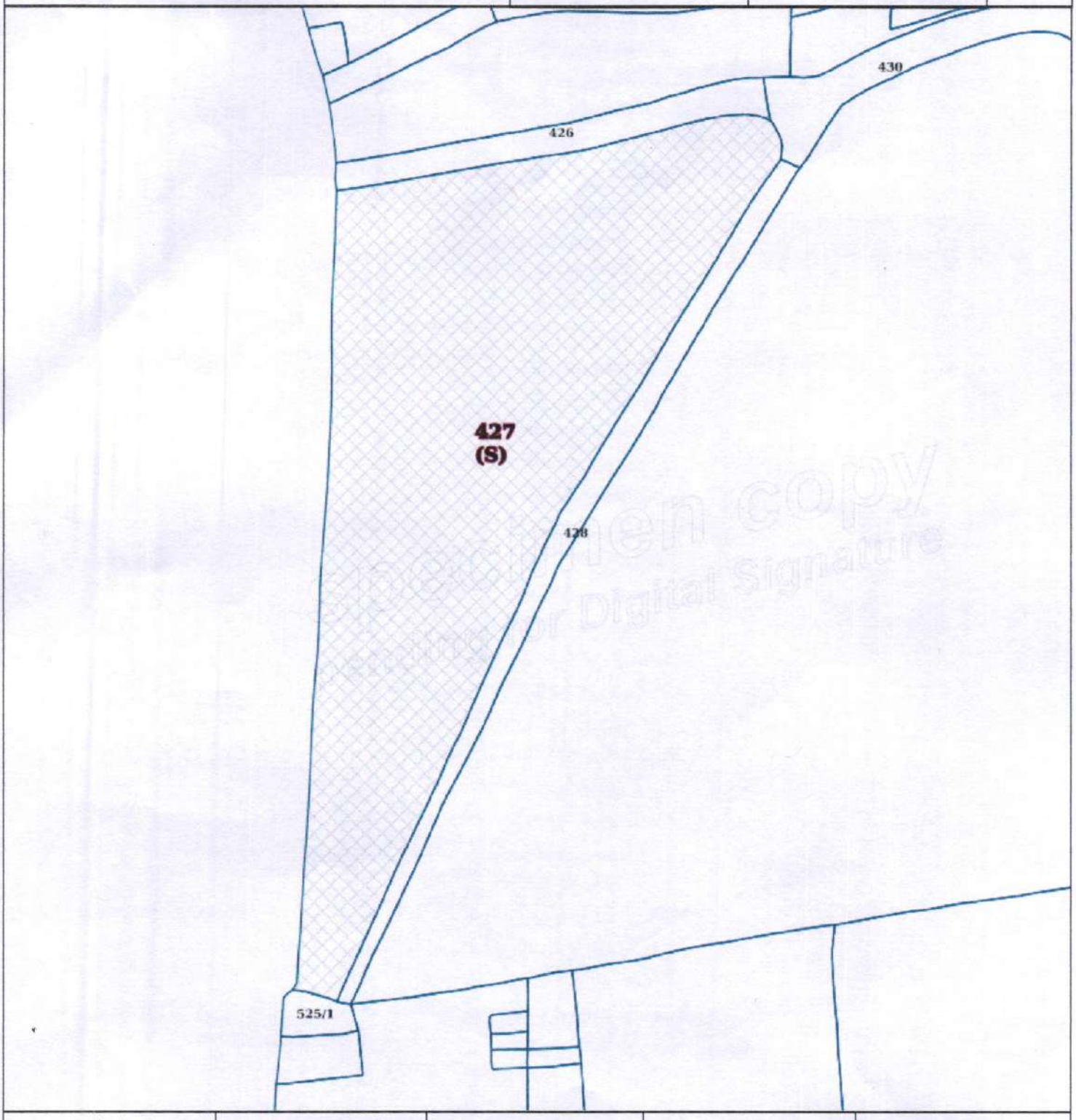
नोट :-
1. यह प्रपत्र केवल प्रार्थी की जानकारी के लिये है।
2. इसका उपयोग किसी भी न्यायालय में साक्ष्य के रूप में नही किया जा सकता है।

मध्यप्रदेश कम्प्यूटरीकृत भू-अभिलेख

नक़्शा की प्रतिलिपि

वर्ष: 2024-25 | दिनांक: 21-04-2024 15:26:46

N W E S



Electronically generated copy
Not valid without Digital Signature

ब्लॉक सं.	ग्राम	हल्का	तहसील	जिला
	सिरपुर	सिरपुर	मल्हारगंज	इन्दौर

सर्वेक्षण सं.	क्षेत्रफल	भू-राजस्व
427(S)	20.0720(हैक्ट.)	0.0C

मापांक 1:4000

0 50 100 150 200m

भूस्वामी : (शासकीय) म्यूनसीपाल्टी शहर इन्दौर पता इन्दौर मध्य प्रदेश शासकीय संस्था

(हस्ताक्षर)

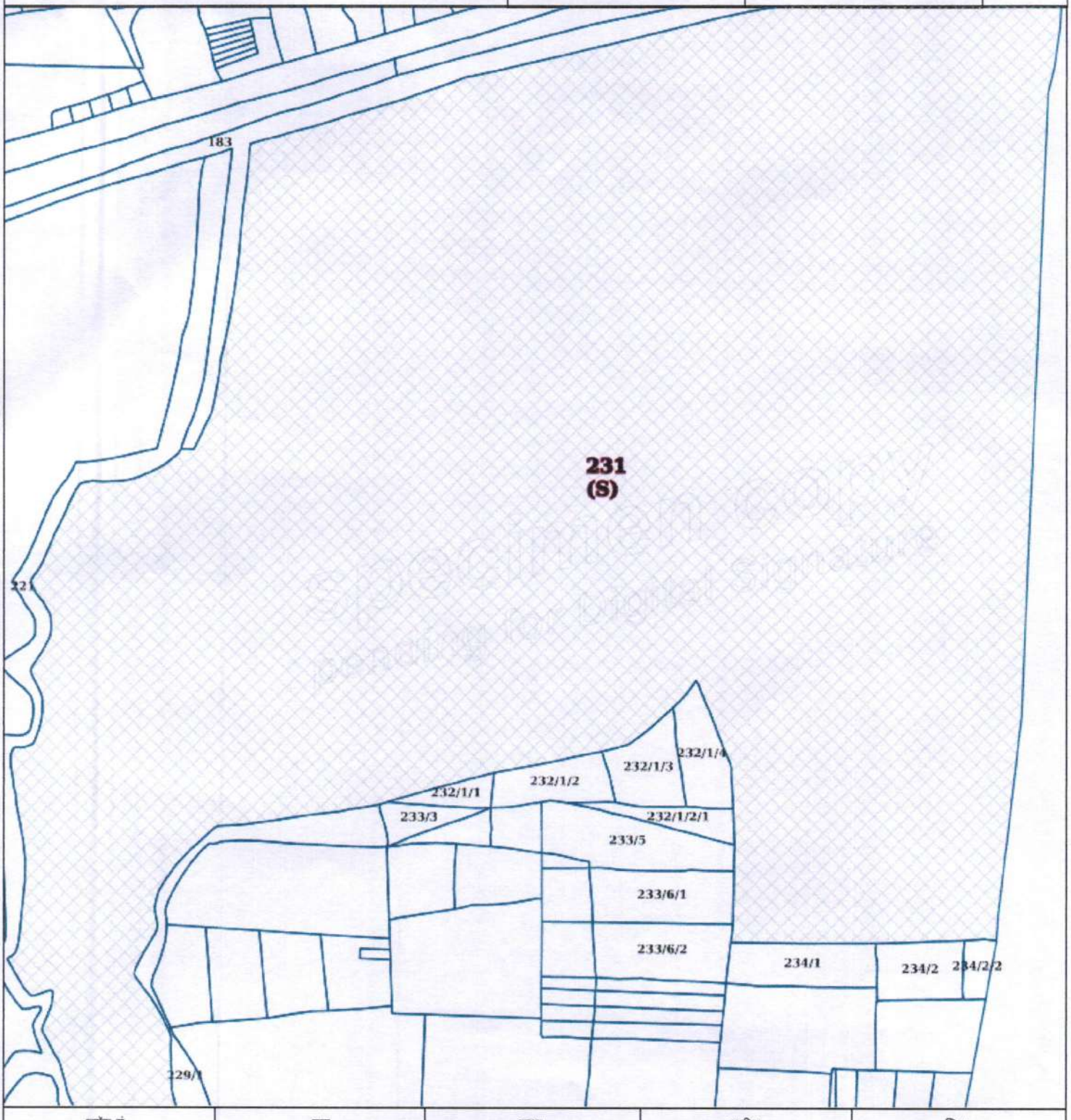
नोट :-
1. यह प्रपत्र केवल प्रार्थी की जानकारी के लिये है।
2. इसका उपयोग किसी भी न्यायालय में साक्ष्य के रूप में नही किया जा सकता है।
3. सिर्टिफाईड लाइट कॉपी के लिए आई. टी. सेंटर से अथवा ऑनलाइन आवेदन करें।

मध्यप्रदेश कम्प्यूटरीकृत भू-अभिलेख

नक्शा की प्रतिलिपि

वर्ष: 2024-25 | दिनांक: 21-04-2024 15:25:03

N W E S



ब्लॉक सं.	ग्राम	हल्का	तहसील	जिला
	बांक	बांक	मल्हारगंज	इन्दौर

सर्वेक्षण सं.	क्षेत्रफल	भू.रा.श
231(S)	75.2710(हेक्ट.)	0

मापांक 1:4000

0 50 100 150 200m

भूस्वामी: (शासकीय) म्युन्सी पालटी शहर इन्दौर पता इन्दौर मध्य प्रदेश शासकीय संस्था

(हस्ताक्षर)

नोट :-
1. यह प्रपत्र केवल प्रार्थी की जानकारी के लिये है।
2. इसका उपयोग किसी भी न्यायालय में साक्ष्य के रूप में नही किया जा सकता है।
3. डिजिटली साइंड कॉपी के लिए आई. टी. सेंटर से अथवा ऑनलाइन आवेदन करें।

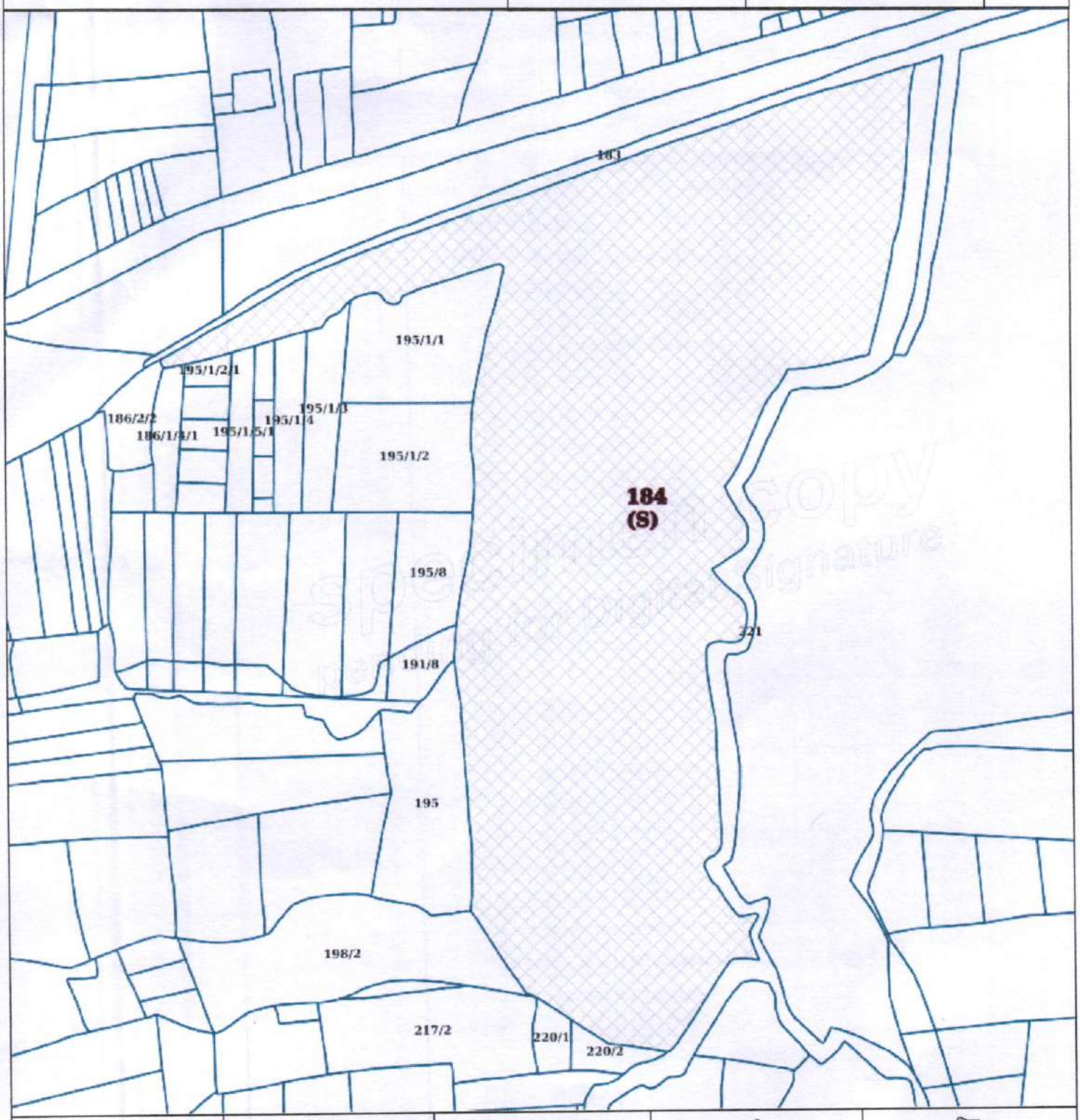
57

मध्यप्रदेश कम्प्यूटरीकृत भू-अभिलेख

नक़्शा की प्रतिलिपि

वर्ष: 2024-25 | दिनांक: 21-04-2024 15:23:30

N W E S



ब्लॉक सं.	ग्राम	हल्का	तहसील	जिला
	बांक	बांक	मल्हारगंज	इन्दौर

सर्वेक्षण सं.	क्षेत्रफल	भू-राजस्व
184(S)	27.8910(हैक्ट.)	0

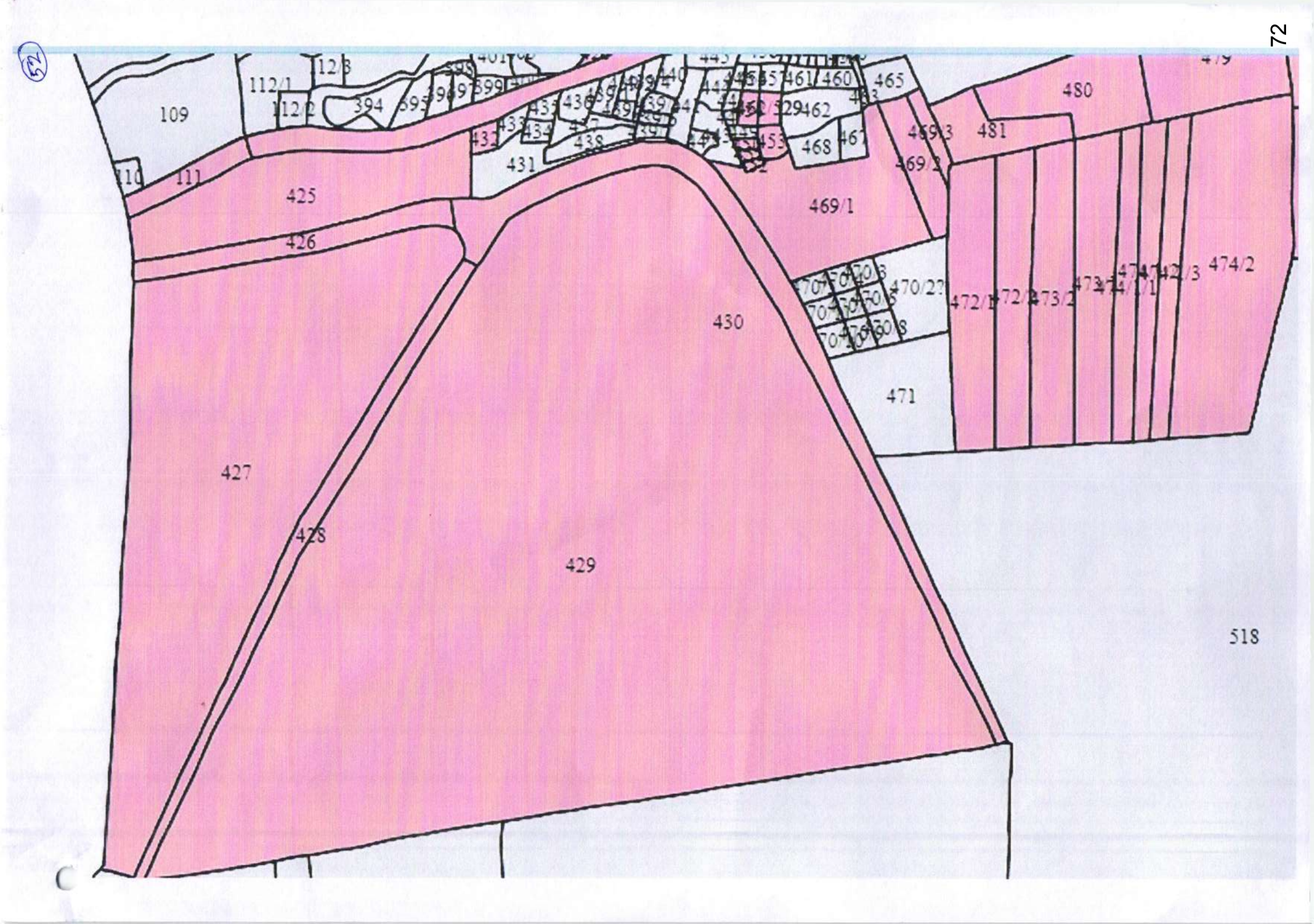
मापांक 1:4000

0 50 100 150 200m

भूस्वामी: (शासकीय) म्युन्सी पालटी शहर इन्दौर पता इन्दौर मध्य प्रदेश शासकीय संस्था

(हस्ताक्षर)

नोट :-
1. यह प्रपत्र केवल प्रार्थी की जानकारी के लिये है।
2. इसका उपयोग किसी भी न्यायालय में साक्ष्य के रूप में नही किया जा सकता है।
3. डिजिटली साइड कॉपी के लिए आई. टी. सेंटर से अथवा ऑनलाइन आवेदन करें।


109
112/1
112/2
12/3
394
395
399
401
445
461
460
465
462
480
479
481
469/3
469/2
469/1
468
467
453
431
438
425
426
427
428
429
430
471
472/1
472/2
473/2
474/2
470/27
518

Brief Document

Sirpur Wetland, District: Indore

Prepared by:

Indore Municipal Corporation
Commissioner Office, Narayan Singh Saput Marg Square Shivaji Market, Nagar Nigam Square, Indore (MP) – 452007

Brief Document

Sirpur Wetland Indore

District Indore

Implementing Agency

Indore Municipal Corporation

District Indore - (MP)

PIN- 452007

Nodal Agency

Madhya Pradesh State Wetland Authority

Environmental Planning & Coordination Organisation (EPCO)

(Environment Department Govt of Mp)

E-5 Paryavaran Parisar, Arera Colony Bhopal 462016 Madhya Pradesh

Format for Preparing Brief Document of Wetlands
For Notification under Wetland Rules 2017

- State / Union Territory: **Madhya Pradesh**
- Name and address of person (s) compiling this information:

  Commissioner, Municipal Corporation, Indore

  Commissioner Office, Shivaji Market, Nagar Nigam Square,

  Municipal Corporation, Indore (MP) - 452007

Section 1: Identification, Location and Jurisdiction

1.1 Name of the Wetland (Alternate names, including in local language should be given in parenthesis after official name)

Sirpur Talab

1.2 Name of the Village (s), Tehsil (s), Municipal area (s)

IMC Ward No 1, 79, 84, 85 Indore , Tehsil Malharganj, Indore

1.3 Name of the District (s) in which wetlands complex located

Indore (M.P.)

1.4 Geographical coordinates (Latitude and Longitude, to degree, minutes and second)

Latitude: **22°42'1.26"N** , Longitude: **75°48'41.91"E**

1.5 Name of the Department / Agency which has jurisdiction over wetland / wetlands complex

Urban Administration & Development Department, MP / Indore Municipal Corporation

Section 2: Site Characteristics

2.1 Area of wetland / wetlands category (ha)**: 165 Hectares**

2.2 Wetland type (Please tick appropriate categories and sub-categories)

Category	**Sub-category**
✓Natural (Inland)	✓Permanent lakes ❒Seasonal/ intermittent lakes ❒Permanent streams/ creeks ❒Seasonal/ intermittent streams/ creeks ❒Oxbow ❒River floodplain ❒Permanent freshwater marshes ❒Seasonal/ intermittent freshwater marshes ❒Shrub-dominated wetlands ❒Tree-dominated wetlands ❒Geothermal wetlands ❒Karst and other subterranean hydrological systems
Category	**Sub-category**
❒Natural (Coastal)	❒Coastal lagoon ❒Estuary ❒Intertidal mud, sand or salt flats ❒Mangroves ❒Coral reefs
✓Human-made	❒Aquaculture pond ❒Tank ❒Saltpan ✓Dam / Reservoir

2.3 Depth (m)

Average: **2.2 m**

Maximum: **4.6 m**

2.4 Elevation (m above mean sea level): **557.725 m**

2.5 Water regimes

a) Main source of water (tick all applicable)

✓Rainfall, ❒Groundwater, ✓Catchment runoff , ❒Direct / indirect inflow from river

b) Water permanence

✓Mostly permanent □Mostly intermittent

c) Destination of water from wetland

✓Feeds groundwater ✓To downstream catchment ✓To river (**Khan**) □To sea

d) Water pH

□ Acid (< 5.5) □ Circumneutral (5.5 – 7.4) ✓ Alkaline (> 7.4) □Not known

e) Water salinity

✓Fresh (< 0.5 g/l) , □Brackish (0.5 – 30 g/l), □Euhaline (30- 40 g/l),

□Hypersaline (>40g/l), □Not known

f) Nutrients in water

Upper Sirpur lake :- □Eutrophic, ✓Mesotrophic, □Oligotrophic, □Not known

Lower Sirpur lake :- ✓ Hypereutrophic, □Mesotrophic, □Oligotrophic, □Not known

2.6 Climatic setting

a) Annual Rainfall /Snowfall (mm) : **Approx 1062 mm**

b) Temperature (°C) Minimum: **9.8˚C**, Maximum: **43.0˚C**

c) Humidity (%) Minimum: **24%**, Maximum: **98%**

2.7 Area of zone of influence (in ha): **24.642 Hectares**

2.8 Major land use within zone of influence (provide as approximate % of catchment area)

Forests: **0**%

Plantation: **0**%

Agriculture: **92.6**%

Settlements (Rural): **3.4**%

Settlements (Urban): **4**%

Industrial: **0**%

2.9 Maps of wetland and zone of influence

(Enclosed as Annex I and II to this proposal)

Section 3: Biodiversity

3.1 Notable plant species present in wetland

-Annexure III (Attached)

3.2 Notable animal species present in wetland

-Annexure IV (Attached)

3.3 Species of conservation significance (rare, endangered, threatened, endemic species)

-Annexure V (Attached)

3.4 Major plant invasive alien species

- Annexure VI (Attached)

3.5 Major animal invasive alien species

- Annexure VII (Attached)

Section 4: Ecosystem Services

Importance	**Relevant for the site (please tick yes or no)**	**If Yes, Details (up to 50 words for each category)**
Source of drinking water for people living and around	❒Yes ✓No	
Source of water for agriculure	❒Yes ✓No	
Fisheries	❒Yes ✓No	
Cultivation of aquatic food plants	❒Yes ✓No	
For buffalo wallowing and use of domesticated animals	❒Yes ✓No	
Medicinal plants	✓Yes ❒No	Medicinal plants found in buffer zone of wetland.

Is a recreational site	✓Yes ❒No	Sirpur Talab is an attractive destination for bird watchers & ornithologist, so related activities organized in regulated manner, similarly on a tree line walkways lot of people comes regularly.
Buffering communities from extreme events as floods and storms	✓Yes ❒No	Outflow channel , passes through urban areas, some settlements like Harihar colony in Downstream affected in rains , similarly Prajapati Nagar & Dwarkapuri Colony is settled in catchment , adjoining to talab back water suffer with the same in rains , IMC take care of such situations,
Groundwater recharge	✓Yes ❒No	
Water purification	✓Yes ❒No	Partial Deweding activities conducted by IMC
Acts as a sink for sediments	✓Yes ❒No	During the rains, sediments comes from upstream inflow and stop due to the off dam.
Has significant cultural and religious values	✓Yes ❒No	Temple and Mazar located inside the boundary
Is a site for recreation and tourism	✓Yes ❒No	Sirpur Talab is a birding paradise of indore, site attract considerable amount of tourist , site have immense potential to promote eco-tourism
Supports noteworthy plants species	✓Yes ❒No	Refer annexure III
Support noteworthy animal species	✓Yes ❒No	Refer annexure IV
Site of high congregation of migratory water birds	✓Yes ❒No	Sirpur wetland site is a very safe place for the migratory birds that arrive in winters.
Supports life cycle of fish or amphibians	✓Yes ❒No	Refer annexure IV
Mining	❒Yes ✓No	
Any other, please list	❒Yes ✓No	

Section 5: Pre-Existing Rights and Privileges

Nature of right and privilege	Relevant for the site (please tick yes or no)	Does this negatively impact the wetland's ecological health?	Brief description (up to 50 words for each category)
Community Fishing (without any lease or permission from government department)	❒Yes ✓No	❒Yes ❒No ❒Not assessed	-
Fishing under lease from government department	❒Yes ✓No	❒Yes ❒No ❒Not assessed	-
Harvest of plants (without any lease or permission from government department)	❒Yes ✓No	❒Yes ❒No ❒Not assessed	-
Harvest of plants under lease from government department	❒Yes ✓No	❒Yes ❒No ❒Not assessed	-
Agriculture or horticulture within wetland	❒Yes ✓No	❒Yes ❒No ❒Not assessed	-
Grazing	❒Yes ✓No	❒Yes ❒No ❒Not assessed	-
Religious practices	✓Yes ❒No	❒Yes ✓No ❒Not assessed	Due to presence of Temple and Mazar from very long time so locals do worship there.
Withdrawal of water for domestic use	❒Yes ✓No	❒Yes ❒No ❒Not assessed	-
Withdrawal of water for agriculture or fisheries	❒Yes ✓No	❒Yes ❒No ❒Not assessed	-
Bathing or wallowing of domestic animals	❒Yes ✓No	❒Yes ❒No ❒Not assessed	-
Plying of boats	❒Yes ✓No	❒Yes ❒No ❒Not assessed	-
Any other, please list here	❒Yes ✓No	❒Yes ✓No ❒Not assessed	-

Section 6: Present and Potential Threats

Threat	Degree	Present or Potential	Additional information, if any
Changes in water inflow and outflow	✓ High ❒Medium ❒Low	✓Present ✓Potential	Inflow and Outflow of lower lake very much affected due to urbanization / construction activities
Pollution	✓High ❒Medium ❒Low	✓Present ✓Potential	At present Lower lake is full of sewage water, major roads Roads pass near the wetland, causing smoke and noise pollution day and night.
Unsustainable harvest of biological resources	❒High ❒Medium ✓Low	❒Present ✓Potential	
Mining	❒High ❒Medium ❒Low	❒Present ❒Potential	
Siltation	❒High ✓Medium ❒Low	✓Present ✓Potential	Increased concentration of suspended sediments.
Encroachment	❒High ✓Medium ❒Low	✓Present ✓Potential	
Spread of invasive species	✓High ❒Medium ❒Low	✓Present ✓Potential	sewage water mixed into sirpur talab especially in lower lake portion, that support invasive species to thrive, If the right steps are not taken today, there may be problems in the future. nvasive vegetation also observed at islands of Upper lake
Any other, please list	❒High ❒Medium ❒Low	❒Present ❒Potential	

Section 7: Activities Proposed to Be Prohibited (other than those listed in Rule 4 (2) of Wetlands Rules and Regulated

Part A

Activity	Whether prohibited or regulated	Regulation within wetlands or zone of influence	If regulated indicates the level of regulation (in term of people, restricted area or any other)	Name of department/agency responsible for regulation/ prohibition	Additional information, if any
Withdrawal of water for Domestic, irrigation purposes	Prohibited	✓Wetland/ Wetlands complex boundary	-	MPSWA/IMC	
		❒Zone of influence			
Grazing	Prohibited	✓ Wetland/ Wetlands complex boundary	-	MPSWA/IMC	
		✓Zone of influence			
Creating any kind of Obstruction / Diversion of inflow Channels	Prohibited	✓Wetland/ Wetlands complex boundary	-	MPSWA/IMC	
		✓Zone of influence	-		
Mining and Blasting	Prohibited	✓Wetland/ Wetlands complex boundary	-	MPSWA/IMC	
		✓Zone of influence	-		
Construction activity of permanent nature that can adversely affect the wetland	Prohibited	✓Wetland/ Wetlands complex boundary	-	MPSWA/IMC	
		✓Zone of influence	-		

Part B

Activity	Whether prohibited or regulated	Regulation within wetlands or zone of influence	If regulated indicates the level of regulation (in term of people, restricted area or any other)	Name of department/ agency responsible for regulation/ prohibition	Additional information, if any
Harvesting of wetland products (living / non-living) within regenerative capacity	Regulated	✓Wetland/ Wetlands complex boundary	Within the wetlands	MPSWA/IMC	
		□Zone of influence	-		
Construction of boat jetties, and facilities for temporary use , as pontoon bridges, Plying of non-motorized boats	Regulated	✓Wetland/ Wetlands complex boundary	Within the wetlands and ZOI	MPSWA/IMC	
		✓Zone of influence			
Construction of temporary nature	Regulated	✓Wetland/ Wetlands complex boundary	Within the wetlands and ZOI	MPSWA/IMC	
		✓Zone of influence			
Desilting, in case where wetlands inflow regimes and water-holding capacity are impacted by siltation	Regulated	✓ Wetland/ Wetlands complex boundary	Within the wetlands	MPSWA/IMC	
		□Zone of influence	-		
Water Sports Activity	Regulated	✓ Wetland/ Wetlands complex boundary	Within the wetlands and ZOI	MPSWA/IMC	
		✓Zone of influence			

Section 8: Activities Proposed to be permitted

Activity	Place a tick mark if relevant	Within wetlands or zone of influence	Additional information, if any
a) Ecological rehabilitation and reviving of nature	✓	✓ Wetland/ Wetlands complex boundary ✓ Zone of influence	
b) Harvesting of wetland products within regenerative capacity	✓	✓ Wetland/ Wetlands complex boundary ✓ Zone of influence	
c) Wetland inventory , assessment and monitoring	✓	✓ Wetland/ Wetlands complex boundary ✓ Zone of influence	
d) Communication , environmental education and participation activities	✓	✓ Wetland/ Wetlands complex boundary ✓ Zone of influence	
e) Habitant management & conservation of wetland dependent species.	✓	✓ Wetland/ Wetlands complex boundary ✓ Zone of influence	
f) Research	✓	✓ Wetland/ Wetlands complex boundary ❒ Zone of influence	
g) Community-based ecotourism (with minimum construction activities)	✓	✓ Wetland/ Wetlands complex boundary ✓ Zone of influence	
h) Management Planning	✓	✓ Wetland/ Wetlands complex boundary ✓ Zone of influence	
i) Integrating wetlands as nature-based solutions for climate change mitigation and adaptation	✓	✓ Wetland/ Wetlands complex boundary ✓ Zone of influence	
j) Bird Watching	✓	✓ Wetland/ Wetlands complex boundary ✓ Zone of influence	

k) Any activity proposed for strengthening of water body and Capacity enhancement work	✓	✓ Wetland/ Wetlands complex boundary ✓ Zone of influence	
L) activity proposed for Quality enhancement	✓	✓ Wetland/ Wetlands complex boundary ✓ Zone of influence	

Section 9: Listing of Available Scientific Resources Used

1. A List of Trees & shrubs, of the Indore State by W.F. BISCOE (1910)
2. List of Macrophytes: Lake Atlas of Indore District (2018) Prepared and published by Environmental Planning and Coordination Organization (EPCO)
3. National Wetland Atlas ; Sponsored By Ministry Of Environment And Forest , Government Of India ,
4. Water Quality Monitoring Report: M.P. Pollution Control Board Indore, MP.
5. Birds of Indore : Bhalu Mondhe, Ajay Gadikar, Pravar Mourya, Abhilash khandekar
6. List benthos: Gandhi, T. K and Sharma S. K. (2012). Biodiversity of littoral benthic community and shorebirds of Sirpur Lake, Indore. International Journal of Environmental Rehabilitation and Conservation. Vol. II.

CHECK LIST

✓Responsible agency has been clearly identified and details of contact person included

✓Wetland/wetlands complex boundary has been delineated using GIS and firmed up by adequate ground truthing

✓Wetland/wetlands complex map has been provided at required scale

✓Zone of influence has been delineated and included in wetland map or a separate map

❒Wetland zone of influence is sufficient to manage all activities

❒Site's importance have been listed, and for major categories, justification provided

✓Site's biodiversity values are listed, and for major categories, justification provided

✓List of pre-existing rights and privileges provided

✓Consistency or, inconsistency of pre-existing rights and privileges indicated to be best of available knowledge

✓Threats to site listed, and for major categories details provided

✓Activities prohibited, beyond those already listed in Rule 4 (2) have been mentioned

✓List of activities to be regulated within wetlands and zone of influence is provided

✓List of activities to be permitted is provided

➢ **Name of District, Block, Village**	➢ **Wetland Type - Natural/Inland/Man made - Reservoir/Pond/Tank/Aquaculture Pond**
• IMC Ward No 1, 84, 85 Indore , Tehsil Indore	• Man made - Reservoir
➢ **Name of Wetland**	➢ **Name of Person**
• Sirpur Talab Wetland	• Shri Sunil Gupta
➢ **Rural/ Urban**	➢ **Designation & Dept.**
• Urban	• Executive Engineer , Sewerage Department Indore Municipal Corporation / Water Works
➢ **Area (Ha.)**	➢ **Mob. No.& Email**
• 165 Hectares	• 7440443347 **/ Email:** imc.wwd@gmail.com
Signature	

ANNEXURE I &II

MAPS OF WETLAND COMPLEX AND ZONE OF INFLUENCE

MAP-1
SIRPUR WETLAND INDORE

75°48' 00" E | 75°48' 30" E | 75°49' 00" E | 75°49' 30" E

22°42' 30" N | 22°42' 00" N | 22°41' 30" N | 22°41' 00" N | 22°40' 30" N

CHANDAN NAGAR SQUARE

OUTFLOW DRAIN

INDORE-DHAR ROAD

OUTFLOW DRAIN

BANJARASTI

AMRUTI PARK

OUTFLOW DRAIN

GODHWALE DHAM ROAD

AGRICULTURE LAND

INTERPRETATION CENTER

FUTI KOTI ROAD

BRICK KILNS

AGRICULTURE LAND

PRAJAPATI NAGAR, DWARIKA PURI

INFLOW DRAIN

INFLOW DRAIN

HAWA BANGLA SHIHANSA ROAD

AGRICULTURE LAND

AGRICULTURE LAND

RRCAT AREA

AGRICULTURE LAND

RRCAT AREA BOUNDARY WALL

AHIRKHEDI VILLAGE

VIDHUR NAGAR

AGRICULTURE LAND

SUKHNIWAS VILLAGE

SUKHNIWAS ROAD

SUKHNIWAS ROAD

CAT ROAD

RRCAT AREA BOUNDARY WALL

RRCAT AREA

SUKHNIWAS LAKE

RRCAT AREA

RRCAT AREA

SIRPUR WET LAND

FTL DETAILS:-

FTL RL UPPER LAKE :- 557.725 M
UPPER FTL AREA= 111.17 HAC.

FTL RL LOWER LAKE :- 557.200 M
LOWER LAKE FTL AREA= 53.806 HAC.

TOTAL FTL AREA = 164.976 HAC.

CATCHMENT DETAILS:-

CATCHMENT AREA UPPER LAKE :- 9.48 SQKM
CATCHMENT AREA LOWER LAKE :- 2.37 SQKM

TOTAL CATCHMENT AREA :-11.85 SQKM

125 m | 375 m | 625 m | 875 m

SCALE - 1:10000

INDEX

- SIRPUR WETLAND
- CATCHMENT AREA BOUNDARY
- 50 M BUFFER OF FTL
- MAIN ROADS
- RRCAT BOUNDARY WALL
- I ORDER STREAM
- II ORDER STREAM
- III ORDER STREAM
- OUTFLOW DRAIN
- SETTLEMENTS
- AGRICULTURE LAND
- BRICK KILNS
- MAJOR LANDMARKS

MAP-2
SIRPUR WETLAND ZONE OF INFLUENCE -INDORE

75°48' 00" E | 75°48' 30" E | 75°49' 00" E | 75°49' 30" E

CHANDAN NAGAR SQUARE
OUTFLOW DRAIN
INDORE-DHAR ROAD
OUTFLOW DRAIN
50 M BUFFER OF FTL
BANK BASTI
AMRUT I PARK
INFLOW DRAIN
GODHWALE DHAM ROAD
AGRICULTURE LAND
INTERPRETATION CENTER
50 M BUFFER OF FTL
50 M BUFFER OF FTL
FUTI KOTI ROAD
BRICK KILNS
AGRICULTURE LAND
PRAJAPATI NAGAR, DWARIKA PURI
INFLOW DRAIN
INFLOW DRAIN
HAWA BANGLA SHIHANSA ROAD
9 M BUFFER BOTH SIDE OF DRAIN
AGRICULTURE LAND
AGRICULTURE LAND
9 M BUFFER BOTH SIDE OF DRAIN
RRCAT AREA
AGRICULTURE LAND
RRCAT AREA BOUNDARY WALL
AGRICULTURE LAND
AHIRKHEDI VILLAGE
VIDHUR NAGAR
9 M BUFFER BOTH SIDE OF DRAIN
9 M BUFFER BOTH SIDE OF DRAIN
AGRICULTURE LAND
SUKHNIWAS VILLAGE
SUKHNIWAS ROAD
SUKHNIWAS ROAD
CAT ROAD
RRCAT AREA BOUNDARY WALL
RRCAT AREA
SUKHNIWAS LAKE
RRCAT AREA
RRCAT AREA

SIRPUR WET LAND

ZONE OF INFLUENCE DETAILS:-

50 M BUFFER AREA OF FTL :-35.48 HECTARE

9 M BUFFER BOTH SIDE OF I,II & III ORDER STREAM :- 24.65 HECTARE

125 m | 375 m | 625 m | 875 m

SCALE - 1:10000

INDEX

- SIRPUR WETLAND
- CATCHMENT AREA BOUNDARY
- **ZONE OF INFLUENCE**
- 50 M BUFFER OF FTL
- 9 M BUFFER BOTH SIDE OF I,II & III ORDER STREAM
- I ORDER STREAM
- II ORDER STREAM
- III ORDER STREAM
- OUTFLOW DRAIN
- MAIN ROADS
- SETTLEMENTS
- AGRICULTURE LAND
- BRICK KILNS
- MAJOR LANDMARKS
- RRCAT BOUNDARY WALL

75°48' 00" E | 75°48' 30" E | 75°49' 00" E | 75°49' 30" E

MAP-3
DIGITAL ELEVATION MODEL OF SIRPUR WETLAND -INDORE

75°48' 00" E
75°48' 30" E
75°49' 00" E
75°49' 30" E

CHANDAN NAGAR SQUARE
OUTFLOW DRAIN
INDORE-DHAR ROAD
OUTFLOW DRAIN
50 M BUFFER OF FTL
BANK BASTI
AMRUT I PARK
INFLOW DRAIN
GODHWALE DHAM ROAD
AGRICULTURE LAND
INTERPRETATION CENTER
50 M BUFFER OF FTL
50 M BUFFER OF FTL
BRICK KILNS
AGRICULTURE LAND
PRAJAPATI NAGAR, DWARIKA PURI
INFLOW DRAIN
INFLOW DRAIN
HAWA BANGLA SHIHANSA ROAD
9 M BUFFER BOTH SIDE OF DRAIN
AGRICULTURE LAND
AGRICULTURE LAND
9 M BUFFER BOTH SIDE OF DRAIN
RRCAT AREA
AGRICULTURE LAND
RRCAT AREA BOUNDARY WALL
AHIRKHEDI VILLAGE
VIDHUR NAGAR
AGRICULTURE LAND
9 M BUFFER BOTH SIDE OF DRAIN
9 M BUFFER BOTH SIDE OF DRAIN
AGRICULTURE LAND
SUKHNIWAS VILLAGE
SUKHNIWAS ROAD
SUKHNIWAS ROAD
CAT ROAD
RRCAT AREA BOUNDARY WALL
RRCAT AREA
SUKHNIWAS LAKE
RRCAT AREA
RRCAT AREA

600 m
550 m
500 m
450 m
400 m

SIRPUR WET LAND

ZONE OF INFLUENCE DETAILS:-

50 M BUFFER AREA OF FTL :-35.48 HECTARE

9 M BUFFER BOTH SIDE OF I,II & III ORDER STREAM :- 24.65 HECTARE

125 m 375 m 625 m 875 m

SCALE - 1:10000

INDEX

- SIRPUR WETLAND
- CATCHMENT AREA BOUNDARY
- ZONE OF INFLUENCE
  - 50 M BUFFER OF FTL
  - 9 M BUFFER BOTH SIDE OF I,II & III ORDER STREAM
- I ORDER STREAM
- II ORDER STREAM
- III ORDER STREAM
- OUTFLOW DRAIN
- MAIN ROADS
- SETTLEMENTS
- AGRICULTURE LAND
- BRICK KILNS
- MAJOR LANDMARKS
- RRCAT BOUNDARY WALL

ANNEXURE III

NOTABLE PLANT SPECIES PRESENT IN WETLAND

ANNEXURE-III

Notable Tree / Plants Species Present In Wetland:

Large trees , (बड़ेवृक्ष)			
S.no	**Botanical name**	**Family**	**स्थानीय नाम**
1	*Ficus carica*	Moraceae	अंजीर
2	*Ficus infectoria*	Moraceae	पाकर
3	*Albizia odoratissima*	Fabaceae	कला सिरिस
4	*Aegle marmelos*	Rutaceae	बीला, बिल्ला
5	*Azadirachtaindica*	Meliaceae	नीम
6	*Tamarindus indica*	Fabaceae	इमली
7	*Ficus benghalensis*	Moraceae	बड़
8	*Ficus glomerata*	Moraceae	गूलर
9	*Ficus religiosa*	Moraceae	पीपल
10	*Ficus hispida*	Moraceae	कठूमर
11	*Terminalia Arjuna*	Combretaceae	कोहा
12	*Terminalia chebula*	Combretaceae	हररा
13	*Holopteleaintegrifolia*	Ulmaceae	चिरोल
14	*Syzygium salicifolium*	Myrtaceae	काठ जामुन
15	*Chukrasia tabularis,*	Meliaceae	चुकरास्या
16	*Mangifera indica*	Anacardiaceae	आम
17	*Phoenix sylvestris*	Palmae	खजूर

Medium Sized Trees , (मध्यमवृक्ष)			
S.No	**Botanical Name**	**Family**	**स्थानीयनाम**
1	*Acacia leucophloea*	Leguminosae	खेजड़ा
2	*Saraca asoca*	Fabaceae	सीता अशोक
3	*Dalbergia sissoo*	Fabaceae	शीशम
4	*Bauhinia variegata*	Fabaceae	कचनार
5	*Peltophorum pterocarpum*	Legumes	पीला गुलमोहर
6	*Pithecellobium dulce,*	Fabaceae	विलायती इमली
7	*Terminalia arjuna*	Combretaceae	अर्जुन
8	*manilkara hexandra*	Sapotaceae	रेन ट्री
9	*Tectona grandis*	Lamiaceae	सागवान
10	*Cordia dichotoma*	Boraginaceae	लसोड़ा
11	*Thespesia populnea*	Malvaceae	पारस पीपल
12	*Pongamiapinnata*	Leguminosae	करंज
13	*Moringa oleifera*	Moringaceae	सुरजना फली

Small Sized Trees , (छोटेवृक्ष)			
S.No	**Botanical Name**	**Family**	**स्थानीयनाम**
1	*Aegelmarmelos*	Minoceae	बेल
2	*Annona squmosa*	Annonaceae	सीताफल
3	*Cassia fistula*	Leguminosae	अमलतास
4	*Delonixregia*	Celastraceae	गुलमोहर
5	*Emblicaofficinails*	Euphorobiaceae	आंवला
6	*Bauhinia variegata*	Fabaceae	कचनार
7	*Euphorbia pulcherrima*	Euphorbiaceae	पॉइन्सेत्तिअ
8	*Salix*	Salicaceae	विलो
9	*Tabernaemontana divaricata*	Apocynaceae	चांदनी
10	*Saraca asoca*	Fabaceae	अशोक
11	*Psidium guajava*	Myrtaceae	जाम
12	*Morusalba*	Moraceae	शहतूत
13	*Murrayakoenigii*	Rutaece	मीठानीम
14	*Pithecellobium dulce*	Papilionaceae	जंगलजलेबी
15	*Ziziphus mauritiana*	Rhamnaceae	बेर, बोर
16	*Tecoma*	Bignoniaceae	पिली घंटी

Shrub , (झाड़ियाँ)			
S.No	**Botanical Name**	**Family**	**स्थानीयनाम**
1	*Ichnocarpus frutescens*	Apocynaceae	कालीदूधी
2	*Justicia adhatoda*	Acanthaceae	अडूसा
3	*Bougainvillea glabra*	Nyctaginaceae	बोगनविलिया
4	*Nyctanthes arbor-tristis*	Oleaceae	हरसिंगार
5	*Wrighitatinctoria*	Tiliaceae	दूधी
6	*Nerium oleander*	Apocynaceae	लाल कनेर
7	*Datura metal*	Solanacene	धतूरा
8	*Ipomea pes- caparace*	Covolvulaceae	बेशरम
9	*Tinosporacordifolia*	Apocynaceae	गिलोय
10	*Tribulus terrestris*	Zygophyllaceae	आधासीसी(गोखरू)
11	*Helicteres isora*	Malvaceae	मरोर फली

Under Shrub , (अधोगुल्म)			
S.No	**Botanical Name**	**Family**	**स्थानीयनाम**
1	*Asparagus racemosus*	Liliaceae	शतावरी
2	*Rauvolfia*	Apocynaceae	सर्पगंधा
3	*Baliospermummontanum*	Euphorbiaceae	जंगलीजमालघोटा
4	*Datura metal*	Solanacene	कलाधतूरा
5	*Hibiscus vitifolius*	Malvaceae	गुड़हल
6	*Triumfettabartramia*	Tiliaceae	चिरपट
7	*Withaniasomnifera*	Solanacene	अशवगंधा
8	*Xanthium strumarium*	Compositae	छोटाधतूरा

Herbs , (शाक)			
S.No	**Botanical Name**	**Family**	**स्थानीयनाम**
1	*Carissa carandas*	Apocynaceae	करोंदा
2	*cassia biflora*	Fabaceae	अज़ली
3	*Cassia obtusifolia*	Leguminosae	चिरोठा
4	*Cassia occidentalis*	Leguminosae	चकोरा
5	*Ocimumbasilicum*	Lamiaceae	वनतुलसी
6	*Ocimumsanctum*	Lamiaceae	तुलसी
7	*Solanum nigrum*	Solanaceae	जंगलीबेंगन

Climbers , (बेलाए)			
S.No	**Botanical Name**	**Family**	**स्थानीयनाम**
1	*Smilax macrophylla*	Liliaceae	रामदातुन

Parasite , (परजीवी)			
S.No	**Botanical Name**	**Family**	**स्थानीयनाम**
1	*Cuscutareflexa*	Convolvulaceae	अमरबेल

Grass , (घास)			
S.No	**Botanical Name**	**Family**	**स्थानीयनाम**
1	*Bothriochloapertusa*	Poaceae	फुलेरा
2	*Sacrum Munja*	Graminae	मुंज
3	*Cymbopogon*	Poaceae	लेमन ग्रास
4	*Pama Roza*	Poaceae	रोज़ा
5	*Aloe vera*	Asphodelaceae	घृतकुमारी
6	*Cynodondactylon*	Poaceae	दूब
7	*Eragrostistenella*	Poaceae	भुरभुसी

Medicinal Plants , (औषधीय)			
S.No	**Botanical Name**	**Family**	**स्थानीयनाम**
1	*Asparagus racemosus*	Liliaceae	शतावरी
2	*Ocimumbasilicum*	Lamiaceae	वनतुलसी
3	*Ocimumsanctum*	Lamiaceae	तुलसी
4	*Tribulus terrestris*	Zygophyllaceae	आधासीसी (गोखरू)
5	*Withaniasomnifera*	Solanacene	अशवगंधा

Aquatic plants			
S.No	**Botanical Name**	**Family**	**Local Name**
1	*Nymphaea species*	Nymphaeaceae	वाटर लिल्ली
2	*Ipomoea aquatic*	Convolvulaceae	बेशरम
3	*Lemna sps,*	Araceae	दुखवींद
4	*Pistia stratiote L.*	Araceae	वाटर लेटिष

ANNEXURE IV

NOTABLE ANIMAL SPECIES PRESENT IN WETLAND

ANNEXURE-IV

Notable Animal Species Present In Wetland:

Wild animal , (वन्यजीव)			
S.no	**Scientific name**	**English name**	**स्थानीयनाम**
1	*Canis aureus*	Jackal	सियार
2	*Felis chaus*	Jungle Cat	जंगली बिल्ली
3	*Herpestesedwardsii*	Mangoose	नेवला
4	*Lepus ruficaudatus*	Hare	खरगोश
5	*Presbytis entellus*	Monkey	लंगूर
6	*Rattus rattus*	Field Rat	चूहा

Aquatical Animal & Reptile , (जलीय जीव एवं सरीसृप)			
S.no	**Scientific name**	**English name**	**स्थानीयनाम**
1	*Caridea And dendrobranchiata*	Shrimps	झींगा
	Testudinidae	Tortoise	कछुआ
2	*Oligochaeta worms*	Fresh Water Worms	कैचुआ
3	*Dragonfly And Mayfly*	Wing	टिड्डी
4	*Insect larva*	Ladybird	गोगलगाये
5	*Mosquito larvae*	Wrigglers	मच्छर
6	*Scorpiones*	Scorpion	बिच्छू
7	*Anura*	Pollywog	मेंढक
8	*Cornuaspersum*	Snails	घोघें

Notable Resident birds Present In Wetland:

Birds , (पक्षी)			
S.No	**Scientific Name**	**English Name**	**स्थानीयनाम**
1	*Aegithinatiphia*	Common Iora	शोबिगी
2	*Hypothymis azurea*	Black Naped-Monarch	कला कटकटइया
3	*Circus macrourus*	Pallid Harrier	गिरगिट मार
4	*Circus aeruginosus*	Marsh Harrier	पन चील
5	*Centropussinesis*	Greter Coucal	महोका
6	*Columba livia*	Blue Rock Pigeon	कबूतर
7	*Pitta brachyura*	Indian pitta	नवरंग
8	*Coracias beghalensis*	Roller/ Blue Jay	नीलकंठ
9	*Corvus splendens*	House Crow	देसीकौआ
10	*Cotuurnixcoturnix*	Grey Quail	बटेर
11	*Dinopiumbenghalense*	Golden Backed Woodpecker	कठफोड़वा
12	*Elanuscaeruleus*	Black Shouldered Kite	कपासी
13	*Eudynamys*	Koel	कोयल
14	*Milvus migrans*	Common Pariah	चील
15	*Meropsorientalis*	Little Green Bee Eater	हरियल
16	*Passer domesticus*	House Sparrow	गौरेय्या
17	*Pavocristatus*	Common Peafowl	मोर
18	*Phoenicurusochruros*	Black Redstart	थिरथीरा
19	*Priniainornata*	Plain Prinia	फुटकी
20	*Priniasocialis*	Ashy Prinia	फुदकी
21	*Psittaculakrameri*	Rose Ringed Parakeet	तोता
22	*Pycnonotuscafer*	Red Vented Bulbul	बुलबुल
23	*Spilopeliachinensis*	Spotted Dove	फाख्ता
24	*Streptopelia senegalensis*	Little brown dove	फाख्ता
25	*Streptopelia decaocta*	Eurasian Collared Dove	घोर फाख्ता
26	*Sturniapagodarum*	Brahminy Myna	ब्राह्मणीमैना
27	*Milvus migrans*	Black Kite	चील
28	*Accipiter badus*	Shikra	चिपक
29	*Falco tinnunculus*	Common Kestrel	खेरमुतिया
30	*Spilornis cheela*	Crested Serpent Eagle	डोगरा चील
31	*Neophron penrcnopterus*	Egyptian Vulture	सफ़ेद गिद्ध
32	*Alcedo atthis*	Small Blue Kingfisher	छोटा किलकिला
33	*Halcyon smyrnensis*	White-breasted Kingfisher	किलकिला

34	*Ceryle rudis*	Pied Kingfisher	सफ़ेद किलकिला
35	*Hirundo smithii*	Wire-tailed Swallow	अबाबील
36	*Cecropis daurica*	Red-rumped swallow	मस्जिद अबाबील
37	*Luscinia svecica*	Bluethroat	नील कंठी
38	*Motacilla flava*	Yellow Wagtail	पिलकिया
39	*Motacilla citreola*	Yellow Headed Wagtail	पिलकिया
40	*Motacilla alba*	White Wagtail	धोबन
41	*Motsacilla cinerea*	Grey wagtail	स्लेटी खंजन
42	*Motsacilla maderaspatensis*	Pied Waitail	पिलकिया
43	*Psittacula krameri*	Rose ringed Parakeet	तोता
44	*Psittacula cyanocephala*	Plum Headed Parakeet	टुइया.
45	*Hierococcyx varius*	Brain Fever Bird	पपीहा
46	*Clamator jacobinus*	Pied Created Cuckoo	काला पपीहा
47	*Centropus sinensis*	Greater Coucal	भारतद्वाज
48	*Jynx torquila*	Eurasian Wryneck	गर्दन ऐंठ
49	*Athene brama*	Spotted Owlet	उल्लू
50	*Asia flammeus*	Short-eared Owl	छुटकनना उल्लू
51	*Merops persicus*	Blue-tailed Bee-Eater	निलदुम पटरंगा
52	*Ocyceros birostris*	Indian Grey Hornbill	घनेश
53	*Dinopium benghalense*	Lesser Goldenbacked Woodpecker	कठफोड़ा
54	*Megalaima haemacephala*	Coppersmith Barbet	कठफोड़ा
55	*Dicrurus macrocercus*	Black Drongo	कोतवाल करंजुआ
56	*Acridotheres tristis*	Common Myna	देशी मैना
57	*Sturnus contra*	Pied Myna	
58	*Corvus macrorhynchos*	Jungle Crow	जंगली कौआ
59	*Lanius vittatus*	Baybacked Shrike	पचानक्
60	*Lanius excubitor*	Great Grey Shrike	सफेद लटोरा
61	*Lanius schach*	Long Tailed Shrike	मजला लटोरा
62	*Lanius cristatus*	Brown Shrike	भूरा लटोरा
63	*Turdoides caudatus*	Common Babbler	चिलचिल
64	*Turdoides straitus*	Jungle Babbler	जंगली घोघई
65	*Francolinus pondicerianus*	Grey Francolin	सफेद तीतर
66	*Francolinus pictus*	Painted Francolin	रंगीन तीतर
67	*Perdicula asiatica*	Jungle Bush Quail	जंगली लोव्वा

68	*Terpsiphone paradise*	Paradise Flycatcher	दूध राज
69	*Rhipidura aureola*	White-browed Fantail Flycatcher	सफेद नचनि
70	*Copsychus fulicatus*	Indian Robin	कलचुरी
71	*Copsychus saularis*	Oriental Magpie Robin	काली सोइ चिरिया
72	*Coracius benghalensis*	Indian Roller	नीलकंठ
73	*Eremopterix grisea*	Ashy crowned Lark	फूथोली
74	*Ammomanes phoenicurus*	Rufous bellied Lark	लालपुचभरत
75	*Galarida deva*	Sykes's Crested Lark	चन्दुल भरत
76	*Mirafra carnitillans*	Singing Bushlark	झिरझिरा
77	*Phoenicurus ochruros*	Black Redstart	थिरथीरा
78	*Prinia socialis*	Ashy Prinia	काली फुदकी
79	*Prinia hodgsonii*	Grey breasted Prinia	स्लेटी फुदकी
80	*Prinia inornata*	Plain Prinia	फुदकी
81	*Phylloscopus trochiloides*	Greenish Warbler	हरि पतफुदकी
82	*Zitting cisticola*	Streaked Fantail Warbler	फुदकी
83	*Anthus rufulus*	Paddy Field Pipit	सेरवी
84	*Melophus lathami*	Crested Bunting	पत्थर चिरिया
85	*Saxocola leucura*	Common stonechat	भट पिद्दा
86	*Saxicola caprata*	Pied Bushchat	काला पिद्दा
87	*Cinnyris asiatica*	Purple Sunbird	शक़्कर खोरा
88	*Orthotomus sutorius*	Tailor Bird	दर्जी
89	*Zosterops palpebrosa*	Oriental White-Eye	मोतीचूर
90	*Lonchura malabarica*	Indian Silverbill	चरचरा
91	*Oenanthe isabellina*	Isabelline Wheatear	रण पिद्दा
92	*Lonchura puntulata*	Scaly breasted Munia or Spotted Munia	मुनिया
93	*Pleoceus phlipinus*	Baya weaver	बया

Aquatic Birds , (जलीयपक्षी)			
S.no	**Scientific name**	**English name**	**स्थानीयनाम**
1	*Podyceps ruficollis*	Little Grebe	पनडुब्बी
2	*Grus antigone*	Sarus Crane	सारस
3	*Anhinga melanogaster*	Darter	सर्प पंछी
4	*Egretta garzetta*	Little Egrets	किलचिया , बगुला
5	*Ardea intermedia*	Intermediate Egrets	पटाखा बगुला
6	*Ardea cinerea*	Grey Heron	अंजन
7	*Ardea purpurea*	Purple Heron	लाल अंजन
8	*Ardea alba*	Large Egret	बड़ा बगला
9	*Bubulcusibis*	Cattle Egret	बादामी बगुला
10	*Phalacrocorax carbo*	Large Cormorant	बड़ा पन कोवा
11	*Ardeola grayii*	Indian Pond Heron	अँधा बगला
12	*Ardeola striatus*	Little green Heron	किलचिया
13	*Microcarbo niger*	Little Cormorants	पैन कूअ
14	*Sterna aurantia*	River Terns	नदी सूर्य
15	*Himantopus himantopus*	Black-Winged Stilts	गज पाव
16	*Charadrius dubius*	Little Ringed Ploves	जरिया बटन
17	*Fulica*	Coot	ठेकरी
18	*Plegadis falcinellus*	Glossy Ibis	छोटा बुज्जा
19	*Ciconia episcopus*	White-necked Stork	सुरमल
20	*Pseudibis papillosa*	Black Ibis	बुज्जा
21	*Threskiornis melanocephalus*	Black Headed Ibis	सफ़ेद बुज्जा
22	*Anastomus oscitans*	Asian Openbill	गूगल
23	*Tachybaptus ruficollis*	Little Grebes	डबचिक
24	*Porphyrio poliocephalus*	Grey-Headed Swamphen	निल कुकड़ी
25	*Amaurornis phoenicurus*	White-breasted Waterhen	दवक
26	*Metopidius indicus*	Bronze-winged Jacana	जल पीपी
27	*Hydrophasianus chirurgus*	Pheasant-Tailed Jacana	जल मयूर
28	*Scolopacidae*	Sandpiper	छोटा गोत्र
29	*Tringa glareola*	Wood Sandpiper	टिटवारी
30	*Actitis hypoleucos*	Common Sandpiper	सामान्य चौबाहा
31	*Calidris minutilla*	Stint	टंकी
32	*Motacilla*	Wagtail	खंजन
33	*Clanga clanga*	Greater Spotted Eagle	चील , कालजंगा

34	*Glareola maldivarum*	Oriental Pratincole	पूर्वी धोबेचा
35	*Turnix suscitator*	Barred Button Quail	गुलु बटेर
36	*Butorides striata*	Striated Heron	कांचा बगला
37	*Chlidonias hybrida*	Whiskered Tern	गंगा चील
38	*Vanellusindicus*	Red-Wattled Lapwing	टिटोड़ी
39	*Dendrocygna javanica*	Lesser Whisling Duck	छोटी सिल्ही
40	*Anser anser*	Greylag Goose	स्लेटी स्वान
41	*Nettapus coromandelianus*	Cotton Teal	बतख
42	*Anas crecca*	Common Teal	बतख
43	*Anas poecilorhyncha*	Spotbill Duck	गर्म - पई
44	*Anas querquedula*	Garganey	चैता
45	*Sarkidiornis sylvicola*	Comb Duck	बतख
36	*Aythya farina*	Common Pochard	लाल सर बतख
37	*Vanellus malabaricus*	Yellow –wattled Lapwing	जर्द टिटोरि
38	*Limosa limosa*	Black-tailed Godwit	जंगरल
39	*Tringa tetanus*	Common Redshank	छोटा बटन
40	*Tringa nebularia*	Common Green Shank	तनतना
41	*Rostratula benghalensis*	Greater painted Snipe	राजचहा

Notable Migratory birds comes In Wetland:

Migratory Birds , (प्रवासीपक्षी)			
S.No	***Scientific Name***	***English Name***	***स्थानीयनाम***
1	*Mareca Penelope*	Eurasian wigeon	पीसन (छोटा लाल सर बदक)
2	*Tadorna ferruginea*	Ruddy Shelduck	सुर्खाब
3	*Netta rufina*	Red-crested pochard	लाल- चोंच
4	*Mareca Strepera*	Gadwall	बेखुर
5	*Spatula Querquedula*	Garganey	खीरा
6	*Anas acuta*	Northern Pintail	सिंख -पैर
7	*Spatula clypeata*	Northern Shoveler	तिदरी
8	*Phoenicopterus roseus*	Greater Flamingo	बोग हंस

Notable Fish species Present In Wetland:

S.no	*categories*	*Species*	*Family*
1	Major carps	Catla catla	*Cyprinidae*
2		Cirrhina mrigala	*Cyprinidae*
3		Labeo dero	*Cyprinidae*
4		Labeo rohita	*Cyprinidae*
5		Labeo calbasu	*Cyprinidae*
6	Minor/ Local minor carp	Puntius sarana	*Cyprinidae*
7		Puntius conchonius	*Cyprinidae*
8		Puntius ticto	*Cyprinidae*
9		Gonialosa manmina	*Clupeidae*
10		Gudusia chapra	*Clupeidae*
11	Cat fishes	Wallago attu	*Siluridae*
12		Ompak bimaculatus	*Siluridae*
13		Mystus bleekere	*Bagridae*
14		Mystus seenghala	*Bagridae*
15		Heteropneustes fossilis	*Saccobranchidae*
16		Clupisoma garua	*Ailiidae*
17	Murrels	Channa marulius	*Ophiocephalidae*
18		Channa stratus	*Ophiocephalidae*
19		Mastacembelus pancalus	*Mastacembelidae*
20	Exotic fishes	Cyprinus carpio	*Cyprinidae*
21	Miscellaneous fishes	Notopterus notopterus	*Notopteridae*
22		Mastacembelus armatus	*Mastacembelidae*
23		Xenentodon cancila	*Belonidae*
24		Oxygaster bacaila	*Cyprinidae*
25		Osteobrama cotio	*Cyprinidae*
26		Rasbora daniconius	*Cyprinidae*
27		Colisa fasciatus	*Anabantidae*
28		Chanda ranga	*Ambassidae*
29		Chanda nama	*Ambassidae*
30		Glossogobius giuris	*Gobiidae*

ANNEXURE V

SPECIES OF CONSERVATION SIGNIFICANCE (RARE, ENDANGERED, THREATENED, ENDEMIC SPECIES)

ANNEXURE-V

Species of conservation significance

(Rare, Endangered, Threatened, Endemic species)

Birds , (पक्षी)			
S.No	***Scientific Name***	***English Name***	***स्थानीयनाम***
1	*Upupa epops*	Eurasian Hoopoe	हुड हुड
2	*Glareola pratincola*	Collared Pratincole	बड़ा धोबेचा
3	*Antigone antigone*	Sarus Crane	सारस

ANNEXURE VI

MAJOR PLANT INVASIVE ALIEN SPECIES

ANNEXURE-VI

Notable Plant invasive Species In Wetland:

Invasive Plants , (आक्रामकपौधे)				
S.no	***Scientific name***	***Family***	***Habit***	***Nativity***
1	*Eichhornia crassipes (Jal kumbhi)*	Pontederiaceae	Herb	Trop. America
2	*Acanthospermumhispidum*	Asteraceae	Herb	Brazil
3	*Aeschynomeneamericana*	Papilionaceae	Herb	Trop. America
4	*Ageratinaadenophora*	Asteraceae	Herb	Trop. America
5	*Ageratum conyzoides*	Asteraceae	Herb	Trop. America
6	*Alternanthera tenella*	Amaranthaceae	Herb	Trop. America
7	*Argemone mexicana*	Papaveraceae	Herb	Trop. Central & South America
8	*Blainvilleaacmella*	Asteraceae	Herb	Trop. America
9	*Calotropis procera*	Asclepiadaceae	Shrub	Trop. Africa
10	*Cassia obtusifolia*	Caesalpiniaceae	Herb	Trop. America
11	*Celosia argentea*	Amaranthaceae	Herb	Trop. Africa
12	*Chloris barbata*	Poaceae	Herb	Trop. America
13	*Corchorus trilocularis*	Tiliaceae	Herb	Trop. Africa
14	*Cuscutareflexa*	Cuscutaceae	Herb	Mediterranean
15	*Datura innoxia*	Solanaceae	Shrub	Trop. America
16	*Datura metel*	Solanaceae	Shrub	Trop. America
17	*Echinochloacolona*	Poaceae	Herb	Trop. South America
18	*Echinochloacrusgalli*	Poaceae	Herb	Trop. South America
19	*Galinosogaparviflora*	Asteraceae	Herb	Trop. America
20	*Lantana camara*	Verbenaceae	Herb	Trop. America
21	*Parthenium hysterophorus*	Asteraceae	Herb	Trop. North America
22	*Solanum americanum*	Solanaceae	Herb	Trop. America
23	*Sonchus asper*	Asteraceae	Herb	Mediterranean
24	*Stylosantheshamata*	Papilionaceae	Herb	Trop. America
25	*Xanthium strumarium*	Asteraceae	Herb	Trop. America

ANNEXURE VII

MAJOR ANIMAL INVASIVE ALIEN SPECIES

ANNEXURE-VII

Notable Animal invasive Species In Wetland:

Invasive Animal , (आक्रामक जीव)			
S.no	Scientific name	English name	स्थानीयनाम
No any animal invasive Species currently found In Sirpur Wetland			

Notable Birds invasive Species In Wetland:

Birds , (पक्षी) & Aquatic Birds , (जलीयपक्षी)			
S.no	Scientific name	English name	स्थानीयनाम
No any Aquatic Birds / Birds invasive Species currently found In Sirpur wetland			

1. **Catchment area of sirpur lake**

Details of catchment area

Sirpur Wetland		
S.N.	**Name**	**Area(Ha)**
1	Catchment Area	1800.62
2	Sirpur Lakes Area	185.31

Sirpur Catchment Villages	
S.N.	**Village name**
1	Ahirkhedi
2	Bank
3	Bijalpur
4	Hukmakhedi
5	Sirpur
6	Sukhniwas
7	Tejpur Gadbadi

Numbers of colonies from which sewage is coming into lake :-

Chota Sirpure talab connecting colony

1.Prajapat Nagar

2.Sai baba Naga

3.Dwarkapuri

4.gondhvale dham

5.Rishi palace

6.shradhapuri colony

7.Vidhur Nager

Bada Sirpure talab connecting colony

1. Kundan Nager

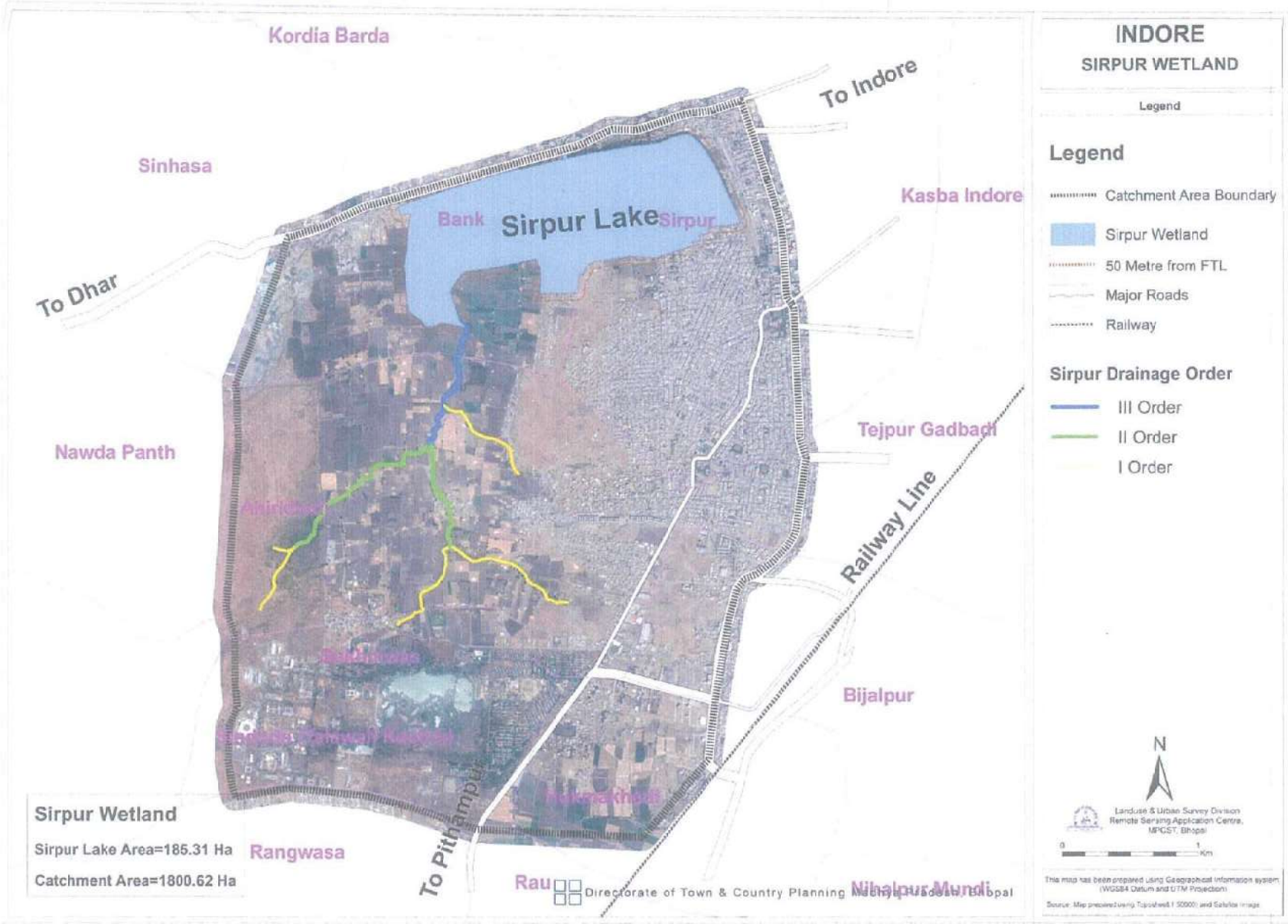
2. shukhniwas village

3. Akash Nagar

4. digvijay Nagar

5. ahirkhedi village

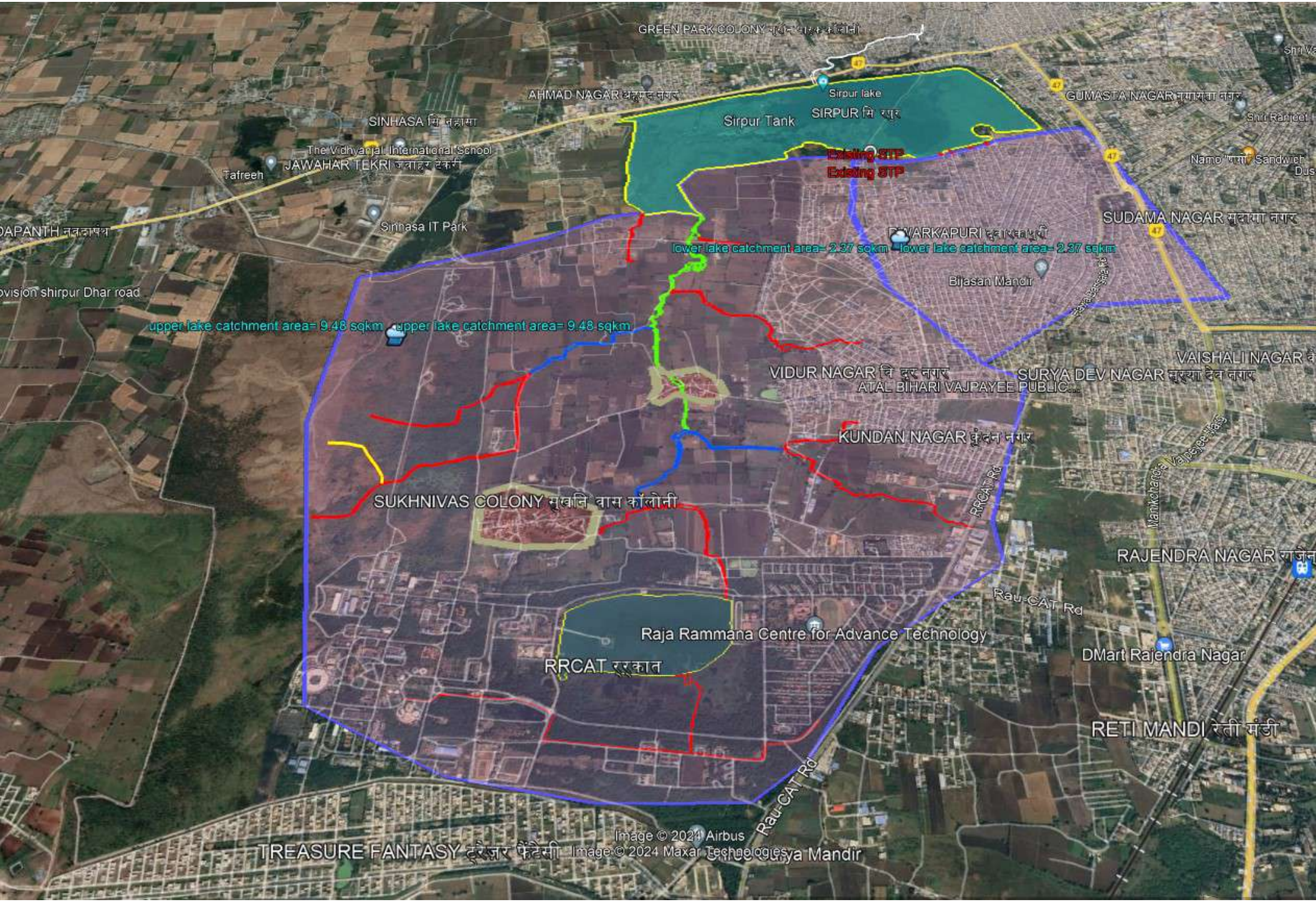
The colonies which are flowing sewer to the Sirpur lake , IMC ongoing project construction of STP & pipe laying work is covering the main lines & measure outfall in Sirpur lake & remaining colonies are planned to cover in AMRUT-2.0 project , where 100% area is covered by sewer pipeline & sewer will be reached upto STP.

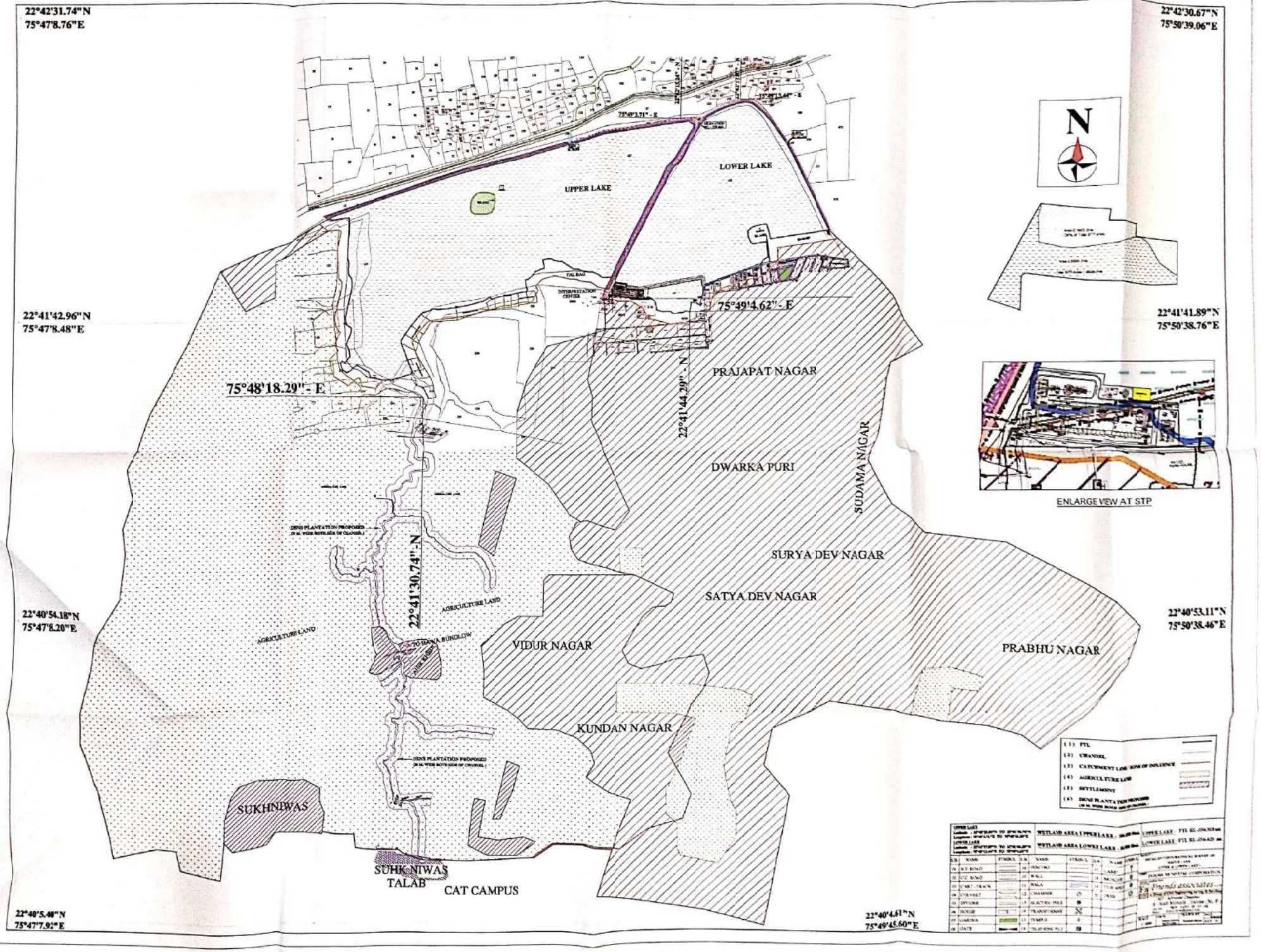

Kordia Barda
To Indore
Sinhasa
Kasba Indore
Bank
Sirpur Lake
Sirpur
To Dhar
Nawda Panth
Tejpur Gadbadi
Railway Line
Bijalpur
To Pithampur
Rau
Nihalpur Mundi
Rangwasa
Sirpur Wetland
Sirpur Lake Area=185.31 Ha
Catchment Area=1800.62 Ha
Directorate of Town & Country Planning
INDORE
SIRPUR WETLAND
Legend
Legend
Catchment Area Boundary
Sirpur Wetland
50 Metre from FTL
Major Roads
Railway
Sirpur Drainage Order
III Order
II Order
I Order
N
Landuse & Urban Survey Division
Remote Sensing Application Centre,
MPCST, Bhopal
0
1
Km
This map has been prepared using Geographical Information system
(WGS84 Datum and UTM Projection)
Source: Map prepared using Toposheet(1:50000) and Satellite Image

Number of nallah & drains joining Sirpur lake

The total sewage flowing in Sirpur is **10.5 MLD** per day from these 1 nallah & 3 drains

Sewer enter in Sirpur lake

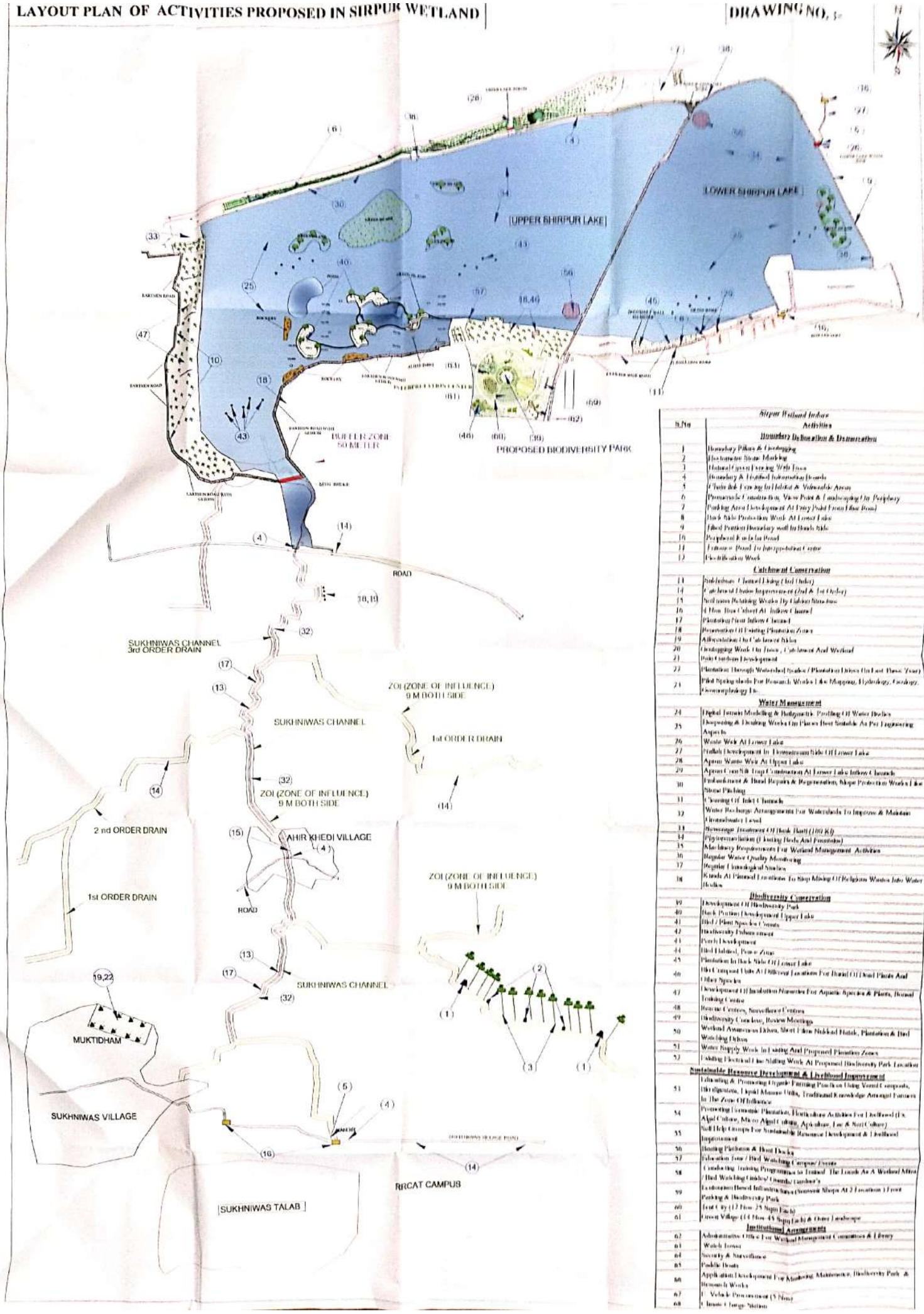

GREEN PARK COLONY
AHMAD NAGAR
Sirpur lake
Sirpur Tank
SIRPUR
GUMASTA NAGAR
SINHASA
The Vidhyanjali International School
JAWAHAR TEKRI
Tafreeh
Existing STP
Existing STP
Sinhasa IT Park
SUDAMA NAGAR
DWARKAPURI
lower lake catchment area= 2.37 sqkm
lower lake catchment area= 2.37 sqkm
Bijasan Mandir
upper lake catchment area= 9.48 sqkm
upper lake catchment area= 9.48 sqkm
VIDUR NAGAR
SURYA DEV NAGAR
ATAL BIHARI VAJPAYEE PUBLIC...
KUNDAN NAGAR
SUKHNIVAS COLONY
RRCAT Rd
Manikchandra Vajpayee Marg
RAJENDRA NAGAR
Rau-CAT Rd
Raja Rammana Centre for Advance Technology
RRCAT
DMart Rajendra Nagar
RETI MANDI
Rau-CAT Rd
Image © 2024 Airbus
Image © 2024 Maxar Technologies
TREASURE FANTASY
Surya Mandir



Scanned with OKEN Scanner

LAYOUT PLAN OF ACTIVITIES PROPOSED IN SIRPUR WETLAND

DRAWING NO.



S.No	Activities
	Sirpur Wetland Indore
	Boundary Delineation & Demarcation
1	Boundary Pillars & Geotagging
2	Hectometre Stone Marking
3	Natural Green Fencing With Trees
4	Boundary & Trighted Information Boards
5	Chain link Fencing In Habitat & Vulnerable Areas
6	Promenade Cum Bund, View Point & Landscaping On Periphery
7	Parking Area Development At Entry Point From Bhau Road
8	Bank Side Protection Work At Lower Lake
9	Tiled Partion Boundary wall In Bunds Side
10	Peripheral Kuchha Road
11	Entrance Road To Interpretation Centre
12	Electrification Work
	Catchment Conservation
13	Embankment Channel Lining (3rd Order)
14	Catchment Drains Improvement (2nd & 1st Order)
15	Sediment Retaining Works By Gabion Structure
16	4 Nos. Box Culvert At Inflow Channel
17	Plantation Near Inflow Channel
18	Preservation Of Existing Plantation Zones
19	Afforestation On Catchment Slope
20	Geotagging Work On Inlet, Catchment And Wetland
21	Park Gardens Development
22	Plantation Through Watershed Scales / Plantation Drives On Last Basis Year)
23	Pilot Sparing sheds For Research Works Like Mapping, Hydrology, Geology, Geomorphology Etc
	Water Management
24	Digital Terrain Modeling & Bathymetric Profiling Of Water Bodies
25	Deepening & Desilting Works On Places Best Suitable As Per Engineering Aspects
26	Waste Weir At Lower Lake
27	Pitfall Development In Downstream Side Of Lower Lake
28	Apron Waste Weir At Upper Lake
29	Apron Cum Silt Trap Construction At Lower Lake Inflow Channels
30	Embankment & Bund Repairs & Regeneration, Slope Protection Works Like Stone Pitching
31	Clearing Of Inlet Channels
32	Water Recharge Arrangements For Watersheds To Improve & Maintain Groundwater Level
33	Sewerage Treatment Of Bank Basti (100 Kl)
34	Phytoremediation (Floating Beds And Floatation)
35	Machinery Requirements For Wetland Management Activities
36	Regular Water Quality Monitoring
37	Regular Limnological Studies
38	Kiosks At Planned Locations To Stop Mixing Of Religious Wastes Into Water Bodies
	Biodiversity Conservation
39	Development Of Biodiversity Park
40	Bank Protion Development Upper Lake
41	Bird / Plant Species Counts
42	Biodiversity Enhancement
43	Perch Development
44	Bird Habitat, Peace Zone
45	Plantation In Back Side Of Lower Lake
46	Bird Compound Units At Different Locations For Breed Of Local Birds And Other Species
47	Development Of Incubation Nurseries For Aquatic Species & Plants, Boteal Training Centre
48	Rescue Centres, Surveillance Centres
49	Biodiversity Conclave, Review Meetings
50	Wetland Awareness Drives, Short Films Nukkad Natak, Plantation & Bird Watching Drives
51	Water Supply Work In Existing And Proposed Plantation Zones
52	Existing Electrical Line Shifting Work At Proposed Biodiversity Park Location
	Sustainable Resource Development & Livelihood Improvement
53	Educating & Promoting Organic Farming Practices Using Vermi Composts, Bio digesters, Liquid Manure Units, Traditional Knowledge Amongst Farmers In The Zone Of Influence
54	Promoting Economic Plantation, Horticulture Activities For Livelihood (Ex. Algal Culture, Micro Algal Culture, Apiculture, Lac & Sericulture)
55	Self Help Groups For Sustainable Resource Development & Livelihood Improvement
56	Boating Platform & Boat Docks
57	Education Tour / Bird Watching Courses/ Events
58	Conducting Training Programmes to Trained The Locals As A Wetland Mitra / Bird Watching Guides/ Guards/ Gardner's
59	Ecotourism Based Infrastructure Souvenir Shops At 2 Locations (Front Parking & Biodiversity Park
60	Tent City (12 Nos. 25 Sqm Each)
61	Forest Village (14 Nos. 45 Sqm Each) & Other Landscape
	Institutional Arrangements
62	Administrative Office For Wetland Management Committee & Library
63	Watch Towers
64	Security & Surveillance
65	Paddle Boats
66	Application Development For Monitoring, Maintenance, Biodiversity Park & Research Works
67	E - Vehicle Procurement (5 Nos)
68	Climate Change Station

Scanned with OKEN Scanner

रजिस्ट्री सं० डी० एल०-33004/99 REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 802] नई दिल्ली, मंगलवार, सितम्बर 26, 2017/आश्विन 4, 1939
No. 802] NEW DELHI, TUESDAY, SEPTEMBER 26, 2017/ASVINA 4, 1939

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 26 सितम्बर, 2017

सा.का.नि. 1203(अ).—आर्द्रभूमि, जो जलीय चक्र का अत्यावश्यक भाग हैं, उच्चतर उत्पादक पारिस्थितिकी प्रणालियां हैं जो समृद्ध जैवविविधता का आधार हैं तथा हमारी समृद्ध सांस्कृतिक विरासत का भाग होने के कारण कई महत्वपूर्ण मनोरंजक, सामाजिक और सांस्कृतिक कार्यकलापों का समर्थन करते हुए जल भंडारण, जल शुद्धिकरण, बाढ़ अल्पीकरण, अपरदन नियंत्रण, भूजल का पुन:भरण, सूक्ष्म जलवायु का विनियमन, दृश्यभूमि के सौन्दर्य बौध को बढ़ाना जैसी पारिस्थितिकी प्रणाली सेवाओं की व्यापक रेंज प्रदान करता है।

और, अधिकतर आर्द्रभूमि, अपवहन और भरणस्थान, प्रदूषण (घरेलू और औद्योगिक बहि:स्राव का निस्सारण, ठोस अपशिष्टों का निपटान), जल विज्ञान संबंधी परिवर्तन (जल अपनयन और अंतर्वाह तथा बहिवाह परिवर्तन) के माध्यम से भूमि सुधार और अवक्रमण के कारण गंभीर रूप से संकटस्थ स्थिति में हैं और उनके प्राकृतिक संसाधनों के अत्यधिक दोहन के परिणामस्वरूप जैव विविधता की हानि और आर्द्रभूमि द्वारा उपलब्ध पारिस्थितिकी प्रणाली सेवाओं में विघटन हुआ है;

और, संविधान के अनुच्छेद 51क के खंड (छ) में यह बताया गया है कि भारत के प्रत्येक नागरिक का यह कर्तव्य होगा कि वह प्राकृतिक पर्यावरण की, जिसके अंतर्गत वन, झील, नदी और वन्यजीव हैं, रक्षा करे और उसका संवर्धन करे तथा प्राणिमात्र के प्रति दयाभाव रखे;

और पर्यावरण (संरक्षण) अधिनियम, 1986 पर्यावरण को संरक्षण प्रदान करने तथा उसमें सुधार लाने के लिए एक व्यापक विधान है, जिसमें अन्य बातों के साथ-साथ आर्द्रभूमि और उससे जुड़े मामले भी सम्मिलित हैं।

और, राष्ट्रीय पर्यावरण नीति, 2006 में आर्द्रभूमि द्वारा उपलब्ध पारिस्थितिकी सेवा को मान्यता दी गई है और सभी आर्द्रभूमि के लिए एक विनियामक तंत्र स्थापित करने की आवश्यकता पर बल दिया गया है, जिससे उनकी ऐसी पारिस्थितिकी स्थिति को बनाए रखा जा सके, जो अंततोगत्वा उनके एकीकृत प्रबंध में सहायक हो;

और, भारत, आर्द्रभूमि संबंधी रामसर अभिसमय का हस्ताक्षरकर्ता है, तथा अपने अधिकार क्षेत्र के भीतर सभी आर्द्रभूमियों के संरक्षण और बुद्धिमतापूर्ण उपयोग के लिए प्रतिबद्ध है।

और केन्द्रीय सरकार ने तारीख 4 दिसंबर, 2010 की सं.सा.का.नि. 951(अ) द्वारा आर्द्रभूमि (संरक्षण और प्रबंधन) नियम, 2010, प्रकाशित किए हैं;

और आर्द्रभूमि का संरक्षण और युक्तियुक्त उपयोग राज्य और राष्ट्रीय अर्थव्यवस्था को सारवान प्रत्यक्ष और अप्रत्यक्ष आर्थिक लाभ प्रदान कर सकता है तथा केन्द्रीय सरकार विभिन्न क्षेत्रों के लिए विकास आयोजना तथा निर्णय लेने की प्रक्रिया में आर्द्रभूमि जैवविविधता तथा पारिप्रणाली सेवाओं की पूर्ण श्रृंखला को मुख्य धारा में लाने के लिए प्रतिबद्ध है;

और, राज्य सरकारें और संघ राज्य क्षेत्र प्रशासनों को इसी प्रकार से अपने विकासात्मक कार्यक्रमों तथा आर्थिक कल्याण में आर्द्रभूमि पारिस्थितिकी प्रणाली सेवाओं और जैव विविधता संबंधी मूल्यों पर विचार करने और इस बात को संज्ञान में लेने की आवश्यकता है कि आर्द्रभूमि पारिस्थितिकी प्रणाली के दो मुख्य पारिस्थितिकी घटक भूमि और जल, भारतीय संविधान के अनुसार राज्य के विषय के रूप में सूचीबद्ध हैं;

और केन्द्रीय सरकार ने देश में आर्द्रभूमियों के प्रभावी संरक्षण और प्रबंधन के लिए आर्द्रभूमि (संरक्षण और प्रबंधन) नियम, 2010 को अधिक्रांत करना आवश्यक समझा है;

और, अब, केंद्रीय सरकार ने पर्यावरण (संरक्षण) अधिनियम, 1986 की उपधारा (1) और उपधारा (2) के खंड (v) और धारा 3 की उपधारा (3) के साथ पठित धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए जनसाधारण की जानकारी के लिए, जिनके उससे प्रभावित होने की संभावना है, सा.का.नि. 385 (अ) तारीख 31 मार्च, 2016 द्वारा आर्द्रभूमि (संरक्षण और प्रबंधन) नियम, 2016 का प्रारूप प्रकाशित किया था; और यह सूचना दी गई थी कि केंद्रीय सरकार द्वारा उक्त प्रारूप नियमों पर, उस तारीख से, जिसको इस राजपत्र में यथाप्रकाशित इस अधिसूचना की प्रतियां जनता को उपलब्ध करा दी जाती है, साठ दिन की अवधि की समाप्ति के पश्चात् विचार किया जाएगा;

और, केन्द्रीय सरकार को प्रारूप आर्द्रभूमि (संरक्षण और प्रबंधन) नियम, 2016 के संबंध में राज्य सरकारों, संघ राज्य क्षेत्रों राज्यों और इसके संगठनों, व्यक्तियों और सिविल समाज संगठनों से सुझाव तथा आक्षेप प्राप्त हुए हैं;

और, ऐसे आक्षेपों और सुझावों पर, जो ऊपर उल्लिखित प्रारूप नियमों के संबंध में प्राप्त हुए हैं, पर राज्य सरकारों और राज्य क्षेत्र प्रशासनों के परामर्श से केन्द्रीय सरकार द्वारा सम्यक रूप से विचार किया गया;

अत: अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (v) और उप-धारा (3) के साथ पठित धारा 25 और धारा 23 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए तथा आर्द्रभूमि (संरक्षण और प्रबंधन) नियम, 2010 को उन बातों के सिवाय अधिक्रांत करते हुए, जिन्हें ऐसे अधिक्रमण से पूर्व किया गया था या करने का लोप किया गया था, आर्द्रभूमि के संरक्षण और प्रबंधन के लिए निम्नलिखित नियम बनाती है, अर्थात्:—

1. **संक्षिप्त नाम और प्रारंभ**.—

(1) इन नियमों का संक्षिप्त नाम आर्द्रभूमि (संरक्षण और प्रबंध) नियम, 2017 है।

(2) ये राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।

2. परिभाषाएं.—

(1) इन नियमों में, जब तक कि संदर्भ से अन्यथा अपेक्षित न हो,—

(क) "अधिनियम" से पर्यावरण (संरक्षण) अधिनियम, 1986 अभिप्रेत है;

(ख) "प्राधिकरण" से यथास्थिति राज्य आर्द्रभूमि प्राधिकरण या संघ राज्य क्षेत्र आर्द्रभूमि प्रधिकरण, अभिप्रेत है;

(ग) "समिति" से नियम 6 में निर्दिष्ट राष्ट्रीय आर्द्रभूमि समिति अभिप्रेत है;

(घ) "पारिस्थितिकीय गुण" से पारिस्थितिकी प्रणाली घटकों, प्रक्रियाओं तथा सेवाओं का ऐसा संकलन अभिप्रेत है जो आर्द्रभूमियों की विशिष्टता चित्रित करता है;

(ङ) "एकीकृत प्रबंधन योजना" से कोई ऐसा दस्तावेज अभिप्रेत है जिसमें आर्द्रभूमि का युक्तियुक्त उपयोग के लिए कार्यनीतियों और कार्रवाइयों का वर्णन किया गया है तथा इस योजना में स्थल प्रबंधन के उद्देश्य; उद्देश्यों को प्राप्त करने के लिए अपेक्षित प्रबंधन कार्रवाइयां, वे घटक, जो विभिन्न स्थल विशिष्टताओं को प्रभावित करते हैं, या प्रभावित कर सकते हैं; पारिस्थितिकीय स्वरूप में परिवर्तनों का पता लगाने के लिए और प्रबंधन की प्रभाविता के मापन के लिए अपेक्षित मानीटरी और कार्यान्वयन प्रबंधन कार्यान्वयन के लिए संसाधन सम्मिलित हैं;

(च) "रामसर अभिसमय" से 1971 में ईरान के रामसर में हस्ताक्षरित आर्द्रभूमि संबंधी अभिसमय अभिप्रेत है;

(छ) "आर्द्रभूमि से कोई क्षेत्र या कच्छ पंक, पीटभूमि या जल; प्राकृतिक या कृत्रिम, स्थायी या अस्थायी, जल जो ठहरा है या बहते, ताजे, खारे या लवणीय, जिसके अंतर्गत समुद्री जल का जिसकी गहराई ज्वार की स्थिति छह मीटर से अधिक की न हो अभिप्रेत है, परंतु इसमें नदी जल मार्ग, धान के खेत, पेयजल प्रयोजनार्थ विशिष्ट रूप से मानव निर्मित जल निकाय/जलाशय, मत्सयपालन, नमक उत्पादन और सिंचाई प्रयोजनों के लिए विशिष्ट रूप से निर्मित संरचनाएं सम्मिलित नहीं हैं;

(ज) "आर्द्रभूमि परिसर" से दो या दो से अधिक पारिस्थितिकीय और जलीय समीपस्थ आर्द्रभूमियां तथा जिनमें उनसे जुड़े नाले/वाहिकाएं सम्मिलित हो सकती हैं, अभिप्रेत हैं;

(झ) "आर्द्रभूमियों का युक्तियुक्त उपयोग" से सतत विकास के संदर्भ में पारिप्रणाली दृष्टिकोण के माध्यम से प्राप्त पारिस्थितिकीय गुणों का रख-रखाव अभिप्रेत है;

(ञ) "प्रभावित जोन" से आर्द्रभूमि या आर्द्रभूमि परिसर के आवाह-क्षेत्र का वह भाग जिस पर विकासात्मक कार्यकलापों के कारण पारिप्रणाली ढांचे, तथा पारिप्रणाली सेवाओं में प्रतिकूल परिवर्तन पड़ता है।

(2) उन सभी शब्दों और पदों के, जो इन नियमों में प्रयुक्त हैं और परिभाषित नहीं है, किंतु अधिनियम में परिभाषित है, वही अर्थ होंगे जो उनके उस अधिनियम में हैं।

3. नियमों का लागू होना.—ये नियम निम्नलिखित आर्द्रभूमियों या आर्द्रभूमि परिसरों को लागू होंगे, अर्थात्:-

(क) रामसर अभिसमय के अधीन 'अंतरराष्ट्रीय महत्व की आर्द्रभूमि' के रूप में वर्गीकृत आर्द्रभूमियां;

(ख) केन्द्रीय सरकार, राज्य सरकार और संघ राज्य क्षेत्र प्रशासन द्वारा यथा अधिसूचित आर्द्रभूमियां।

परंतु ये नियम समय-समय पर यथा संशोधित भारतीय वन अधिनियम, 1927, वन्यजीव (संरक्षण) अधिनियम, 1972, वन (संरक्षण) अधिनियम, 1980, राज्य वन अधिनियम तथा तटीय विनियमन जोन अधिसूचना, 2011 के अंतर्गत आने वाले क्षेत्रों में पड़ने वाली आर्द्रभूमियों को लागू नहीं होंगे।

4. आर्द्रभूमियों में क्रियाकलापों पर निर्बंधन.—(1) आर्द्रभूमि का संरक्षण और प्रबंध, आर्द्रभूमि प्राधिकरण द्वारा यथा अवधारित 'युक्तियुक्त उपयोग' के सिद्धांत के अनुसार किया जाएगा।

(2) आर्द्रभूमि के भीतर, निम्नलिखित क्रियाकलापों को प्रतिषिद्ध किया जाएगा, अर्थात्:-

(i) किसी भी किस्म के अतिक्रमण सहित गैर-आर्द्रभूमि उपयोग हेतु परिवर्तन;

(ii) किसी उद्योग को स्थापित करना और विद्यमान उद्योगों का विस्तार करना;

(iii) निर्माण और विध्वंस अपशिष्ट प्रबंधन नियम, 2016 के अंतर्गत आने वाले निर्माण और विध्वंस अपशिष्ट का विनिर्माण या हथालन या भंडारण या निपटान; परिसंकटमय रसायन के विनिर्माण, भंडारण और आयात नियम, 1989 या परिसंकटमय सूक्ष्म जीवों आनुवंशिक रूप से निर्मित जीवों या कोशिकाओं का उपयोग, आयात, निर्यात और भंडारण संबंधी नियम, 1989 या परिसंकटमय अपशिष्ट (प्रबंधन, हथालन और सीमापारीय संचलन) नियम 2008 के अंतर्गत आने वाले परिसंकटमय पदार्थ; ई-अपशिष्ट (प्रबंधन) नियम, 2016 के अंतर्गत आने वाला ई-अपशिष्ट;

(iv) ठोस अपशिष्ट का पाटन;

उद्योगों, शहरों, कस्बों, गांवों और अन्य मानव बस्तियों से अशोधित अपशिष्ट और बहिस्रावों का निस्सारण;

(v) किसी स्थायी प्रकृति का किसी निर्माण सिवाय नाव घाटों के, पचास मीटर के भीतर इन नियमों के प्रारंभ की तारीख से पिछले दस वर्षों में प्रेक्षित बाढ़ के औसतन उच्च स्तर से गणना की जाएगी; और

(vi) अवैध शिकार।

परंतु केन्द्रीय सरकार प्राधिकरण की सिफारिश पर किसी कार्यकलाप के विलोपन के लिए राज्य सरकार या संघ राज्य क्षेत्र प्रशासन से प्राप्त प्रस्तावों पर विचार कर सकेगी।

5. आर्द्रभूमि प्राधिकरण.—(1) केन्द्रीय सरकार, प्रत्येक राज्य में राज्य आर्द्रभूमि प्राधिकरण का गठन करेगी जिसमें निम्नलिखित सदस्य होंगे, अर्थात्:-

(i) राज्य सरकार के पर्यावरण/वन विभाग का भारसाधक मंत्री या आर्द्रभूमि के विषय से संबंधित कार्य कर रहे भारसाधक मंत्री - अध्यक्ष;

(ii) राज्य का मुख्य सचिव या समतुल्य अपर मुख्य सचिव – उपाध्यक्ष;

(iii) पर्यावरण विभाग का भारसाधक सचिव – पदेन सदस्य;

(iv) वन विभाग का भारसाधक सचिव – पदेन सदस्य;

(v) शहरी विकास विभाग का भारसाधक सचिव – पदेन सदस्य;

(vi) ग्रामीण विकास विभाग का भारसाधक सचिव – पदेन सदस्य;

(vii) जल संसाधन विभाग का भारसाधक सचिव – पदेन सदस्य;

(viii) मत्स्यकी विभाग का भारसाधक सचिव – पदेन सदस्य;

(ix) सिंचाई और बाढ़ नियंत्रण विभाग का भारसाधक सचिव – पदेन सदस्य;

(x) पर्यटन विभाग का भारसाधक सचिव – पदेन सदस्य;

(xi) राजस्व विभाग का भारसाधक सचिव – पदेन सदस्य;

(xii) निदेशक, राज्य सुदूर संवेदी केन्द्र – पदेन सदस्य;

(xiii) मुख्य वन्यजीव वार्डन – पदेन सदस्य;

(xiv) सदस्य सचिव, राज्य जैवविविधता बोर्ड – पदेन सदस्य;

(xv) सदस्य सचिव, राज्य प्रदूषण नियंत्रण बोर्ड – पदेन सदस्य;

(xvi) पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के क्षेत्रीय कार्यालय का अपर प्रधान मुख्य संरक्षक – पदेन सदस्य;

(xvii) आर्द्रभूमि पारिस्थितिकी, जल विज्ञान, मत्स्यकी, भू-दृश्य योजना और सामाजिक-आर्थिक क्षेत्र में से प्रत्येक का एक विशेषज्ञ जिसे राज्य सरकार द्वारा नामनिर्दिष्ट किया जाए; और

(xviii) पर्यावरण/वन विभाग या आर्द्रभूमियों से संबंधित विभाग में अपर सचिव/ संयुक्त सचिव/निदेशक - सदस्य सचिव।

(2) केन्द्रीय सरकार, प्रत्येक राज्य क्षेत्र के लिए संघ राज्य क्षेत्र आर्द्रभूमि प्राधिकरण का गठन करेगी जिसमें निम्नलिखित सदस्य होंगे, अर्थात्:-

(i) संघ राज्य क्षेत्र का प्रशासक या मुख्य सचिव – अध्यक्ष;

(ii) पर्यावरण विभाग का भारसाधक सचिव – उपाध्यक्ष;

(iii) वन विभाग का भारसाधक सचिव – पदेन सदस्य;

(iv) शहरी विकास विभाग का भारसाधक सचिव – पदेन सदस्य;

(v) ग्रामीण विकास विभाग का भारसाधक सचिव – पदेन सदस्य;

(vi) जल संसाधन विभाग का भारसाधक सचिव - पदेन सदस्य;

(vii) मत्स्यकी विभाग का भारसाधक सचिव - पदेन सदस्य;

(viii) सिंचाई और बाढ़ नियंत्रण विभाग का भारसाधक सचिव - पदेन सदस्य;

(ix) पर्यटन विभाग का भारसाधक सचिव - पदेन सदस्य;

(x) राजस्व विभाग का भारसाधक सचिव - पदेन सदस्य;

(xi) निदेशक, सुदूर संवेदी केन्द्र - पदेन सदस्य;

(xii) सदस्य सचिव, संघ राज्य क्षेत्र प्रदूषण नियंत्रण समिति - पदेन सदस्य;

(xiii) सदस्य सचिव, संघ राज्य क्षेत्र जैव-विविधता बोर्ड - पदेन सदस्य;

(xiv) मुख्य वन्यजीव वार्डन - पदेन सदस्य;

(xv) पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के क्षेत्रीय कार्यालय के अपर प्रधान मुख्य वन संरक्षक - पदेन सदस्य;

(xvi) आर्द्रभूमि पारिस्थितिकी, जल-विज्ञान, मत्स्यकी, भू-दृश्य योजना और सामाजिक-आर्थिक क्षेत्रों से एक-एक विशेषज्ञ जिसे संघ राज्य क्षेत्र प्रशासन द्वारा नामनिर्दिष्ट किया जाए; और

(xvii) पर्यावरण/वन विभाग या आर्द्रभूमि हथालन विभाग में अपर सचिव/संयुक्त सचिव/निदेशक - सदस्य सचिव।

(3) राज्य आर्द्रभूमि प्राधिकरण या संघ राज्य क्षेत्र आर्द्रभूमि प्राधिकरण, तीन से अधिक, यदि अपेक्षित हों, अन्य सदस्यों, का सह-चयन, कर सकेंगे।

(4) राज्य आर्द्रभूमि प्राधिकरण या संघ राज्य क्षेत्र आर्द्रभूमि प्राधिकरण, निम्नलिखित शक्तियों का प्रयोग करेगा और निम्नलिखित कृत्यों का पालन करेगा, अर्थात् :—

(क) इन नियमों के प्रकाशन की तारीख से तीन मास के भीतर राज्य या संघ राज्य क्षेत्र की सभी आर्द्रभूमियों की सूची तैयार करना;

(ख) इन नियमों के प्रकाशन की तारीख से छह मास के भीतर अधिसूचित की जाने वाली आर्द्रभूमियों की सूची तैयार करना; अन्य सुसंगत राज्य अधिनियमों के अधीन तैयार/अधिसूचित आर्द्रभूमियों की किसी विद्यमान सूची को संज्ञान में लेना;

(ग) इन नियमों के अधीन विनियमन हेतु उनके संक्षिप्त दस्तावेज़ों के आधार पर अभिज्ञात आर्द्रभूमियों की संस्तुति करना;

(घ) इन नियमों के प्रकाशन की तारीख से एक वर्ष की अवधि के भीतर सभी आर्द्रभूमियों की व्यापक डिज़ीटल सूची तैयार करना और उक्त प्रयोजन से केन्द्रीय सरकार द्वारा विकसित की जाने वाले डेडीकेटिड बेब पोर्टल पर इसे अपलोड करना; और इस सूची को प्रत्येक दस वर्ष में अद्यतन किया जाएगा;

(ङ) अधिसूचित आर्द्रभूमियों के भीतर विनियमित और अनुज्ञात किए जाने वाले कार्यकलापों और उनके प्रभाव क्षेत्र की विस्तृत सूची विकसित करना;

(च) विनिर्दिष्ट आर्द्रभूमियों के लिए प्रतिषिद्ध कार्यकलापों की सूची में बढ़ोतरी, यदि कोई हो, की सिफारिश करना;

(छ) आर्द्रभूमियों की अधिकारिता के भीतर उनके संरक्षण और युक्तियुक्त उपयोग के लिए कार्यनीतियां पारिभाषित करना; यदि पारिस्थितिक प्रणाली के कार्यकलापों (जल भण्डारण, भू-जल संभरण, बाढ़-प्रतिरोधक जैसे) और मूल्य (मनोरंजन और सांस्कृतिक जैसे) का अनुरक्षण किया जाता है या उसमें अभिवृद्धि की जाती है; तो इन पारिस्थितिक प्रणाली को प्रबंधित करने के लिए एक सिद्धांत, जो संरक्षण के साथ संगत वहनीय उपयोगों को समावेशित करता है (जैसे जीवन-निर्वाह स्तर हेतु मछली पकड़ना या जलीय वनस्पति की पैदावार करना) का विवेकपूर्ण उपयोग करना;

(ज) प्रत्येक अधिसूचित आर्द्रभूमियों के लिए एकीकृत प्रबंधन योजना का पुनर्विलोकन करना (केन्द्रीय सरकार के समन्वयन से सीमा-पारीय आर्द्रभूमियों सहित), और इन योजनाओं के भीतर आर्द्रभूमियों, जो पारिस्थितिकीय स्वरूप के अनुकूल हैं, के पारम्परिक उपयोगों को जारी रखना और उसमें समर्थन देने पर विचार करना;

(झ) उन मामलों में, जहां अधिसूचित आर्द्रभूमियों या आर्द्रभूमि परिसरों की सीमा के भीतर भूमि क्षेत्र का निजी भू-धारण अधिकार है, उन्हें बढ़ावा देने के लिए कार्यकलापों के माध्यम से पारिस्थितिकीय स्वरूप को बनाये रखने के लिए कार्यतंत्रों हेतु सिफारिश करना;

(ञ) विद्यमान राज्य/संघ राज्य क्षेत्र स्तर की विकास योजनाओं और कार्यक्रमों के साथ प्रबंध योजना के कार्यान्वयन के अभिसरण के लिए कार्यतंत्रों की पहचान करना;

(ट) इन नियमों और अन्य सुसंगत अधिनियमों, नियमों और विनियमों का प्रवर्तन सुनिश्चित करना और अर्द्ध-वार्षिक आधार पर (प्रत्येक कैलेन्डर वर्ष के जून और दिसम्बर पर) एक सूचना तंत्र के माध्यम से ऐसी अधिसूचित आर्द्रभूमियों की स्थिति पर संबंधित राज्य सरकार या संघ राज्य क्षेत्र प्रशासन या केन्द्रीय सरकार को सूचना देना;

(ठ) विभिन्न संगत विभागों और अन्य संबंधित अभिकरणों के माध्यम से युक्तियुक्त उपयोग के सिद्धांत के आधार पर एकीकृत प्रबंधन योजनाओं के क्रियान्वयन का समन्वयन करना;

(ड) राज्य या संघ राज्य क्षेत्र प्रशासन के भीतर सभी आर्द्रभूमि विनिर्दिष्ट प्राधिकरणों के लिए नोडल प्राधिकरण के रूप में कार्य करना;

(ढ) संबंधित क्रियान्वयन अभिकरणों को आर्द्रभूमियों के संरक्षण और सतत प्रबंधन हेतु आवश्यक निदेश जारी करना;

(ण) आर्द्रभूमियों के मूल्यों और क्रियाकलापों के संबंध में पणधारियों और स्थानीय समुदायों के बीच जागरूकता के संवर्धन हेतु उपाय करना; और

(त) स्वप्रेरणा से या राज्य सरकार या संघ राज्य क्षेत्र प्रशासन द्वारा यथानिर्दिष्ट अन्य मामले पर सलाह देना।

(5) राज्य सरकार या संघ राज्य क्षेत्र प्रशासन का संबंधित विभाग, प्राधिकरण के लिए नोडल विभाग और सचिवालय के रूप में सभी आवश्यक सहायता प्रदान करेगा और कार्य करेगा।

(6) प्राधिकरण, इन नियमों के प्रकाशन के नब्बे दिन के भीतर :

(क) संक्षिप्त दस्तावेज़ों और प्रबंध योजनाओं का पुनर्विलोकन करने तथा आर्द्रभूमि प्राधिकरण द्वारा निर्दिष्ट किसी तकनीकी विषय पर सलाह देने के लिए एक तकनीकी समिति का, और

(ख) जनता द्वारा प्राधिकरण को की गईं शिकायतों की सुनवाई करने और उन्हें अग्रेषित करने के लिए एक कार्यतंत्र उपलब्ध कराने हेतु चार सदस्यों से मिलकर बनी एक शिकायत समिति का गठन करेगा।

(7) उप-नियम (6) में निर्दिष्ट समितियां अपने कृत्यों के निष्पादन के लिए प्रत्येक तिमाही में कम से कम एक बार बैठक करेंगी ।

(8) प्राधिकरण की वर्ष में कम से कम तीन बार बैठक होगी।

(9) राज्य सरकार या संघ राज्य क्षेत्र प्रशासन द्वारा नामनिर्दिष्ट प्राधिकरण के गैर-अधिकारिक सदस्यों का कार्यकाल अधिकतम तीन वर्ष की अवधि का होगा।

6. राष्ट्रीय आर्द्रभूमि समिति का गठन.—(1) केन्द्रीय सरकार, एक राष्ट्रीय आर्द्रभूमि समिति का गठन करेगी, जिसमें निम्नलिखित सदस्य होंगे, अर्थात् :—

(i) सचिव, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार – अध्यक्ष;

(ii) आर्द्रभूमि संबंधी कार्य देख रहे विशेष सचिव या अपर सचिव, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार – उपाध्यक्ष;

(iii) अपर महानिदेशक, वन्यजीव, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार – पदेन सदस्य;

(iv) आर्द्रभूमियों संबंधी कार्य देख रहे सलाहकार या संयुक्त सचिव, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय – पदेन सदस्य;

(v) संयुक्त सचिव, पर्यटन मंत्रालय, भारत सरकार – पदेन सदस्य;

(vi) संयुक्त सचिव, जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय, भारत सरकार – पदेन सदस्य;

(vii) संयुक्त सचिव, कृषि और किसान कल्याण मंत्रालय, भारत सरकार – पदेन सदस्य;

(viii) संयुक्त सचिव, सामाजिक न्याय और अधिकारिता मंत्रालय भारत सरकार – पदेन सदस्य;

(ix) संयुक्त सचिव, शहरी विकास मंत्रालय, भारत सरकार - पदेन सदस्य;

(x) संयुक्त सचिव, ग्रामीण विकास मंत्रालय, भारत सरकार - पदेन सदस्य;

(xi) अध्यक्ष, केन्द्रीय प्रदूषण नियंत्रण बोर्ड - पदेन सदस्य;

(xii) निदेशक, भारतीय प्राणि सर्वेक्षण या वैज्ञानिक एफ - पदेन सदस्य;

(xiii) निदेशक, भारतीय वनस्पति सर्वेक्षण या वैज्ञानिक एफ - पदेन सदस्य;

(xiv) निदेशक, अंतरिक्ष अनुप्रयुक्ति केंद्र, अहमदाबाद या वैज्ञानिक एफ - पदेन सदस्य;

(xv) सदस्य केन्द्रीय जल आयोग - पदेन सदस्य;

(xvi) सलाहकार, नीति आयोग - पदेन सदस्य;

(xvii) राज्य सरकार या संघ राज्यक्षेत्र प्रशासन के तीन प्रतिनिधि, चक्रानुक्रम आधार पर, प्रत्येक दो वर्ष के कार्यकाल के लिए;

(xviii) आर्द्र भूमि पारिस्थितिकी, जल विज्ञान, मत्स्यकी क्षेत्र, भू-दृश्य योजना और सामाजिक अर्थशास्त्र के क्षेत्रों में से प्रत्येक का एक-एक विशेषज्ञ; और

(xix) आर्द्रभूमि से संबंधित कार्य करने वाले निदेशक/अपर निदेशक/संयुक्त निदेशक, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय - सदस्य सचिव।

(2) राष्ट्रीय आर्द्रभूमि समिति, यदि अपेक्षित हो, तीन से अनधिक अन्य सदस्यों को सहयोजित कर सकेगी।

(3) राष्ट्रीय आर्द्रभूमि समिति निम्नलिखित कृत्यों का पालन करेगी, अर्थात्:—

(क) आर्द्रभूमियों के संरक्षण तथा बुद्धिमत्तापूर्ण उपयोग के लिए समुचित नीतियों और कार्रवाई सम्बन्धी कार्यक्रमों के विषय में केंद्रीय सरकार को सलाह देना;

(ख) आर्द्रभूमियों के एकीकृत प्रबंधन के लिए बुद्धिमत्तापूर्ण उपयोग के सिद्धान्त पर आधारित मानदंड और मार्गदर्शक सिद्धांत तैयार करना;

(ग) प्राधिकरण द्वारा इन नियमों के क्रियान्वयन की निगरानी करना;

(घ) नियम 4 के उप नियम (2) में यथानिर्दिष्ट प्रतिषेधित क्रियाकलापों के लिए राज्य सरकारों या संघ राज्य क्षेत्र प्रशासनों से प्राप्त पुनरीक्षित प्रस्तावों के संबंध में केन्द्रीय सरकार को सलाह देना;

(ड.) रामसर अभिसमय के अधीन अंतर्राष्ट्रीय महत्व की आर्द्रभूमियों को अभिहित किये जाने की सिफारिश करना;

(च) अधिसूचित किये जाने के लिए सीमापार आर्द्रभूमियों की सिफारिश करना;

(छ) रामसर स्थलों और सीमापार आर्द्रभूमियों के एकीकृत प्रबंध की प्रगति का पुनर्विलोकन करना;

(ज) आर्द्रभूमियों से संबंधित मुद्दों पर अंतर्राष्ट्रीय अभिकरणों के समन्वय के संबंध में सलाह देना; और

(झ) किसी अन्य मामले पर स्वप्रेरणा से सलाह देना या केंद्रीय सरकार को निर्दिष्ट करना।

(4) समिति के गैर-सरकारी सदस्यों को कार्यकाल तीन वर्ष से अनधिक का नहीं होगा।

(5) समिति प्रत्येक छह मास में कम से कम एक बार बैठक करेगी।

7. **राज्य सरकारों और संघ राज्य क्षेत्र प्रशासनों को शक्तियों और कार्यों का प्रत्यायोजन.—**(1) राज्य सरकार या संघ राज्य क्षेत्र प्रशासन का सम्बद्ध विभाग इन नियमों के प्रकाशन की तारीख से एक वर्ष की अवधि के भीतर अधिसूचित किये जाने हेतु अभिज्ञात प्रत्येक आर्द्रभूमि के लिए एक संक्षिप्त दस्तावेज तैयार करेगा, जिसमें निम्नलिखित का उपबंध होगा:—

(क) निर्देशांकों सहित यथार्थ डिजिटल मानचित्रों द्वारा समर्थित और जमीनी सत्यापन द्वारा विधिमान्य आर्द्रभूमि का सीमांकन;

(ख) इसके प्रभाव क्षेत्र का सीमांकन और डिजिटल मानचित्र में संकेतित उसका भूमि उपयोग और आच्छादित भूमि क्षेत्र;

(ग) पारिस्थितिक-स्वरूप का विवरण;

(घ) पूर्वत: विद्यमान अधिकारों तथा विशेषाधिकारों का लेखा;

(ड.) आर्द्रभूमि तथा इसके प्रभाव क्षेत्र के भीतर अनुज्ञप्त स्थल-विशिष्ट क्रियाकलाप की सूची;

(च) आर्द्रभूमि और उसके प्रभाव क्षेत्र के भीतर विनियमित किये जाने वाले स्थल-विशिष्ट क्रियाकलापों की सूची; और

(छ) विनियमों के प्रवर्तन की रीति;

(2) प्राधिकरण, संक्षिप्त दस्तावेज के आधार पर, आर्द्रभूमियों को अधिसूचित किये जाने के लिए राज्य सरकार या संघ राज्यक्षेत्र प्रशासन को सिफारिश करेगा।

(3) राज्य सरकार या संघ राज्य क्षेत्र प्रशासन संबंधित और प्रभावित व्यक्तियों से प्राप्त आक्षेपों, यदि कोई हों, पर विचार करने के पश्चात् प्राधिकरण द्वारा की गयी सिफारिश की तारीख से दो सौ चालीस दिन से अनधिक की अवधि के भीतर राजपत्र में आर्द्रभूमियों को अधिसूचित करेगी।

(4) (क) केन्द्रीय सरकार सीमा-पार आर्द्रभूमियों के मामले में, संक्षिप्त दस्तावेज, जिसमें उप-नियम (1) में यथा सूचीबद्ध सूचना दी गई हो, को तैयार करने में संबद्ध राज्य सरकार और संघ राज्यक्षेत्र प्रशासनों के साथ समन्वय करेगी।

(ख) संक्षिप्त दस्तावेज के आधार पर, राष्ट्रीय आर्द्रभूमि समिति आर्द्रभूमि को अधिसूचित किये जाने के लिए केन्द्रीय सरकार को सिफारिशें करेगी।

(ग) केन्द्रीय सरकार संबद्ध और प्रभावित व्यक्तियों से प्राप्त आक्षेपों, यदि कोई हों, पर विचार करने के पश्चात् समिति द्वारा की गई सिफारिश की तारीख से दो सौ चालीस दिन से अनधिक की अवधि के भीतर आर्द्रभूमियों को राजपत्र में अधिसूचित करेगी।

(5) (क) केंद्रीय सरकार आर्द्रभूमियों से संबंधित सूचना के लिए एक समर्पित वेब पोर्टल का सृजन करेगी।

(ख) केंद्रीय सरकार, राज्य सरकार और संघ राज्य क्षेत्र प्रशासन अपनी अधिकारिता में की आर्द्रभूमियों के विषय में, सभी संबंधित सूचना अपलोड करेगी।

[फा. सं. जे-22012/78/2003-सीएस(डब्ल्यू) पार्ट.V]

डॉ. ए. दुरैसामी, वैज्ञानिक 'जी'

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 26th September, 2017

G.S.R. 1203(E).—Whereas the wetlands, vital parts of the hydrological cycle, are highly productive ecosystems which support rich biodiversity and provide a wide range of ecosystem services such as water storage, water purification, flood mitigation, erosion control, aquifer recharge, microclimate regulation, aesthetic enhancement of landscapes while simultaneously supporting many significant recreational, social and cultural activities, being part of our rich cultural heritage;

And whereas many wetlands are threatened by reclamation and degradation through drainage and landfill, pollution (discharge of domestic and industrial effluents, disposal of solid wastes), hydrological alteration (water withdrawal and changes in inflow and outflow), over-exploitation of their natural resources resulting in loss of biodiversity and disruption in ecosystem services provided by wetlands;

And whereas clause (g) of article 51A of the Constitution stipulates that it shall be the duty of every citizen of India to protect and improve the natural environment including forests, lakes, rivers and wildlife and to have compassion for living creatures;

And whereas the Environment (Protection) Act, 1986 is a comprehensive legislation to provide protection and improvement of the environment, including *inter-alia*, wetlands, and for matters connected therewith;

And whereas the National Environment Policy, 2006 recognises the ecosystem services provided by wetlands and emphasizes the need to set up a regulatory mechanism for all wetlands so as to maintain their ecological character, and ultimately support their integrated management;

And whereas India is a signatory to the Ramsar Convention on Wetlands and is committed to conservation and wise use of all wetlands within its territory;

And whereas the Central Government has published the Wetlands (Conservation and Management) Rules, 2010, vide number G.S.R. 951(E), dated the 4th December, 2010;

And whereas conservation and wise use of wetlands can provide substantial direct and indirect economic benefits to state and national economy, and thereby the Central Government stands committed to mainstreaming full range of wetland biodiversity and ecosystem services in development planning and decision making for various sectors;

And whereas the State Governments and Union Territory Administrations need to take into account wetland ecosystem services and biodiversity values likewise within their developmental programming and economic well-being, also taking into cognizance that land and water, two major ecological constituents of wetland ecosystems, are enlisted as State subjects as per the Constitution;

And whereas the Central Government considered it necessary to supersede the Wetlands (Conservation and Management) Rules, 2010 for effective conservation and management of wetlands in the country;

And whereas the Central Government had, in exercise of the powers conferred by section 25, read with sub-section (1) and clause (v) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act, 1986, published the draft Wetlands (Conservation and Management) Rules, 2016, vide number G.S.R. 385 (E) dated 31st March, 2016 for information of the public likely to be affected thereby; and notice was given that the said draft rules would be taken into consideration by the Central Government after expiry of a period of sixty days from the date on which copies of the Gazette notification is made available to the public;

And whereas the Central Government has received the suggestions and objections from the State Governments, Union Territories and its organisations, individuals and civil society organisations on the draft Wetlands (Conservation and Management) Rules, 2016;

And whereas the suggestions and objections received in response to the above mentioned draft rules have been duly considered by the Central Government in consultation with State Governments and Union Territory Administrations.

Now, therefore, in exercise of the powers conferred by section 25, read with sub-section (1) and clause (v) of sub-section (2) and sub-section (3) of section 3 and section 23 of the Environment (Protection) Act, 1986 and in supersession of the Wetlands (Conservation and Management) Rules, 2010, except as respects things done or omitted to be done before such supersession, the Central Government hereby makes the following rules for conservation and management of wetlands, namely:—

1. Short title and commencement.—

(1) These rules may be called the Wetlands (Conservation and Management) Rules, 2017.

(2) These shall come into force from the date of their publication in the Official Gazette.

2. Definitions.—

(1) In these rules, unless the context otherwise requires,-

(a) "Act" means the Environment (Protection) Act, 1986;

(b) "Authority" means the State Wetlands Authority or Union Territory Wetlands Authority, as the case may be;

(c) "Committee" means the National Wetlands Committee referred to in rule 6;

(d) “ecological character” means the sum of ecosystem components, processes and services that characterise the wetlands;

(e) “integrated management plan” means a document which describes strategies and actions for achieving wise use of the wetland and the plan shall include objectives of site management; management actions required to achieve the objectives; factors that affect, or may affect, the various site features; monitoring requirements for detecting changes in ecological character and for measuring the effectiveness of management; and resources for management implementation;

(f) "Ramsar Convention" means the Convention on Wetlands signed at Ramsar, Iran in 1971;

(g) “wetland" means an area of marsh, fen, peatland or water; whether natural or artificial, permanent or temporary, with water that is static or flowing, fresh, brackish or salt, including areas of marine water the depth of which at low tide does not exceed six meters, but does not include river channels, paddy fields, human-made water bodies/tanks specifically constructed for drinking water purposes and structures specifically constructed for aquaculture, salt production, recreation and irrigation purposes;

(h) “wetlands complexes" means two or more ecologically and hydrologically contiguous wetlands and may include their connecting channels/ducts;

(i) “wise use of wetlands” means maintenance of their ecological character, achieved through implementation of ecosystem approach within the context of sustainable development;

(j) “zone of influence” means that part of the catchment area of the wetland or wetland complex, developmental activities in which induce adverse changes in ecosystem structure, and ecosystem services.

(2) The words and expressions used in these rules and not defined, but defined in the Act, shall have the meanings assigned to them in the Act.

3. Applicability of rules.—These rules shall apply to the following wetlands or wetlands complexes, namely:**—**

(a) wetlands categorised as 'wetlands of international importance' under the Ramsar Convention;

(b) wetlands as notified by the Central Government, State Government and Union Territory Administration:

Provided that these rules shall not apply to the wetlands falling in areas covered under the Indian Forest Act, 1927, the Wild Life (Protection) Act, 1972, the Forest (Conservation) Act, 1980, the State Forest Acts, and the Coastal Regulation Zone Notification, 2011 as amended from time to time.

4. Restrictions of activities in wetlands.—(1) The wetlands shall be conserved and managed in accordance with the principle of 'wise use' as determined by the Wetlands Authority.

(2) The following activities shall be prohibited within the wetlands, namely,-

(i) conversion for non-wetland uses including encroachment of any kind;

(ii) setting up of any industry and expansion of existing industries;

(iii) manufacture or handling or storage or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008; electronic waste covered under the E-Waste (Management) Rules, 2016;

(iv) solid waste dumping;

(v) discharge of untreated wastes and effluents from industries, cities, towns, villages and other human settlements;

(vi) any construction of a permanent nature except for boat jetties within fifty metres from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,

(vii) poaching.

Provided that the Central Government may consider proposals from the State Government or Union Territory Administration for omitting any of the activities on the recommendation of the Authority.

5. Wetlands Authorities.—(1) The Central Government hereby constitutes the State Wetlands Authority in each State with the following members, namely:—

(i) Minister In-charge of the Department of Environment/Forests of the State Government or Minister In-charge of the Department handling wetlands - Chairperson;

(ii) Chief Secretary of the State or Additional Chief Secretary equivalent - Vice Chairperson;

(iii) Secretary in-charge of the Department of Environment - Member *ex-officio*;

(iv) Secretary in-charge of the Department of Forests - Member *ex-officio*;

(v) Secretary in-charge of the Department of Urban Development - Member *ex-officio*;

(vi) Secretary in-charge of the Department of Rural Development - Member *ex-officio*;

(vii) Secretary in-charge of the Department of Water Resources - Member *ex-officio*;

(viii) Secretary in-charge of the Department of Fisheries - Member *ex-officio*;

(ix) Secretary in-charge of the Department of Irrigation and Flood Control - Member *ex-officio*;

(x) Secretary in-charge of the Department of Tourism - Member *ex-officio*;

(xi) Secretary in-charge of the Department of Revenue - Member *ex-officio*;

(xii) Director, State Remote Sensing Centre - Member *ex-officio*;

(xiii) Chief Wildlife Warden - Member *ex-officio*;

(xiv) Member Secretary, State Biodiversity Board - Member *ex-officio*;

(xv) Member Secretary, State Pollution Control Board - Member *ex-officio*;

(xvi) Additional Principal Chief Conservator of Forests of the Regional Office of Ministry of Environment, Forest and Climate Change - Member *ex-officio*;

(xvii) One expert each in the fields of wetland ecology, hydrology, fisheries, landscape planning and socio-economics to be nominated by the State Government; and

(xviii) Additional Secretary/Joint Secretary/Director in the Department of Environment/Forests or Department handling wetlands - Member Secretary.

(2) The Central Government hereby constitutes the Union Territory Wetlands Authority for each Union Territory with the following members, namely:—

(i) Administrator or Chief Secretary of the Union Territory - Chairperson;

(ii) Secretary in-charge of the Department of Environment - Vice Chairperson;

(iii) Secretary in-charge of the Department of Forests - Member *ex-officio*;

(iv) Secretary in-charge of the Department of Urban Development - Member *ex-officio*;

(v) Secretary in-charge of the Department of Rural Development - Member *ex-officio*;

(vi) Secretary in-charge of the Department of Water Resources - Member *ex-officio*;

(vii) Secretary in-charge of the Department of Fisheries - Member *ex-officio*;

(viii) Secretary in-charge of the Department of Irrigation and Flood Control - Member *ex-officio*;

(ix) Secretary in-charge of the Department of Tourism - Member *ex-officio*;

(x) Secretary in-charge of the Departments of Revenue - Member *ex-officio*;

(xi) Director, Remote Sensing Centre - Member *ex-officio;*

(xii) Member Secretary, Union Territory Pollution Control Committee - Member *ex-officio*;

(xiii) Member Secretary, Biodiversity Board of the UT - Member *ex-officio*;

(xiv) Chief Wildlife Warden - Member *ex-officio*;

(xv) Additional Principal Chief Conservator of Forests of the Regional Office of Ministry of Environment, Forest and Climate Change- Member *ex-officio*;

(xvi) One expert each in the fields of wetland ecology, hydrology, fisheries, landscape planning and socio-economics to be nominated by the Union Territory Administration; and

(xvii) Additional Secretary/Joint Secretary/Director in the Department of Environment/Forests or Department handling wetlands - Member Secretary.

(3) The State Wetlands Authority or Union Territory Wetlands Authority may co-opt other members, not exceeding three in number, if required.

(4) The State Wetlands Authority or Union Territory Wetlands Authority shall exercise the following powers and perform the following functions, namely:-

(a) prepare a list of all wetlands of the State or Union Territory within three months from the date of publication of these rules;

(b) prepare a list of wetlands to be notified, within six months from the date of publication of these rules; taking into cognizance any existing list of wetlands prepared/notified under other relevant State Acts;

(c) recommend identified wetlands, based on their Brief Documents, for regulation under these rules;

(d) prepare a comprehensive digital inventory of all wetlands within a period of one year from the date of publication of these rules and upload the same on a dedicated web portal to be developed by the Central Government for the said purpose; the inventory to be updated every ten years;

(e) develop a comprehensive list of activities to be regulated and permitted within the notified wetlands and their zone of influence;

(f) recommend additions, if any, to the list of prohibited activities for specific wetlands;

(g) define strategies for conservation and wise use of wetlands within their jurisdiction; wise use being a principle for managing these ecosystems which incorporates sustainable uses (such as capture fisheries at subsistence level or harvest of aquatic plants) as being compatible with conservation, if ecosystem functions (such as water storage, groundwater recharge, flood buffering) and values (such as recreation and cultural) are maintained or enhanced;

(h) review integrated management plan for each of the notified wetlands (including trans-boundary wetlands in coordination with Central Government), and within these plans consider continuation and support to traditional uses of wetlands which are harmonized with ecological character;

(i) in cases wherein lands within boundary of notified wetlands or wetlands complex have private tenancy rights, recommend mechanisms for maintenance of ecological character through promotional activities;

(j) identify mechanisms for convergence of implementation of the management plan with the existing State/Union Territory level development plans and programmes;

(k) ensure enforcement of these rules and other relevant Acts, rules and regulations and on half-yearly basis (June and December of each calendar year) inform the concerned State Government or Union Territory Administration or Central Government on the status of such notified wetlands through a reporting mechanism;

(l) coordinate implementation of integrated management plans based on wise use principle through various line departments and other concerned agencies;

(m) function as nodal authority for all wetland specific authorities within the State or Union Territory Administration;

(n) issue necessary directions for conservation and sustainable management of wetlands to the respective implementing agencies;

(o) undertake measures for enhancing awareness within stakeholders and local communities on values and functions of wetlands; and

(p) Advise on any other matter *suo-motu*, or as referred by the State Government/Union Territory Administration.

(5) The concerned Department of the State Government or Union Territory shall provide all necessary support and act as nodal Department and Secretariat to the Authority.

(6) The Authority shall, within ninety days of publication of these rules, shall constitute,—

(a) a technical committee to review brief documents, management plans and advise on any technical matter referred by the Wetland Authority; and

(b) a grievance committee consisting of four members to provide a mechanism for hearing and forwarding the grievances raised by public to the Authority;

(7) The Committees referred to in sub-rule (6) shall meet at least once in every quarter to perform their functions.

(8) The Authority shall meet at least thrice in a year.

(9) The term of non-official members of the Authority nominated by State Government or Union Territory Administration, shall be for a period not exceeding three years.

6. Constitution of National Wetlands Committee.—(1) The Central Government, hereby constitutes the National Wetlands Committee with the following members, namely:—

(i) Secretary, Ministry of Environment, Forest and Climate Change, Government of India - Chairperson;

(ii) Special Secretary or Additional Secretary dealing with wetlands, Ministry of Environment, Forest and Climate Change, Government of India-Vice Chairperson;

(iii) Additional Director General, Wildlife, Ministry of Environment, Forest and Climate Change, Government of India - Member *ex-officio*;

(iv) Adviser or Joint Secretary dealing with wetlands, Ministry of Environment, Forest and Climate Change - Member *ex-officio*;

(v) Joint Secretary, Ministry of Tourism, Government of India- Member *ex-officio*;

(vi) Joint Secretary , Ministry of Water Resources, River Development and Ganga Rejuvenation, Government of India- Member *ex-officio*;

(vii) Joint Secretary, Ministry of Agriculture and Farmers Welfare, Government of India- Member *ex-officio*;

(viii) Joint Secretary, Ministry of Social Justice and Empowerment, Government of India- Member *ex-officio*;

(ix) Joint Secretary, Ministry of Urban Development, Government of India- Member *ex-officio*;

(x) Joint Secretary, Ministry of Rural Development, Government of India- Member *ex-officio*;

(xi) The Chairman, Central Pollution Control Board - Member *ex-officio*;

(xii) Director, Zoological Survey of India or Scientist F- Member *ex-officio*;

(xiii) Director, Botanical Survey of India or Scientist F- Member *ex-officio*;

(xiv) Director, Space Application Centre, Ahmedabad or Scientist F- Member *ex-officio*;

(xv) Member, Central Water Commission - Member *ex-officio*;

(xvi) Adviser, Niti Aayog - Member *ex-officio*;

(xvii) Three representatives of State Government or Union Territory Administration on a rotational basis for a tenure of two years each;

(xviii) One expert each in the fields of wetland ecology, hydrology, fisheries, landscape planning & socio-economics; and

(xix) Director/Additional Director/Joint Director dealing with wetlands, Ministry of Environment, Forest and Climate Change - Member Secretary.

(2) The National Wetlands Committee may co-opt other members, not exceeding three in number, if required.

(3) The National Wetlands Committee shall perform the following functions, namely:-

(a) advise the Central Government on appropriate policies and action programmes for conservation and wise use of wetlands;

(b) evolve norms and guidelines for integrated management of wetlands based on wise use principle;

(c) monitor implementation of these rules by the Authority;

(d) advise the Central Government on proposals received from State Governments or Union Territory Administrations for omission of the prohibited activities as referred in sub-rule (2) of rule 4;

(e) recommend designation of wetlands of international importance under Ramsar Convention;

(f) recommend trans-boundary wetlands for notification;

(g) review progress of integrated management of Ramsar sites and transboundary wetlands;

(h) advise on collaboration with international agencies on issues related to wetlands; and

(i) advise on any other matter *suo-moto*, or as referred by the Central Government.

(4) The tenure of non-official members of the Committee shall not exceed three years.

(5) The Committee shall meet at least once in every six months.

7. Delegation of powers and functions to the State Governments and Union Territory Administrations.— (1) The concerned Department of the State Government or Union Territory Administration shall, within a period of one year from the date of publication of these rules, prepare a Brief Document for each of the wetland identified for notification, providing:—

(a) demarcation of wetland boundary supported by accurate digital maps with coordinates and validated by ground truthing;

(b) demarcation of its zone of influence and land use and land cover thereof indicated in a digital map;

(c) ecological character description;

(d) account of pre-existing rights and privileges;

(e) list of site-specific activities to be permitted within the wetland and its zone of influence;

(f) list of site specific activities to be regulated within the wetland and its zone of influence; and

(g) modalities for enforcement of regulation;

(2) Based on the Brief Document, the Authority shall make recommendations to the State Government or Union Territory Administration for notifying the wetlands.

(3) The State Government or Union Territory Administration shall, after considering the objections, if any, from the concerned and affected persons, notify the wetlands in the Official Gazette, within a period not exceeding 240 days from the date of recommendation by the Authority.

(4) (a) In case of trans-boundary wetlands, the Central Government shall coordinate with concerned State Governments and Union Territory Administrations to prepare the Brief Document containing information as listed in sub-rule (1).

(b) Based on the Brief Document, the National Wetlands Committee shall make recommendations to the Central Government for notification of the wetland.

(c) The Central Government shall, after considering the objections, if any, from the concerned and affected persons, notify the wetlands in the Official Gazette, within a period not exceeding 240 days from the date of recommendation by the Committee.

(5) (a) The Central Government shall create a dedicated web portal for information relating to wetlands.

(b) The Central Government, State Government and Union Territory Administration shall upload all relevant information and documents pertaining to wetlands in their jurisdiction.

[F. No. J-22012/78/2003-CS (W) Pt. V]

Dr. A. DURAISAMY, Scientist 'G'

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

VAKALATNAMA

[Rule 4(1) of the Rules framed under Advocates Act, 1961]

BEFORE THE NATIONAL GREEN TRIBUNAL

O.A. No. 57/2024

CENTRAL ZONE BENCH, BHOPAL

IN THE MATTER OF:

RAHID NOOR KHAN **...APPLICANT**

Versus

INDORE MUNICIPAL CORPORATION AND ORS **.... RESPONDENTS**

I/We/Appellant/Claimant/Petitioner or Defendant/Respondent/Non-Applicant named below do hereby appoint, engage, and authorize advocate(s) named below to appear, act and plead as aforesaid case proceedings which shall include application for restoration, setting aside of ex- party orders, corrections, modifications, review and recall of orders passed in these proceedings, in this court or any other court in which the same may be tried/ heard/proceeded and also in appellate. Revisional and executing court in respect of proceedings arising from this case/ proceedings as per agreed terms and conditions and authorize him/them to sign and file pleadings, appeals, cross objections, applications, affidavit or other documents as may be deemed necessary for the proper prosecution/defence of the case in all its stages and also agree to ratify and confirm act done by him/them as if done by me.

In witness whereof i/we do hereunto set my/our hand to the presents, the contents of which have been duly understood by me /us this **15th April 2024 at Bhopal.**

PARTICULARS OF EACH PARTY EXECUTING VAKALATNAMA

Name & Fathers Name	Registered Address	E-Mail Add & Telephone (If any)	Status in case	Signature
S.N. Dwivedi, Regional Officer, MPPCB Regional Office Indore.	78/C, Part 2, Viaynagar, Indore, 452010	romppcb_indore@rediffmail.com	Officer-in-Charge, (Respondent - 7)	

Regional Officer
M.P. Pollution Control Board
INDORE (M.P.)

Accepted

Name & Enrollment. No.	Address (If any) E-Mail Add.	Telephone (If any)	Full Signature
PARUL BHADORIA 1587-2012	parul.bhadoria04@gmail.com	8085977111	
PRANJAL PANDEY MP 2881-2021	advocatepranjalpandey@gmail.com	9340657120	
SHIVAM DWIVEDI MP 3857-2023	advshivamdwivedi20@gmail.com	8878471359	